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Agrahayana 29, 1891 (Saka)

LOK SABHA DEBATES

(Ninth Session)



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LOK SABHA SECRETARIAT

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LOK SABHA

Saturday, December 20, 1969 Agra-haryana 29, 1891 (Saka).

The Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair.]

Business of the House

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Govern-ment Business in this House during the week commencing Monday, the 22nd December 1969, will consist of:

- (1) Consideration of any item of Government Business carried over from today's order Paper.
- (2) Consideration and passing of Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1969.
- (3) Consideration of a motion for concurrence in the recom-mendation of Rajya Sabha for reference of the Medical Termination of Pregnancy Bill, 1969 to a Joint Commit-tee.
- (4) Consideration and passing of the Merchant Shipping (Am-endment) Bill, 1969, as pass-ed by Rajya Sabha.
- (5) Further consideration of Shri Prakash Vir Shastri's motion regarding subversive and violent activities in the country.
- (6) Consideration and passing of the Indian Soldiers (Litiga-tion) Amendment Bill, 1969, as passed by Rajya Sabha.
- (7) Consideration of a motion for modification of Insurance (Amendment) Rules 1969, given notice of by Shri Madhu Limaye and others.

As the members are already aware, Short Duration Discussions on the following subjects are also scheduled for Wednesday, the 24th December, 1969:

- (i) Oilseeds specially ground-nuts.
- (ii) Cyclone in Andhra Pradesh.
- (iii) Unauthorised colonies in Delhi.
- (iv) Decontrol of Cement.
- (v) Report of National Labour Commission.

श्री रणधीर सिंह (रोहतक) : उपाध्यक्ष महोदय, मैं धापका बहद मशकूर हूँ कि धापने मुझे टाइम दिया है।

सारे विजनेस को मैंने सुना है। बहुत जरूरी एक चीज रह गई है। चंडीगढ़ के सवाल का कोई जिक्र नहीं किया गया है। पंजाब, हरियाणा और हिमाचल की इंटरेटी का ही नहीं, सारे देश की इंटरेटी का यह सवाल है, यूनियन का सवाल है, सावरेनटी का सवाल है। क्या भारत एक नेशन के तौर पर कायम रहेगा, यह सवाल है। देश में एकता रहेगी, यूनियन रहेगी या नहीं इसका सवाल है। नक्सलाइट्स का जिक्र तो कर दिया है। लेकिन कुछ लोग पंजाब में एंटी-सोशल, एंटी नेशनल एक्टिविटीज करते हैं वह चीज भी सामने आनी चाहिए। भकाली भाई ऐसा कर रहे हैं। बजीर ऐसा कर रहे हैं। बहुत भड़काने वाली तकरीरें बे कर रहे हैं। श्री बलदेव सिंह कर रहे हैं, उमरांगल साहब कर रहे हैं, गुरदयाल सिंह, एम० एल० ए० कर रहे हैं। बर्कज के जल्पे देहातों में जा रहे हैं और देश के खिलाफ प्रचार किया जा रहा है। एंटी-नेशनल प्रचार कर रहे हैं। इससे देश को खतरा पैदा हो गया है। भकले चंडीगढ़ की बात मैं नहीं कहना चाहता हूँ। एक पैट्रियोटिक हिन्दुस्तानी के नाते मैं यह कहना चाहता हूँ कि यह बहुत जरूरी है। बहुत ज्यादा हालात खराब हो गए हैं पंजाब, हरियाणा, हिमाचल में और चंडीग

[श्री रणधीर सिंह]

में। मैं पूछना चाहता हूँ कि इस पर डिसकशन के लिए दो घंटे का समय क्यों नहीं निकला गया है? समय निकाला जाता और इस मामले को पार्लियामेंट और देश के सामने लाया जाता। कम्युनिस्टों, सोशलिस्टों, जनमंच, इंडिपेंडेंट्स के क्या विचार हैं, वे सामने आने चाहिएं थे। सारी चीज देख के सामने आती। सवाल यह पैदा हो गया है कि देश की सालभरियत बनी रह सकेगी या नहीं। यह मामला 24 तारीख से पहले चाहे एक घंटे के लिए ही हो, यहां आना चाहिये। इसके लिए आप वक्त जरूर निकालें। यह सब से अहम बात है। मैंने इस के बारे में 193 का मोशन दिया था, शार्ट नोटिस क्वेश्चन दिया था, कालिग एटेंशन मोशन दिया था, कोई मंजूर नहीं हुआ है। मैं चाहता हूँ कि इस पर बहस के लिए कुछ वक्त आप जरूर निकालें 24 तारीख से पहले।

SHRI UMANATH (Pudukkottai): I want that the Minister of Education must make a statement on the state of affairs in the CSIR because the next week is going to be the last week of this session. You remember Sir, that during the last session when two directors had resigned there was a furore in this House because the state of affairs was going from bad to worse and the hon. Minister had promised that he would call a meeting of all the directors in the various institutions and settle the matter. After that meetings we find that three more directors have resigned, namely, Sarvashri Parpia, Chowdhury and Amarjeet Singh. So, the situation has gone from bad to worse. An assurance was given on the floor of the House by the Education Minister that at least the interim report of the Sarkar Committee would be placed before this House in November itself. Now the session is going to end and that interim report is not here. Most atrocious things are taking place in the CSIR. The whole institution is getting reduced to a coterie of favourities and all that. After the resignation of these three directors I had given a calling-attention notice. That

was also rejected. So, I want a statement by the Education Minister on the state of affairs in the CSIR after the latest resignation by three directors.

SHRI RANGA (Srikakulam): It is true the Law Minister has made repeated statements saying that there would be 100 General Elections for the Lok Sabha. But the country is very much agitated. So many of us would like to be assured what is going to happen so that we can arrange our programme properly. Quite a number of Joint Selection Committees, specially, the Joint Committee on the Central Excise Duties Bill, have prepared the tour programmes in the months of January and February. Therefore, we would like the Prime Minister to take the earliest possible opportunity either today or on Monday or Tuesday or Wednesday, before the session ends to make a categorical statement that could be depended upon as to her indications or the Government's programme in regard to the General Elections, whether the Government would like to have the General Elections or whether they are considering it otherwise, and to give an assurance that the Members could be free to go about their normal work during the months of January and February without being bothered about the contingent risk of having to set aside all their programmes and all their activities and prepared themselves for the General Elections.

श्री प्रेम चन्ध बर्मा (हमीरपुर): उपाध्यक्ष महोदय, आप को मालूम है कि चण्डीगढ़ का मामला पहले भी इस हाउस में आ चुका है, जिसके बारे में अभी मेरे दोस्त, श्री रणधीर सिंह ने कहा है। चण्डीगढ़ का मसला कोई छोटा सा मसला नहीं है। पिछले सात रोज से इस बारे में जो स्टेटमेंट आ रहे हैं, उन से जम्मू-काश्मीर, हिमाचल प्रदेश, हरियाणा और पंजाब में ऐसे हालात पैदा हो गये हैं कि सारे का साथ नार्दरन इंडिया एक ज्वालामुखी के बहाने पर खड़ा हो गया है वहां एक ज्वालामुखी भड़क रहा है। (व्यवधान) अगर इस हालत

को जारी रहने दिया गया, तो साग नार्दरन इंडिया जल उठेगा। परसों मेरे साथी, श्री रणधीर सिंह, और मैंने इस सवाल पर हाउस में धरना दिया था। हमें यह एंशोरेंज दिया गया था कि इस मामले पर डिमक्शन का मौका दिया जायेगा इसलिए सरकार से मेरा निवेदन है कि चण्डीगढ़ के सवाल पर बहस के लिए कम से कम दो घंटे का समय रखा जाये।

SHRI S. M. BANERJEE (Kanpur): I would, briefly, like to make a few points.

First of all, as you know, yesterday, the other House passed a non-official Resolution regarding the abolition of privy purses. We have also tabled a motion but that is not coming up for discussion unfortunately. Since the Government has adopted that non-official Resolution in the other House, I would request the Minister of Parliamentary Affairs to ask the Home Minister to make an announcement in the Lok Sabha also. It can be passed here also in a minute.

Secondly, when the question of Jamshedpur strike was raised there, the hon. Speaker said that he would ask the Minister to make a statement. Unfortunately, the Minister is not making the statement. Even today, the strike is going on. I request the Minister through you, Sir, to make the statement.

Thirdly, when the Lok Sabha session is coming to an end in the 24th, I would like the Prime Minister to make a statement with regard to 6 lakhs of Central Government employees who have suffered break in service on account of the 19th September, 1968 strike. The break in service has not yet been condoned with the result that they are not getting their promotions, increments and leave. The Prime Minister's policy was a lenient policy towards them. Many people have been taken back. Still these 6 lakhs Central Government employees are suffering I would request the Minister of Parliamentary Affairs and, through him, the Prime Minister to make a statement on that. They have

announced the appointment of the Third Pay Commission. Before the Third Pay Commission sits, let these 6 lakh Central Government employees be taken back. They should not suffer any more.

Lastly, I would like to mention that the P.T.I. workers throughout the country are going on a strike. The P.T.I. Board could settle the whole matter. But, unfortunately, they have not settled it. If there is any inconvenience to the newspapers and to the newspaper readers, I sincerely apologise to them. But the entire responsibility for the strike lies on the P.T.I. Board.

SHRI K. LAKKAPPA (Tumkur): This is a very serious matter pertaining to my State. The general grant sanctioned by this Government to meet the famine relief requirements in Mysore State has been misused and the entire money has been collected by some of the interested contractors of the Mysore State.....

MR. DEPUTY-SPEAKER: Is he discussing...

SHRI K. LAKKAPPA: The point is that there is no agency of the Central Government to check all these things—misuse of the Central aid given to the Mysore State. I have got information, and there is also a Press report, that the entire money has been, in connivance with some of the officers, taken by interested contractors and they are manipulating all the accounts; and the same contractors are the delegates to the Ahmedabad Conference. I do not know how many of the Indicate people will go like this. There is the misuse of the funds sanctioned for the Mysore State for relief requirements. Even teachers are participating in the Ahmedabad Conference. I do not know how the Government machinery and the Central Government are watching the situation and are keeping mum. Will the Government give an assurance that they would go into all these and make an inquiry into the misuse of the funds granted to the Mysore State for relief works?

श्री अ० सि० सहगल (बिलासपुर) : उपाध्यक्ष महोदय, आज के नेशनल हेराल्ड में एक बहुत ही खतरनाक खबर छपी है और वह खतरनाक खबर यह है कि श्रीमती इन्दिरा गांधी को, जो हमारी प्रेजेन्ट प्राइम मिनिस्टर हैं, खत्म किया जाये और उन को गोली का शिकार बनाया जाये, ऐसा एक प्लान बनाया गया है। मैं निवेदन करूंगा कि होम मिनिस्ट्री इस बारे में तहकीकात करे कि इस बारे में फंक्शन क्या हैं और इस तरह की न्यूज किस तरह से छपी है, वरना इस सवाल पर तमाम लोगों में एजीटेशन होगी और उसके बाद दंगे भी हो सकते हैं। इस को रोकना चाहिये। इस लिए आप होम मिनिस्टर साहब से कहिये कि वह सोमवार को इस बारे में स्टेटमेंट दें। (व्यवधान) इस में कहा गया है कि यह राष्ट्रीय स्वयंसेवक संघ का प्लान है। (व्यवधान)

SHRI KANWAR LAL GUPTA (Delhi Sadar): On a point of order.

MR. DEPUTY-SPEAKER: I will allow you. Kindly listen to me first.

श्री यज्ञ बल शर्मा (अमृतसर) : उपाध्यक्ष महोदय, यह बिल्कुल गलत और बेबुनियाद बात है। आनरेबल मेम्बर ने जो कुछ कहा है, या तो वह उस को प्रव करें, वरना वह उस को विदड़ा करें। (व्यवधान)

श्री अ० सि० सहगल : माननीय सदस्य पहले नेशनल हेराल्ड को पढ़ लें और फिर कहें कि क्या मैंने कोई गलत बात कही है। (व्यवधान)

श्री सुरज भान (अम्बाला) : उपाध्यक्ष महोदय, श्री सहगल का चार्ज विलकुल बेबुनियाद है। अगर आप इस प्रकार के गलत चार्ज की इजाजत देते हैं, तो मैं कहता हूँ कि प्रधान मंत्री के मुतालिक इस खबर के पीछे ऐसे ही लोगों का हाथ है, जो यहां इस सवाल को उठा रहे हैं। इस अखबार की भादत बन गई है कि ऐसी बेबुनियाद खबरें छापे। इस अखबार के खिलाफ भी कार्यवाही होनी चाहिए।

SHRI KANWAR LAL GUPTA: I want to raise a point of order on the statement made by Mr. Saigal.

MR. DEPUTY-SPEAKER: Before you raise the point of order, kindly listen to me first.

SHRI KANWAR LAL GUPTA: How can you check the point of order?

MR. DEPUTY-SPEAKER: I am not checking you. I am only asking you to listen to me first. After that, you can raise your point of order.

SHRI KANWAR LAL GUPTA: If he utters non-sense and irresponsible remarks, how can we keep quiet? He is a senior member of this House. I have every regard for him. But he should not utter irresponsible and non-sensical remarks without any basis.

MR. DEPUTY-SPEAKER: Before the hon. Member raises the point of order, I appeal to him to listen to me.

I feel that the members have got the right to express their views as to what items should be included in the next week's business; every member has the right to highlight problems. I have allowed members to say what they would like to be included. I think, there is no point of order as far as that business is concerned. But I would most humbly appeal to the members that, in making use of this opportunity to highlight the problems that they would like to be discussed, they may not raise controversial issues and may not enter into any controversy with each other, because that defeats the very purpose. Mr. Gupta, if you still have any point of order, you may raise it.

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय, मुझे एतराज नहीं होता अगर माननीय सदस्य यह बात उठाते कि जो यह पैट्रिस्ट में निकला है, मेरे पास उसकी कापी है—प्लेट टु मंडर प्राइम मिनिस्टर और मंत्री महोदय से कहते कि वह स्टेटमेंट दें तो मुझे कोई एतराज नहीं होता।

क्यों कि जैसे उन को कंसर्न है वमे ही इस सदन के हर एक सदस्य को इस बात पर कंसर्न है, सारे देश के लोग चाहते हैं कि प्राइम मिनिस्टर सुरक्षित रहें और कोई भी आदमी किसी की जान ले, इस प्रकार का वातावरण देश में नहीं होना चाहिए। यह बहुत ही खराब चीज है, बहुत गन्दी चीज है। लेकिन इन्होंने राष्ट्रीय स्वयंसेवक संघ का नाम लिया। मैं समझता हूँ कि या तो मंत्री महोदय यह साबित करें कि इन के पास कोई ऐसी चीज है या पैट्रिष्ट वाजे से पूछकर साबित करें कि इस में कोई तथ्य है और अगर नहीं साबित कर सकते हैं तो यह इम्तीफा दें। अन्यथा मैं इस्तीफा देने के लिए तैयार हूँ अगर यह साबित कर दें कि राष्ट्रीय स्वयंसेवक संघ का नाम जो इन्होंने लिया है.....(व्यवधान)..... चूँकि नाम लिया है राष्ट्रीय स्वयंसेवक संघ का इसलिए मैं चाहता हूँ कि होम मिनिस्टर इस पर बयान दें अन्यथा इस अखबार के खिलाफ मुकदमा चलाया जाना चाहिए क्योंकि इस तरह की शरारतपूर्ण बातें कह कर के लोगों में आवेश पैदा करना, लोगों में एक इस तरह की चीज पैदा करना कि जिस में कोई सनसनीखेज बात हो, मैं समझता हूँ कि यह बहुत गलत है। होम मिनिस्टर इस के बारे में बयान दें क्योंकि यह पहली बार नहीं है। चौथी बार इस अखबार में यह बात छपी है। प्राइम मिनिस्टर, हम भी चाहते हैं कि सुरक्षित रहें और कोई भी आदमी जो इस तरह की बात सोचता हो उस को हम कंडेम करते हैं, केवल प्राइम मिनिस्टर के बारे में नहीं, किसी के बारे में भी..... (व्यवधान).....

SHRI S. M. BANERJEE: Let the Home Minister make a statement.

MR. DEPUTY-SPEAKER: Mr. Gupta, I think you have made your point.

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय मैं जो चीज कहना चाहता हूँ वह यह कि उनको इसे वापस लेना चाहिए। या तो वह साबित करें या इसको वापस लें। यह ऐसे नहीं होगा,

किसी के खिलाफ इस तरह एन्वीगेशन लगाना बहुत गलत बात है।

MR. DEPUTY-SPEAKER: Mr. S. M. Joshi, I would only appeal to everybody to be brief.

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय, वह इस को वापस लें।

MR. DEPUTY-SPEAKER: This is unfair. Everything is before the House. What he has said and what you have said is before the House.

SHRI KANWAR LAL GUPTA: He has levelled a serious and a slanderous charge and an irresponsible charge. Either he should prove it or he should resign. If he proves it, I am prepared to resign. Either he should prove it or withdraw the charge.

SHRI A. S. SAIGAL: If you are going to withdraw, I will withdraw. (Interruptions).

MR. DEPUTY-SPEAKER: Order please. Kindly let us maintain decorum. (Interruption) Mr. Saigal, you are a very old and respected member. You should help me to maintain decorum in the House. The practice is that the Chair should be addressed and that Members should not enter into argument or any cross arguments.

SHRI KANWAR LAL GUPTA: He must withdraw the charge, Sir, Otherwise, anybody can make any allegation in the House and get away with it. (Interruptions).

MR. DEPUTY-SPEAKER: Order please. Mr. Biswas, I appeal to you, to sit down.

SHRI K. LAKKAPPA: It is a very serious allegation, Sir.

SHRI KANWAR LAL GUPTA: You must ask him to withdraw the charge.

श्री यज्ञवल्कल शर्मा : उपाध्यक्ष महोदय, यह बड़ा मीरियस चार्ज है। अगर ऐसा चार्ज लगाया जाता है तो आप उस के ऊपर डिबेट

श्री यज्ञ दत्त शर्मा

लीजिए और यह उस को या तो फ्लोर आफ दि हाउस पर प्रूब करें और नहीं तो एमे बेग चार्जज नहीं लगाए जाने चाहिए, इस को वह वापस लें।

MR. DEPUTY-SPEAKER: If hon. Members go on in this way, then I shall have to go on to the next item.

SHRI V. KRISHNAMOORTHY (Cuddalore): You may kindly ask the Home Minister to make a statement on that.

SHRI KANWAR LAL GUPTA: It is a baseless charge. So, kindly permit me.....

MR. DEPUTY-SPEAKER: I cannot shut out the other Member...

SHRI KANWAR LAL GUPTA: He must withdraw the charge.

SHRI K. LAKKAPPA: Let the Home Minister make a statement on this.

श्री एस० एम० जोशी (पूना) : उपाध्यक्ष महोदय, मैं जो बात कहने जा रहा हूँ उस में कोई सनसनी की बात नहीं है। मैं मंत्री महोदय से यह प्रार्थना करना चाहता हूँ कि स्पेशल मैरिजोब बिल जो पास हुआ था राज्य सभा से जुलाई 1968 में अभी तक हम लोगों ने उस के बारे में कुछ किया नहीं और यहाँ एक ऐसी प्रवृत्ति दिखाई देती है कि इस तरह के जो सोशल लेजिस्लेशंस हैं उन को हम हमेशा पैडिंग में रखते रहे। मेरे मित्र मधु निमये ने एक खत भी लिखा था लीडर आफ दी हाउस को कि इस को इस सत्र में एकोमोडेट किया जाय। मैं समझता हूँ कि यह जरूरी है और यहाँ कम्प्रोमाइज भी हो सकता है कि ज्यादा टाइम उस में न लगे।

आखीर में जो हमारे मित्र बनर्जी साहब ने कहा है कि हम तो सुनते हैं कि देश में कुछ माहौल बना है, समाजवाद के लिए माहौल बन रहा है मगर जो भजदूर लोग हैं उन के ऊपर जो कुछ हुआ है उस के लिए कुछ न कुछ कर के यह माहौल अच्छा बनाने के लिए जितने भी कसेज हैं वह बिदङ्गा किए जाय और सब को रखा जाय यही मुझे निवेदन करना है।

श्री चन्द्रिका प्रसाद (बलिया) : उपाध्यक्ष महोदय, मिड टर्म पोल के बाद हरिजनों पर अनैकों अत्याचार हुए हैं खासकर हमारे बलिया में कितने ही हरिजन मारे गए, पीटे गए और गोली मारी गई है। एक हरिजन लड़के को जो 16 वर्ष का था, अभी सात आठ दिन पहले का किस्सा है दिन दहाड़े गोली मार दी गई। उस के लिए हमने शार्ट नोटिस क्वेश्चन भी दिया, कालिग अटेंशन भी दिया और गवर्नमेंट को भी लिखा लेकिन कोई मुनवाई नहीं हुई। इसलिए मेरा निवेदन है कि इस को भी कार्यमूची में रखा जाय।

दूसरी बात उत्तर प्रदेश के पूर्वी जिलों में जहाँ अतिवृष्टि और बाढ़ का भयंकर प्रकोप हुआ है, वहाँ उन के पास खाने के लिए दाना नहीं है अगली फसल मार्च में होने वाली है। गरीब किसानों और हरिजनों के अन्दर भूखमरी व्याप्त है। लोग बेरोजगार हैं। सर्वत्र निराशा व्याप्त है उसके लिए मैंने मोशन दिया था लेकिन उसे कार्यक्रम की सूची में नहीं रखा गया है। मेरा निवेदन है कि उसे भी लिया जाय।

इसके अलावा केन्द्रीय कर्मचारियों के लिए हम ने कहा कि तीन महीने की तनख्वाह उन को दी जाय, वह वापस हो जायगी बाद में ऐडजस्ट हो सकती है लेकिन इस वक्त उस से उन का काम चल सकेगा। तो इसे भी कार्यक्रम की सूची में रखा जाय, यही मेरा निवेदन है।

श्री जनेश्वर मिश्र (फूलपुर) : उपाध्यक्ष महोदय, मैं संसद कार्य मंत्री से यह निवेदन करूँगा कि अगले हफ्ते में इस विषय पर गृह मंत्री को बयान देने के लिए कोई समय निकाले जो हम लोगों के लिए और पूरे जनतंत्र के लिए यह बड़े शर्म की बात है कि यह संसद भवन चार फ्लॉय तक चारों तरफ दफा 144 से कैंद है.....

MR. DEPUTY-SPEAKER: The hon. Member should not make a speech. He should conclude now. What is the subject that he wants to be discussed?

श्री जनेश्वर मिश्र : मैं स्पीच नहीं दे रहा हूँ, मैं सूचना दे रहा हूँ। अगले सोमवार को समाजवादी युवजन सभा के लोग यहाँ प्रदर्शन करने आ रहे हैं। वह जनता की प्रतिनिधि संस्था है। लोग यहाँ गेट पर आते, हम लोग जाते उन का पत्रक लेते लेकिन यहाँ दफा 144 लगी है वह गी हत्या वाले साधु लोग जब तोड़फोड़ किए थे तब से। उस के पहले प्रदर्शन यहाँ होते थे। तो मैं आप से कहूँगा कि इस पर बयान दिलवाएँ गृह मन्त्री से और जितने समाजवादी युवजन सभा के लोग हैं वह यहाँ आ कर अपना प्रदर्शन करें।

SHRI A. S. SAIGAL: I want to correct my statement.....

MR. DEPUTY-SPEAKER: I have not allowed him. I think the hon. Minister wants to say something. Let us hear him. . .

SHRI A. S. SAIGAL: I want to correct my statement.

MR. DEPUTY-SPEAKER: I have not allowed him. Let him resume his seat.

SHRI RAGHURAMAIAH: I would like to say just one word, and then hon. Members may continue. I want to make an appeal to the House. It is at great inconvenience that hon. Members have come to attend the House today. Already about 40 minutes or so have been spent on this. I do not mind it. But I am only appealing to the House that while all matters are important, let us confine ourselves to legislative work and discussions and not go into various other questions. I would beg of the House to save the time of the House.

श्री शिव चन्द्र झा (मधुबनी) : प्रिबी पस के सार्त्में के लिए प्रस्ताव ले आएँ, एक मिनट में पास होगा।

MR. DEPUTY-SPEAKER: I only want to make an appeal to hon. Members. We have already spent more than half-an-hour on this. There should be some limit.

SHRI KANWAR LAL GUPTA: Nobody has spoken from my party.

MR. DEPUTY-SPEAKER: The hon. Member has had his say already. Let him kindly allow other Members also to have their say.

SHRI KANWAR LAL GUPTA: What about Mr. Saigal withdrawing his statement?

MR. DEPUTY-SPEAKER: Shri Kanwar Lal Gupta is a very active and respected Member of this House. I think that it is his duty to safeguard the right of other Members also to have their say. But if every time he gets up, then the other Members would not have the right to put their point of view across.

SHRI J. M. BISWAS (Bankaura): You should give chance to other Members also to have their say.

MR. DEPUTY-SPEAKER: It is already 11.30 A.M. I shall allow just five more minutes for this.

SHRI A. S. SAIGAL: You don't want that I should correct myself?

MR. DEPUTY-SPEAKER: Let the hon. Member resume his seat. We would like to finish this in five more minutes. By 11.35 A.M. we should finish this.

SHRI SAMAR GUHA (Contai): I had written to you already. Kindly do not deprive me of my chance.

MR. DEPUTY-SPEAKER: I am only controlling the time of the House. I am not doing anything new. I shall allow just five more minutes so that some more Members can have their say within that time. If some Members somehow cannot make their statement within these five minutes, then I would most earnestly request them to kindly send their suggestions to the hon. Minister of Parliamentary Affairs, and I am quite sure that he will consider them when he prepares the agenda for the next week.

SHRI SAMAR GUHA: I have already sought your permission. So, kindly do not deprive me of my chance.

MR. DEPUTY-SPEAKER: He should not make a speech, but he should just make his point.

SHRI SAMAR GUHA: I am not going to make any speech. I want that the Home Minister should make a statement on a very anti-national and atrocious act that has been perpetrated by the members of certain political parties in dishonouring and destroying the portrait of Mahatma Gandhi in this Gandhi Centenary Year at Haripad in West Bengal.

Secondly, seven students had lost their lives in the stampede at the time of the cricket match between Australia and India held recently at Calcutta. Government should make a statement on that also.

Thirdly, a telegram has been sent to the President that a few members of the Australian team had insulted and abused and manhandled three pressmen of Calcutta and had said 'Bloody Indians, go out.' Government should make a statement on that also.

Lastly, a very abusive article against me has been written by a daily called *Kalantar* on the basis of a distorted and misrepresented version of my submissions made in the House in connection with the visit of the delegation of the South Viet Nam Provisional Revolutionary Government.....

MR. DEPUTY-SPEAKER: The hon. Member should not make a speech now. That is not fair.

SHRI SAMAR GUHA: I have given a privilege motion on that. I want to know what has happened to that.

श्री प्रकाशबीर शास्त्री (हापुड़) : उपाध्यक्ष महोदय, मैं बड़े संक्षेप में अपनी बात कहना चाहता हूँ। जैसा अभी संसद-कार्य मंत्री ने कहा कि तीन दिन का समय है और इतना अधिक बिजनेस है कि इस में नया कार्यक्रम वह शायद सम्मिलित न कर सकें, परन्तु कुछ महत्वपूर्ण प्रश्नों पर यदि सरकार स्पष्टीकरण सम्बन्धी बक्सब्य दे दे तो उस से देश और सदन का सन्तोष

हो सकता है। उदाहरण के लिये मैं एक विशेष बात कहना चाहता हूँ और वह यह है कि सरकार ने चण्डीगढ़ के सम्बन्ध में अभी तक अपनी स्थिति स्पष्ट नहीं की है, इस से पंजाब, हरियाणा और सारे देश में असन्तोष फैल रहा है। मैं कहना चाहता हूँ कि जिस तरह से गोवा में सरकार ने जनमत करा कर गोवा के सम्बन्ध में निर्णय किया, उसी तरह से चण्डीगढ़ के सम्बन्ध में चण्डीगढ़वासियों का जनमत करा दिया जाये ताकि इस प्रश्न का सदा के लिये निर्णय हो जाय।

दूसरी बात—जो मैं विशेष रूप से कहना चाहता हूँ— इस प्रश्न को ले कर पंजाब में आपस में बहुत ज्यादा तनाव पैदा हो गया है—अबोहर में डी० ए० वी० कालिज की जो यज्ञशाला है, प्रार्थना मन्दिर है, उस को कुछ लोगों ने नष्ट किया है और नष्ट करने के साथ साथ जो लड़कियाँ कालेज में पढ़ती थी, उन के साथ दुर्व्यवहार किया है। इस तरह का तनाव पंजाब में ज्यादा न बढ़े—इस लिये मैं चाहता हूँ कि इस प्रश्न का जल्द समाधान करें।

MR. DEPUTY-SPEAKER: Shri Biswas. No controversy please.

SHRI RANDHIR SINGH: We want implementation of the Shah Commission Report.

SHRI J. M. BISWAS: In connection with the 19th September strike, a large number of Central Government servants, particularly railway employees are still under suspension. Their services have been broken; a good number of them are involved in court cases. On this matter, we want a definite statement by the Home Minister in the House as to whether he is going to consider their cases, particularly the railway employees concerned. A good number of the staff are going to be retrenched every day.

श्री महाराज सिंह भारती (मेरठ) : उपाध्यक्ष महोदय, फटिलाइजर की छपत देश में बढ़ने के बजाय इस साल 25 प्रतिशत घटी है और इस के घटने से अगले साल खाद्यान्न की

उपज पर बढ़ा भारी प्रभाव पड़ेगा। मैं चाहता हूँ कि एग्जीक्यूटिव मिनिस्टर इस के बारे में हमको यहाँ आश्वासन दें कि अगले साल, यह जो घटत हुई है, इस को दृष्टि में रखते हुए फर्टिलाइजर की खपत को बढ़ावा देने का प्रयत्न किया जायेगा।

SHRI MOHSIN (Dharwar South): Some members have expressed concern about the Chandigarh issue.

MR. DEPUTY-SPEAKER: Do not go into that.

SHRI MOHSIN: I am drawing your attention to an equally serious issue, which is equally disturbing. This is about the Mysore-Maharashtra border. We hear very disturbing reports about the border question, specially Belgaum city. Rumours are afloat that Belgaum city will be divided, just like there are rumours going about that Chandigarh will be divided.

MR. DEPUTY-SPEAKER: He wants the Minister to make a statement. That is all right.

SHRI MOHSIN: You have allowed others 10 minutes. You cannot allow me even one minute?

So many rumours are there about Belgaum city, that they are going to bypass the recommendations of the Fazl Ali Commission and the Mahajan Commission. Either the Fazl Ali Commission's report or the Mahajan Commission's report should be accepted. But now attempts are being made to bypass all these recommendations and then divide Belgaum city which will be against the interest of the Mysoreans as well as Maharashtrians. I would request Government to come to a decision early and see that the problem is solved.

SHRI N. K. SOMANI (Nagaur): I have three points. One is that a statement should be made about the Porbander firing three days ago in which the CRP was used indiscriminately. The second is about the development of the Konkan area. A warning has

*Not recorded.

already been given to the Government of India by Shri Nath Pai in his capacity as the Chief of the Konkan Parishad which I support. The Konkan and other backward areas of this country must be given special consideration for development.

The third is about a disturbing report that in spite of the fact that there is a law in the country against polygamy on the part of Hindus, certain people are marrying more than one wife. We would like to have a clarification how a law which is applicable in the whole country is not implemented there. If it is not being implemented there, that relaxation may be allowed in the rest of the country also so that some of us may have the benefit of it.

SHRI A. S. SAIGAL: On a point of order.

SHRI PILOO MODY (Godhra): I would endorse the plea of Shri Somani in regard to the Porbander firing in which there was blatant use of the CRP by Government without any explanation.

SHRI BHOGENDRA JHA (Jainagar) rose—

MR. DEPUTY-SPEAKER: Your point has been raised by Shri Banerjee.

SHRI BHOGENDRA JHA: No.....

श्री श्री० सि० सहगल : मैनें जां कुछ कहा था.
.....*

MR. DEPUTY-SPEAKER: Nothing will go on record.

SEVERAL HON. MEMBERS rose—

MR. DEPUTY-SPEAKER: No, no. Nothing is going into the record. We have spent 40 minutes.

SHRI DEORAO PATIL rose—

MR. DEPUTY-SPEAKER: No, no. You may raise it some other time. Nothing is going into the record.

SHRI BHOGENDRA JHA rose—

MR. DEPUTY-SPEAKER: No, no. I request you, Mr. Jha, to kindly co-

[Mr. Deputy-Speaker]

operate. Kindly co-operate. I know your feelings.

SHRI BHOGENDRA JHA: I am only trying to fulfil my duty to my constituency. Kindly give me permission.

MR. DEPUTY-SPEAKER: Kindly understand my difficulties, I humbly request you to sit down. Your point has been highlighted by Mr. Banerjee already. You met me in my Chamber already and I have suggested certain remedies, and today I would humbly request you to kindly co-operate. It is going to be 45 minutes now. Kindly co-operate for today. The Minister.

SHRI RAGHU RAMAIAH: Sir, I am very grateful to the House...

SHRI DEORAO PATIL *rose*—

MR. DEPUTY-SPEAKER: Not today. 45 minutes have gone. If I allow you, then I will have to allow other Members also.

SOME HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER: I humbly request you to co-operate today, and then we shall meet and discuss these things.

SHRI BHOGENDRA JHA: I want the Chair's orders to be obeyed. You have asked me to see you and said that you will give me time.

MR. DEPUTY-SPEAKER: I did not say that. Please listen to me. I said that I would have given time for all the Members who wanted to make their points. But in the meanwhile some heat was generated; controversy came in and a lot of time, which could have been utilised better, has been spent.

SHRI BHOGENDRA JHA: Should I suffer for that?

MR. DEPUTY-SPEAKER: Not you. We are all victims. You are a victim; I am a victim and the whole House is a victim to it. Kindly cooperate.

SHRI BHOGENDRA JHA: Just one minute.

MR. DEPUTY-SPEAKER: Kindly co-operate.

SHRI BHOGENDRA JHA: If some people create trouble, this item should be ended. I only want to abide by the Chair's wishes. If you ask me, I shall speak.

MR. DEPUTY-SPEAKER: I know you have a point of view. Every hon. Member has a point of view. But after a certain time has passed, if I allow anybody, then I cannot deny the others. That is my difficulty. It will go on for another hour.

SHRI BHOGENDRA JHA: On the telephone you asked me to meet me in your chamber. That is why I met you in your chamber. Here you assured me that you will call me and asked me to sit down. Friends who just got up got their chance to speak.

MR. DEPUTY-SPEAKER: It is not my intention to shut out anybody at all. It is the pleasure of the House. It is also the pleasure of the House that this has to be ended. I understand the feelings of hon. members. Even at this stage, if you all give me an assurance that only two or three more can make their submissions and it will be finished in two or three minutes... (*Interruptions*). Nothing will go into the record now.

SHRI GURCHARAN SINGH (Ferozpur):**

MR. DEPUTY-SPEAKER: My problem is this.

SHRI BHOGENDRA JHA: You asked me to see you in your chamber. That is why I went to your chamber. Here you asked me to sit down and told me that you will give me time. If I defy, I will not defy like pinpricks. I will defy fully. The House must abide by certain rules of procedure. I am for some procedure here. I want the Chair not to be blackmailed. I do not beg for time, but I am for some procedure here.

SHRI S. M. JOSHI: Since he says that you promised him in the chamber that you will call him, only he may be allowed now and none else.

MR. DEPUTY-SPEAKER: I have not promised Mr. Jha anything in the chamber. As a matter of fact, I humbly requested him not to raise it because I anticipated that so much time will go away. But since all other members had raised some points, I had a mind to ask Mr. Jha also to make his point. But in the meanwhile, all this controversy came up and so much time has been taken. I know Mr. Jha feels very strongly about this matter.

SHRI PILOO MODY: What matter?

MR. DEPUTY-SPEAKER: If you all agree, I will give two minutes to Mr. Jha and after that, I will call the Minister.

श्री भोगेन्द्र झा : उपाध्यक्ष महोदय, इस सदन में कई दिन से जमशेदपुर में चली आ रही हड़ताल के बारे में ध्यान दिलाया जा रहा है। आज वहां पर उस हड़ताल का 33 वां दिन है। यहां पर श्रम विभाग के राज्य मंत्री ने यह बयान दिया कि वहां पर ऐडवाइजर गये हैं और वह इस मामले को तय करेंगे। यह वहां की संघर्ष समिति के अध्यक्ष का तार है कि ऐडवाइजर ने जाकर कह दिया कि किसी सस्पेंडेड वर्कर को वापिस काम पर लेने के लिए कोई समझौता नहीं हुआ है और इसलिए किसी को वापिस नहीं लेने जा रहे हैं। शाम को डेढ़ लाख लोगों की एक ग्राम सभा जमशेदपुर में हुई थी जिसमें कि हड़ताल को चालू रखने की बात तय हुई थी। दरअसल बम्बई में जो नई कांग्रेस का अधिवेशन होने जा रहा है टाटा की थैली उस के लिए है और इसीलिए इस बम्बई अधिवेशन को सफल बनाने के लिए वह हड़ताल को समाप्त नहीं करा रहे हैं और मामला नहीं तय कर रहे हैं। मेरा आग्रह आप के जरिए प्रधान मन्त्री से यह है और जैसा कल अध्यक्ष महोदय ने भी कहा था, प्रधान मंत्री यहां सदन में आकर उस बारे में बयान दें और घोषणा करें कि वर्कर्स की मूर्खता वापिस ली जायगी। मेरा आग्रह आप के जरिए से यह है कि प्रधान मन्त्री जी आज शाम तक

यहां सदन में आकर कह दें कि इस बारे में उन की क्या नीति है और वह इस मामले में क्या करना चाहती हैं। उन की घोषणा होने के बाद मजदूर अगर जरूरी हुआ तो वह अपने आप इस मामले को तय कर लेंगे।

दूसरा मसला बिहार की दर्जनों चीनी मिलों में हड़ताल का है। यह नौ तार मेरे पास आये हुए हैं। कई तार बिहार प्रसिम्बली के एम० एल० एज० के हैं कि चीनी मिलों में हड़ताल चल रही है और वह काम नहीं कर रही हैं। उपाध्यक्ष महोदय, मेरा आप के माध्यम से खाद्य मंत्री में आग्रह है कि वह बिहार की चीनी मिलों की हड़ताल के बारे में यहां सदन में बयान दें और बतलायें कि क्या कुछ हो रहा है।

SHRI RAGHU RAMAIAH: Hon. Members have naturally made reference to various important problems. But before I refer to them may I request that the whole House should pray to God that he must help us to finish the existing work.

SHRI PILOO MODY: Let him pray in the name of Indira. Why God?

श्री रणधीर सिंह : बम्बई के अधिवेशन के लिए टाटा की थैली की जो बात अभी उन माननीय सदस्य ने कही है वह एकदम गलत है और वह एकसपज होनी चाहिए।

That should be expunged.

SHRI UMANATH: God is unparliamentary.

SHRI S. M. BANERJEE: Sir, I rise on a point of order. God is not a member of this House. Let him not raise the name of God. Even God does not know what is happening here.

SHRI PILOO MODY: In any case, it is a Devi; not God.

SHRI RAGHU RAMAIAH: The anxiety of the House is to finish all the items that are placed before the House and, if there is time, certainly Government will consider the various suggestions made by the hon.

[Shri Raghu Ramaiah]

Members for discussion of the various suggestions. More than that, I cannot add anything.

11.53 hrs.

COMPTROLLER AND AUDITOR GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) BILL.

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE.

श्री एस० एम० जोशी (पूना): उपाध्यक्ष महोदय, मैं निम्नलिखित प्रस्ताव पेश करना चाहता हूँ :

“कि यह सभा भारत के नियंत्रक और महा-लेखापरीक्षक की सेवा की शर्तों को अवधारित करने तथा उसके कर्तव्य और शक्तियों को विहित करने और तत्संबन्धित या उससे आनुषंगिक विषयों की व्यवस्था करने वाले विधेयक सम्बन्धी संयुक्त समिति के प्रतिवेदन को प्रस्तुत करने के लिये नियत समय को वर्षाकालीन सत्र (1970) की “प्रथम दिन तक बढ़ाती है।”

MR. DEPUTY-SPEAKER: The question is:

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto upto the 1st day of the Monsoon Session (1970)”.

The motion was adopted.

11.54 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1969-70—contd.

MR. DEPUTY-SPEAKER: The House will now take up further discussion and voting on the Supplementary Demands for Grants (Railways) for which 50 minutes are left.

श्री सत्य नारायण सिंह (वाराणसी) : उपाध्यक्ष महोदय, मैं वर्ष 1969-70 के बजट (रेलवे) सम्बन्धी अनुदानों की अनुपूरक मांगों पर बोलते हुए पहले तो यह कहना चाहूँगा कि इस तरह की मांगें हमेशा सदन के सामने पेश की जाती हैं और सदन द्वारा उन्हें स्वीकृति प्रदान की जाती है। उन की चर्चा के दौरान सदन के सभी मੈम्बर रेलवे विभाग में क्या त्रुटियाँ हैं, उसके कार्य में क्या गड़बड़ियाँ हैं उन के ऊपर यहाँ सदन में प्रकाश डालते हैं और मंत्री महोदय हमेशा इस बात का आश्वासन देते हैं कि उन के मुद्दाओं पर अमल किया जायेगा और उन खामियों को दूर करने की कोशिश की जायगी लेकिन लगता ऐसा है कि पार्लियामेंट के बन्द हो जाने के बाद बहस बन्द हो जाने के बाद वह सारे मसले भूल जाते हैं और उन के बारे में कोई भी कदम नहीं उठाया जाता है।

पहली बात मैं यह कहना चाहता हूँ मुगलसराय हिंदूस्तान का सबसे बड़ा रेलवे जंक्शन है जहाँ पर कि चारों तरफ से रेलगाड़ियाँ आती जाती हैं। वहाँ पर जाकर आप देख सकते हैं कि वहाँ के रेलवे कर्मचारियों के लिये जो जगह बनाई गई है वह कितनी असन्तोषजनक है कि जिसमें कठिन जाड़े में या गर्मी में न तो वह किसी तरीके से शीत से बच सकते हैं और न ही लू से बच सकते हैं और उन के लिये काम करना मुश्किल हो जाता है। बारबार इस के ऊपर अधिकारियों का ध्यान खींचा गया लेकिन कोई ध्यान नहीं दिया गया और हालत यह है कि आज भी वहाँ बैठ कर काम करना रेलवे कर्मचारियों के लिये मुश्किल हो जाता है।

दूसरी बात जो मैं आप के सामने कहता हूँ वह चतुर्थ श्रेणी के कर्मचारियों के रहने के लिये की गई आवास व्यवस्था से सम्बन्धित है। आवास की जसी व्यवस्था उन के लिये की गई है उस को देखन से लगता है कि उन्हें इंसान नहीं समझा जाता है। उन्हें रहने के लिये जो क्वार्टर दिया गया है जिसमें कि वह कर्मचारी अपने तमाम

परिवार के साथ रहे उस में उन के पाखाना फिरने का कोई इंतजाम नहीं है जिसकी वजहसे उनको और उनके परिवार वालों का बड़ी परेशानी का सामना करना पड़ता है। पाखाना न होने से यह भली भांति समझा जा सकता है कि उनको और उनके परिवार वालों का कितनी मुसीबत का सामना करना होता होगा। इसके विपरीत हम देखते हैं कि रेलवेज के बड़े बड़े अफसरों के लिये ऐसी शानदार और आलीसान इमारतें बनाई जाती हैं कि देखते बनता है। ऐसी ऐसी सुविधाएं उन्हें दी जाती हैं जिनकी कि दरअसल कोई जरूरत ही नहीं होती है। लेकिन जो रेलवे कर्मचारी मुबह से शाम तक इंजन के सामने आग के सामने खड़े होकर रेलवेज को चलाते हैं और जो कि रेलवे विभाग की बैंकबोन हैं, जान हैं, उनकी कोई पर्वाह नहीं की जाती है, उनके लिए कोई संतोषजनक व्यवस्था नहीं है और उनकी व उनके बालबच्चे की देखभाल के लिए कोई व्यवस्था नहीं की जाती है।

19 सितम्बर को जो हड़ताल हुई थी उसको लेकर बारबार इस सदन के सामने इस बात का आशवासन दिय गया था कि कुछ ऐसे केसेज जो बहुत सीरियस हैं जिनमें कि वाएलेंस का चार्ज है उनको छोड़कर बाकी सभी केसेज वापिस ले लिये जायेंगे लेकिन वैसा कुछ नहीं किया गया है और वह विद्वा नहीं किये गये हैं। उपाध्यक्ष महोदय, आपको यह जानकर अफसोस होगा कि बनारस के अन्दर न तो कोई वाएलेंस की घटना हुई और न ही और कोई दुर्घटना वाली बात हुई लेकिन कुछ लोगों पर सरकार की तरफ से मुकद्दमें चलाये गये। लोअर कोर्ट ने उन्हें बारी कर दिया लेकिन वहां के अधिकारियों ने फिर हाईकोर्ट में अपील कर दी। अब इस में क्या रेलवे विभाग को नुकसान नहीं होगा? बार-बार तारीखें पड़ेंगी और वहां जाने आने की परेशानियां उठावेंगे। क्या मंत्री महोदय सदन के अन्दर आज इस तरह का आशवासन देंगे

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कि ऐसे तमाम केसेज वापिस ले लिये जायेंगे और लोगों को परेशान नहीं किया जायगा? इस तरीके से जो एक परेशानी पैदा की जाती है उससे क्या रेलवे के काम में बाधाएं नहीं पैदा होती हैं लेकिन अधिकारियों ने जानबूझकर ऐसा ऐंटीच्यूड रक्खा है कि कर्मचारियों को हैरस किया जाय परेशान किया जाय और रेलवेज का काम ठीक ढंग से न चल सके।

एक अन्य बात में आपके सामने यह कहना चाहता हूं कि रेलवेज के ऐक्सीडेंट्स जो होते हैं उनकी चर्चा होती है और जहरत समझने पर इनक्वारी भी कराई जाती है। यह ठीक है कि खतावार साबित होने पर उसे सजा दी जाय लेकिन रेलवे प्रशासन को इसका ध्यान रखना चाहिए कि यह ड्राइवर्स और फोरमैन जो कि इंजन पर आग के सामने दिन दिन भर और रात, रात भर ड्यूटी देते हैं और होता यह है कि दिन भर ड्यूटी देने के बाद जब वह पहुंचते हैं तो इन्हें तुरन्त गाड़ी आगे लेकर जाना पड़ता है तो उस समय उनके सामने चार्जशीट रख दी जाती है जिसमें कि जाहिरा तौर पर उनका दिमाग विकृत हो जाता है और मुनासिब यह होगा कि जब गाड़ी लेकर जाने वाला हो तब वह चार्ज-शीट उसे न हँडओवर की जाय। अब एक रेलवे का ड्राइवर जो कि गाड़ी आगे ले जाता हो उसके हाथ में चार्जशीट पहुंच जाय तो उसकी मानसिक स्थिति उस दशा में क्या होगी? ऐसी स्थिति में ऐक्सीडेंट होने का खतरा मौजूद रहता है। इसलिए मैं समझता हूं कि इसका प्रशासन खयाल रखे। आज ड्यूटी पर जा रहे ट्रेन ले कर जा रहे ड्राइवर आदि को जो चार्जशीट थमा दी जाती है वह उमे उम समय न दी जाय और आगे पीछे उमे दी जा सकती है।

मंत्री महोदय मे मैं एक बात यह भी कहना चाहूंगा कि अफसर लोग जो जवाब देते हैं वही बम उठा कर आप हम लोगों को दे दिया करते हैं। वह अफसर ही वहां पर कार्यवाही करते हैं, उन्हीं में आप उम बारे में पूछते हैं और वह जो

[श्री सत्य नारायण सिंह]

लिख कर आपके पास भेज देते हैं वही आप हमें पास भेज कर देते हैं। आप अपने तौर पर उस बारे में दिमाग में चिन्ता लगाते हैं।

बनारस के अन्दर 11 आदमियों की एक लिस्ट ट्रेनिंग के लिए तैयार की गई और यह तय पाया गया कि इस 11 आदमियों की लिस्ट में से प्रीफ़ेस के मुताबिक ट्रेनिंग में उनमें से एक आदमी जायगा लेकिन दरअसल उस 11 की लिस्ट में से एक भी आदमी उस ट्रेनिंग के लिए नहीं भेजा गया और उस लिस्ट के बाहर का आदमी भेज दिया गया। वह भेजा गया जो अधिकाारियों की चापलूसी करता था और अष्ट आवश्यकियां करता था। एक चापलूस और अष्ट काम करने वाले को भेज दिया गया। यही जवाब मंत्री महोदय ने दे दिया। दिमाग लड़ाने की कोई कोशिश नहीं की कि ग्यारह आदमियों में से कोई आदमी भी अबलेवल नहीं हुआ। इस तरह से बैठकर मंत्री महोदय क्या देश के काम को चला सकते हैं और रेलवे के काम को चला सकते हैं? मंत्री महोदय, मन्दिष्क लगाने की कोई जरूरत महसूस नहीं करते हैं। अधिकारीगण जो कुछ लिख कर भेज देते हैं, उसी को वे मान लेते हैं। मैं कहना चाहता हूँ कि अगर, मंत्री महोदय मंत्री रहना चाहते हैं तो उनको चाहिए कि वे अपने अधिकारों का उपयोग करें और देखें कि उनके डिपार्टमेंट में अधिकारी लोग कर्मचारियों को न सतारें। कर्मचारियों को सतारकर उनका सहयोग प्राप्त नहीं किया जा सकता है। चूँकि कर्मचारियों को परेशान किया जाता है इस वास्ते रेलवे विभाग का जो काम है, वह सफर करता है।

12 hrs.

SHRI NATH PAI (Rajapur): Mr. Deputy-Speaker, Sir, I will save all my time for my colleague, Shri Surendranath Dwivedy, and I will make only one submission.

In a letter dated 27th of July, 1957, addressed to me, the then Railway Minister, Shri Jagjivan Ram, wrote

in these categorical terms which I quote:

"Extension of Diva-Panvel-Uran line to Dasgaon either from Panvel or Uran is still on our list and will be considered along with other proposals in due course".

It is more than 10 years since this assurance was given.

Then, in a message to the Konkan Railwaymen's Conference, the present Railway Minister, once again, reiterated the assurance in these words:

"The Bombay-Mangalore railway line is a project which I consider should be examined seriously".

This is a project in which not only the people of Konkan are interested but the people of Konkan, Goa, Western Mysore and Kerala are also interested. It is an extra-ordinary kind of liability for our friends coming from Kerala that in order to reach Bombay, they have to go from Kerala to Madras and then come to Bombay. I don't see the reasons given by the Railway Board. It is very difficult to make any dint on the kind of reasoning advanced by the Railway Board.

What I am saying is an exercise in optimism and I am encouraged in it because of the interest of the present Railway Minister. The fact that he is from Kerala is an incidental thing. I would like to make a very strong appeal on behalf of the people of Konkan, Goa, Mangalore and Kerala for the project because of strategic and economic reasons and I request that a survey be undertaken immediately and that an assurance given by the Railway Minister and reiterated by the Prime Minister be fulfilled by making at least a beginning.

श्री देवराज पाटिल (यवतमाल): डिमांड नम्बर दो पेज नम्बर दो पर न्यू सर्विसिस के लिए कुछ राशि मांगी गई है। महाराष्ट्र के यवतमाल जिले में चनका नामक स्थान पर एक बड़ी सिमट फैक्टरी

लगाई जा रही है। चनका को रेलवे लाइन से मिलाने के लिए नई लाइन डालने का जो सर्वेक्षण का काम है, वह बहुत मद गति से चल रहा है। वहां की जनता की यह मांग है कि चनका से वणी तक नई रेलवे लाइन डालने के लिए इंजीनियरिंग सर्वे हो। ऐसा एक प्रस्ताव भी हुआ था, जैसा अभी मेरे मित्र श्री नाथपाई ने कहा है। यह कार्य बहुत ही धीमी गति से चल रहा है। मैं मंत्री महोदय से प्रार्थना करता हूँ कि चनका से वणी तक रेलवे लाइन डालने के लिए सर्वेक्षण का काम जल्दी पूरा किया जाए और जल्दी से जल्दी रेलवे लाइन वहां डाली जाए ताकि उस क्षेत्र का आर्थिक और आधुनिक, दोनों दृष्टियों से विकास हो सके। वहां की जनता की तरफ से श्री यवतमाल जिले के लोगो की तरफ से मैं मंत्री महोदय से निवेदन करना चाहता हूँ कि इस नई रेलवे लाइन को वह शीघ्र डालने के लिए कार्रवाई करें।

SHRI P. K. DEO (Kalahandi): Mr. Deputy-Speaker, Sir, it is unthinkable that there can be a major port without a railway line. Sometime back, the Railway authorities took up the construction of the Paradeep-Cuttack Railway line and they promised that they will complete the construction of it by 1971. But for some reason or the other, they are trying to delay the construction. Now they say that the construction of the railway line will be ready by 1973. They do not give any adequate reasons for this delay. The reasons given by the Railway Board are rather vague. They have expressed doubts regarding the export of iron ore from Daitari mines to Japan.

The second point is this. They say that the Orissa Mining Corporation is not bearing the cost of siding from the main railway line to the mining area. In the meantime, several developments have taken place and various agreements have already been signed between the MMTC and Japan for the export of three lakh tonnes of iron ore through Paradeep Port. There is also an agreement between the MMTC and the

Rumanian Government for the export of 20 million tonnes of iron ore. A third agreement has been signed on the 9th December, 1969, for the export of a further quantity of iron ore to Japan from Barajamda area through Paradeep Port. So, every year there will be an export of three million tonnes through Paradeep Port. The Orissa Mining Corporation has agreed to pay their share of contribution to the tune of Rs. 67 lakhs for the cost of siding and the Governor of Orissa and the Orissa Government have been pressing the Government of India to stick to the time schedule regarding construction of the Paradeep-Cuttack railway line. But I am very sorry to say that all these promises are not kept up; they are broken like piecrust; no time-schedule is kept up. Mr. Parimal Ghosh sometime back visited the Barajamda-Barbil area and he promised that the passenger train which has been running upto Barajamda since 1926 would be extended to Barbil and further on to Belani Khadan. Mr. Parimal Ghosh has gone and with Mr. Parimal Ghosh, the promise of the Railways Ministry also gone. I request the Government to stick to their promise and see that this passenger train is commissioned as soon as possible.

Thirdly, I would like to point out this. Sometime back there was a proposal to dismantle the narrow gauge line between Mettupalayam and Ootacamund, but later on it was decided that it should continue. To make it more economical, I would beg to submit that it should be further extended to Calicut and Mysore, so that there would be the development of the entire Nilgiri district and it would also be an economical proposition.

श्री कामेश्वर सिंह (सगरिया) : उपाध्यक्ष महोदय, मैं आपके सामने एक बहुत ही महत्वपूर्ण समस्या रखना चाहता हूँ। बिहार में राजे पुल बगौली प्रोग मोकामा के बीच में बना है। उस पुल की लम्बाई एक मील के भीतर है। लेकिन 26 किलो मीटर का पैसा सार्ज किया

[श्री कामेश्वर सिंह]

जाता है। मैं जानना चाहता हूँ कि पुल बनने के बाद से ब्राज तक कितने पैसेन्जर उस पर से पास हुए और उनसे कितना रुपया आपके पास आया है? मेरा अनुमान है कि चाँदह करोड़ रुपया इस पुल पर खर्च किया गया था। यह सारा रुपया इनको वापिस मिल गया है या इससे भी ज्यादा मिल गया है। अब रेलवे को चाहिये कि एक दूसरा पुल अगवानी डुमरिया और मुलतानगंज के बीच बनाये। यह बहुत आवश्यक है।

छोटे मोटे कामों में जब गड़बड़ियाँ होती हैं तो बड़े कामों में कितनी होती होंगी, इसका अनुमान आप लगा सकते हैं। मैं एक मिसाल देता हूँ। पश्चिम एक्सप्रेस दिल्ली से बम्बई जाती है। जाती दफा वह गोदरा में नहीं रुकती है लेकिन लौटती बार वहाँ उसका स्टापेज है। इससे आप सोच सकते हैं कि इस मंत्रालय का काम किस तरह से चलता होगा।

उत्तर पूर्व रेलवे पर मंसी नाम का एक जंकशन है। वह गंगा के किनारे है। असम जाने के लिए वही एकमात्र लाइन है। गंगा का बहुत भयंकर कटाव हो रहा है। शायद रेलवे बोर्ड ने तय किया है, इस स्टेशन को वहाँ से हटाया जाए, एक मील पीछे। ऐसा करने का नतीजा यह होगा कि आठ दस करोड़ की सम्पत्ति की हानि होगी। वहाँ इंजीनियरिंग हैडक्वार्टर है। गंगा जी का कटाव रुकेगा नहीं। इस सम्बन्ध में हमारी रेलवे मंत्री से यह मांग है कि मुंगेर स्थित चण्डी स्थान घाट के करीब पश्चिम-दक्षिण कोण, नैऋत्य कोण में मनपत्थर या सीताचरण स्थान के नजदीक गंगा की धार को मण्डाल निर्माण कर पूरब की ओर पुराने धार में जो मानसी आने के पहले बहती थी उस धार में मोड़ दें तथा मुंगेर पूर्वी रेलवे स्टेशन के नजदीक जो बालू की राशी ढेर हो कर गंगा नदी के धार को अवरुद्ध किए हैं उसको बल्डोजर के द्वारा खोद कर हटा देने से गंगा नदी पूर्ववत् चण्डी स्थान धार में

बहेगी तभी मानसी खगड़िया निरापद हो सकेगा। प्रतिवर्ष बाढ़ निरोधन कार्य एवं बाढ़ से कटे हुए गांवों को पुनः बसाना तथा अन्य सहायक कार्यों में जो करोड़ों रुपया बर्बाद होता है उससे मुक्त हों। इस योजना के कार्यान्वयन में कुल चार पांच करोड़ रुपया खर्च होने का अनुमान है। यह तो हम लोगों की मांग है।

अब मैं आपका बतलाना हूँ कि इस के बावजूद भी रेल मंत्रालय चाहता है कि इस जंकशन से इंजीनियरिंग हैडक्वार्टर को हटा दिया जाये तथा सारे इलाके को गंगाजी के कटाव पर छोड़ दिया जाये। मैं बतलाना चाहता हूँ कि वहाँ घनी आबादी है। परन्तु यह कितनी भयंकर गलती कर रहे हैं, मैं इसका उदाहरण दे रहा हूँ। पिछले 5 दिसम्बर का डा० के० एल० राव ने, जो सिचाई तथा बिजली मंत्री हैं, इसी सदन में हमारे एक ध्यान-आकर्षण प्रस्ताव के उत्तर में कहा था कि :

"...withstood the floods without much damage due to the constant attention paid by the Railways but serious embayment recurred between some of the spurs."

इसका साफ अर्थ यह है कि रेलवे ने जो ब्राज कई सालों से वहाँ पर काम किया उसकी वजह से कटाव ज्यादा नहीं हुआ। परन्तु इस वर्ष स्पर के बीच में कटाव जरूर ज्यादा हुआ है। जब सिचाई मंत्री यह कह रहे हैं तो मेरी समझ में नहीं आता कि वह क्यों हटाना चाहते हैं। मैं नहीं समझ सकता कि एन ई रेलवे के चीफ इंजीनियर सिचाई मंत्रालय के इंजीनियरों से बहुत ज्यादा जानते होंगे बाढ़ और कटाव के बारे में। जब मैंने डा० के० एल० राव से प्रश्न किया था तब उन्होंने उत्तर में कहा था कि :

"Nevertheless, I can assure the hon. Member that in view of the fact that the Manasi is a very critical area and it is only four miles between the Ganga and the Bagmati and the Kosi system, we have to ensure that no land is lost there, and, therefore, it is al-

most certain that we shall not allow the Manasi erosion to proceed further. That is why we shall spend some more money and see that the protective works are maintained intact."

यहां पर सिंचाई और बिजली मंत्री कहते हैं कि मानसी से चार मील उत्तर में कोसी बागमती सिस्टम है, उसमें खतरा है। अगर एक मील स्टेशन हटा देते हैं तो क्या कोसी बागमती सिस्टम में नहीं जाता है? और क्या बागमती से खतरा नहीं है? उसका हटाने का क्या उपयोग है इस बारे में रेलमंत्री सिंचाई मंत्रालय के एक्सपर्ट्स की बात नहीं मानते हैं, अपने इंजीनियरों की बात मानते हैं और देश का करोड़ों रुपया फिर से डुबाने जा रहे हैं क्योंकि वहां पर करोड़ों की सम्पत्ति है।

इसके बाद मैं आपके माध्यम से कहना चाहूंगा कि हम लोगों की जो डिमांड थी वह मैंने पढ़ कर सुना दिया। अभी जो मुख्य अभियन्ता अर्थात् चीफ इंजीनियर हैं एन ई रेलवे के उनका एक वक्तव्य 27 नवम्बर के "इंडियन नेशन" में आया था वह भी मैं सदन में पढ़कर सुनाना चाहता हूँ :

"The Chief Engineer of the North Eastern Railway indicated that the schemes to be recommended would necessarily be comprehensive. These might envisage diversion of the main current of the river at a cost of Rs. 3 crores and intensification of efforts for stopping erosion permanently by constructing big spurs at a cost of about Rs. 5 crores".

मैंने जो अपनी डिमांड बतलाई थी वह वही है जो मानसी बचाव संघर्ष समिति की है। वही एन ई रेलवे के चीफ इंजीनियर कहते हैं। 25 तागीख को हम मानसी में थे। उस समय जो चीफ आफ दी टेकनिकल सब-कमेटी, कोसी ब्रह्मपुत्र बोर्ड, मि० कृष्ण मुरारे हैं, उन्होंने दम हज़ार जनता के बीच में कहा कि यहां से रेलवे स्टेशन

नहीं हटाया जायगा। वहां बोर्ड के चीफ इंजीनियर मौजूद थे। उन्होंने एक बार भी नहीं कहा कि यह बात गलत है। आज वह क्यों वहां से रेलवे लाइन हटाने की बात करते हैं?

अन्त में मैं यही कहूंगा कि अभी तक रेलबन वहां जो स्पर्स बनाये, टेकनिकल कमेटी उसकी जांच करे कि क्या उनको बनाने में कोई गलती थी। कायदे के अनुसार स्पर्स 500-500 फीट की दूरी पर बनाये जाने चाहिये लेकिन उन्होंने 1,000 फीट की दूरी पर बनाये। इसलिए वहां पर कटाव हुआ। अब वह चाहते हैं कि स्टेशन को हटाया जाये। मैं चाहूंगा कि रेलवे मंत्री हमें यह आश्वासन दें कि वहां से रेलवे स्टेशन और इंजीनियरिंग हेडक्वार्टर नहीं हटाये जायेंगे और उस क्षेत्र के कटाव को रोका जायेगा।

मैं यह भी जानना चाहता हूँ कि क्या रेल मंत्रालय ने आज तक बिहार सरकार को कभी यह लिखा है कि 15 प्रतिशत खर्च उनको भी देना है? यदि नहीं लिखा है तो क्यों नहीं लिखा है? अगर यह गलती हुई है तो मैं चाहता हूँ कि वह इस सदन में आश्वासन दें कि वहां से स्टेशन नहीं हटाया जायेगा और इंजीनियरिंग हेडक्वार्टर भी नहीं हटाया जायगा।

श्री चन्द्रिका प्रसाद (वलिया) : उपाध्यक्ष महोदय, इस समय उपस्थित रेलवे की अनुदानों का मैं समर्थन करता हूँ। लेकिन साथ ही यह भी कहना चाहता हूँ कि भारत सरकार द्वारा जो पालिसी बनाई जाती है उसका इम्प्लिमेंटेशन हमारे उच्चाधिकारियों के हाथ में होता है। आप के क्लाम 4 के जो एम्प्लोयीज हैं उनके लिये यह रूल बना हुआ है कि पांच वर्ष बाद उनका प्रमोशन होना चाहिए, लेकिन मेरी समझ में इसकी प्रगति बत ही धीमी है। मुझे बतलाया गया है कि जिन कमन्कारियों का उच्चाधिकारियों में सम्बन्ध होता है, उन्हीं का प्रमोशन दिया जाता है। लेकिन इस पर भी यह परसेट्र

(श्री चन्द्रिका प्रसाद)

बहुत कम है। इस पर विचार किया जाना चाहिए।

रेलवे हमारा बहुत बड़ा पब्लिक सेक्टर है। लेकिन इस पर भी जो हमारा उपेक्षित एरिया है उसके सम्बन्ध में सोचते समय वह लाभ और हानि पर विचार किया जाता है। यह सोचा जाता है कि वहां पर सुविधा देने से लाभ के मुकाबले हानि होगी। जब टाटा और बिड़ला यह सोचते हैं तब हम उनकी शिकायत करते हैं, लेकिन हम हमेशा यह सोचते हैं कि उपेक्षित एरिया में शासन को लाभ नहीं होगा। इस तरह का विचार हमारी समाजवादी नीति के अनुसार नहीं है। भारत सरकार का काम जो समाजवादी नारा है उसके अनुसार जो कमजोर हैं, जो उपेक्षित हैं सारे देश में, उन को दृष्टि में रखकर रेलवे का काम होना चाहिये, वहां पर गाड़ियां देनी चाहिये, वहां पर एक्सप्रेस देनी चाहिये और दूसरी तरफ की सहायता देनी चाहिये, नहीं तो यह क्षेत्र पिछड़े रह जायेंगे। इस तरह से जहां पर तरक्की होती रही है वहां तरक्की होती जायेगी और उपेक्षित क्षेत्र उपेक्षित ही रह जायेंगे, जो अमीर हैं वह अमीर होते जायेंगे और जो गरीब हैं वे गरीब ही रह जायेंगे। हमारा क्षेत्र बहुत उपेक्षित एरिया है। वहां एक्सप्रेस तो दूर, ठीक से रेलें भी नहीं हैं। बनारस से बलिया आने के लिये बारह-बारह घंटों तक कोई रेल नहीं है। वहां पर अतिवृष्टि और भयंकर बाढ़ के कारण भुखमरी और परेशानियां हैं। वहां पर रेलवे कर्मचारियों को कुछ महीनों से तन्खवाहें भी नहीं मिली हैं। रेलवे मंत्रालय ने उनको तन्खवाह देने के लिये कहा था लेकिन जाड़ा बीत गया और गर्मी भी बीत जायेगी और वह उपेक्षित ही पड़े रह जायेंगे। जो आल इन्डिया कामिश्नल के रेलवे कर्मचारी हैं और मिनिस्ट्रीयल स्टाफ एसोसिएशन हैं उनके प्रतिनिधि प्रधान मंत्री और रेलवे मंत्री से मिले थे। उन्होंने अप्पासासन भी दिया था कि उनकी बातों पर

विचार किया जायेगा, लेकिन इसके बावजूद अभी तक कुछ नहीं किया गया है। इसी तरह स आल इन्डिया के टेन्स क्लर्क जो हैं, उनकी स्थिति पर भी विचार किया जाना चाहिये।

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): The functioning of Railway Minister is very difficult to understand. Sometimes, here the hon. Minister says something, but the department does just the reverse. I would like to give certain specific examples in this connection.

On the 22nd April 1969, I had tabled a question whether any of the senior grade Assistant Station Masters' posts had been abolished from the Cooch-Bihar station on the metre gauge line, and the hon. Minister replied that no such thing had taken place. But in fact, one post was withdrawn. When I brought this to the notice of the former Railway Minister, Dr. Ram Subhag Singh, he expressed his regret in a letter to me and assured me in his letter dated the 10th October, 1969 that that particular station master Shri K. Lala would be re-posted at Cooch-Bihar as soon as possible, but nothing has been done so far.

Since the great October floods, two branch lines of the NF Railway have been suspended from operation namely the Haldibari-Jalpaiguri section and the Lataguri-Chanrabandha section via Domohoni. These are in the flood-affected area. The Railway Ministry had assured us that these two lines would be restored to services very soon, but nothing has yet been done.

Regarding Haldibari itself, I would like to submit that this area produces about 5 to 6 lakhs maunds of jute and about 20 to 25 maunds of tobacco, and according to the latest report the income accruing to this particular station Haldibari in 1967-68 was to the extent of more than Rs. 10 lakhs only from forward journeys. I would request the hon. Minister to give a categorical assurance that these two branch lines on the NF Railway will be reopened to traffic very soon.

For the new Cooch-Bihar station on the broad gauge line, a bigger area was acquired some years ago, for the purpose of having a bigger loco-shed. Because according to their assessment, their own calculation, it was proposed to extend this broad gauge line from Farakka to Gauhati and thereafter also, and the Cooch-Bihar station being at the midpoint in between, it was proposed to have a bigger loco-shed there, but nothing has been done in that regard. I would request the hon. Minister to look into these cases and see why nothing has been done although they have acquired a bigger area for the purpose.

Now, I would like to draw the attention of the hon. Minister to the service conditions and duty hours of the station masters. According to the recent circular of the Railway Board, they have been given duty hours ranging from 8 to 8½ hours in a day in the course of 24 hours, but very recently, they have termed the duty not as continuous duty but as intermittent duty.

The duty hours range from 06.00 hours to 13.00 hours, which comes to 7 hours' duty, and then from 15.00 or 15.30 hours to 17.00 hours, which comes to about 1 hours' duty, making a total of 8½ hours' duty. In the course of this duty they are also asked to attend to goods-booking. But who is to attend to the goods-booking from 17.00 to 18.00 hours? There is nobody to look after that. I would request the hon. Minister to look into this matter and see that the duty is termed as continuous duty and not as intermittent duty.

In the NF Railway, there are certain stations having double gauge, namely metre gauge and broad gauge lines. In some stations, there is just one station master and in some there are two station masters. They are authorised to work on both the metre gauge and broad gauge lines. It becomes very difficult for them to attend to both. At least, the authorities should man those small stations having two gauge lines with more number of station masters:

there should be one station master for the broad gauge and one for the metre gauge.

Now, I come to the question of passenger amenities. Sir, you come from Assam and you know what the position in regard to passenger amenities is on the NF Railway. In the Cooch-Bihar station, there are certain reserved seats, 5 first class and three third class sleeper and 24 third class sitting accommodation, but these reservations are generally done up to Farakka and not up to Calcutta. Passengers who intend to travel by 6Dn and the 5Up train to Calcutta and Cooch-Bihar are put to great inconvenience. I would, therefore, urge the hon. Minister to extend the facilities of reservation from Farakka to Calcutta or Sealdah station. Since there is a large number of passengers, the number of reserved third class berths should also be increased to 12 and first class to 8.

Then, I would say a word about the Howrah-Madras train. This train is always catering to the long-distance passengers most; it has been calculated that only 30 per cent are local passengers. Certain steps should be taken to give more facilities to the long-distance passengers who want to travel from Howrah to Madras and vice versa.

SHRI DATTATRAYA KUNTE (Kolaba): I would like to make a few observations as regards the demand for the Bombay-Mangalore area on which a cut motion has already been tabled. As early as 1955, the late Lal Bahadur Shastri who was the Minister in charge at that time and who was touring had given an assurance to the people that he would ask for an immediate survey to be made by the department. Not only that he would look into the matter, but he would ask that an immediate survey be made. Then in 1967, I referred to this matter in this House concerning this missing link on the west coast to be connected. Last August or September, I contacted the Chairman, Railway Board, in this matter, and he was pleased to inform me that nobody had brought this matter to his notice upto now

[Shri Dattatraya Kunte] and therefore the Board was not considering the matter. As if it is the duty of the public to bring such important matters to the notice of the Railway Board and then only they will consider taking it up—I am really surprised that the Minister is writing down something else, instead of listening to my points.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI R. L. CHATURVEDI): I am noting down his points only.

SHRI DATTATRAYA KUNTE: This is what the Chairman said that nobody had approached him and therefore they are not being attended to. The west coast is the only coastal area of our country where there is no railway link.

After meeting the Chairman of the Board, I got a letter from the Member in charge, Engineering. He tells me that because it might cost Rs. 80 crores, they are not even thinking of survey of the line. When I asked whether Rs. 80 crores were for the survey, he said that it was not that, but that the line would not be useful or profitable. I am afraid the railways are wanting only profitable lines in the sense that by transporting goods and passengers to and from Kerala via the existing route, they earn much more money than they would if there was this shorter direct route. Therefore, they do not like to consider opening this line to transport passengers and goods to and from Kerala, Mysore, Konkan and Goa, even though it is more convenient to the public in that region.

Therefore, this needs to be immediately looked into. The Railway Minister should issue immediate orders for survey of this line. It will be found that it is economical and very feasible. There are three major ports and two intermediate ports on this coast. Bombay, Marmagao and Cochin, are the major ones, the biggest we have in the country, and Mangalore and Ratnagiri are the other ports. In these ports, ships many times do not get berths. If goods are diverted to the railways there, it will greatly ease the transport problem.

I am bringing this to the notice of the Railway Minister so that he should pull up the officers concerned, officers who sit on the Railway Board drawing high salaries and do not care to know what promises were made by Ministers as early as 1955 and 1959 and also recently by the Railway Minister. This shorter route linking up Bombay with Kerala via this route on the west coast to cater to the passenger and goods traffic requirements of this region is a matter which requires immediate attention and therefore, a survey ought to be undertaken without delay.

MR. DEPUTY SPEAKER: Shri Dwivedy—two minutes.

SHRI SURENDRANATH DWIVEDI (Kendrapara): Then I might as well not speak at all.

MR. DEPUTY SPEAKER: Not that, let him please not take it that way.

SHRI SURENDRANATH DWIVEDI: Every member is conscious of his time. It is not for the Chair every minute, every second to go on reminding them about it. I am confining my remarks to my two cut motions Nos. 52 and 53. So this sort of reminder is very unusual.

My cut motions are in regard to the delay in the construction of the Paradeep line and for its completion by 1971. I do not want to take much time. You have already warned me. I want to know from the Minister—I do not know whether he will be able to give me a reply at all—who is the mysterious hand working in the Ministry either at the Board level or at the South Eastern zone level to undo whatever the Minister had promised or assured. Shri Poonacha had given this promise at the inauguration of this line that by 1971 it will be completed. We all know there are some interests working behind to delay it so that Paradeep line is not completed before the completion of a line to Haldia port.

Shri Poonacha took over some other portfolio. The next Railway Minister Dr. Ram Subhag Singh was

also replaced by somebody else who is ill, and he is also a temporary hand now.

What has been done is that they have given reasons which have no relations as to why the construction of this line should be delayed. They said there was delay in the transfer of land, but a co-ordination committee was constituted which saw to it that somehow or other this matter was ironed out in the minimum time available, and that is in the record of the Railway Ministry itself. There was no obstacle so far as that is concerned. Now, they come forward with the plea that the agreement with the MMTC to have a siding somewhere was not concluded in time. What has this got to do with the construction of a railway line to paradip, I fail to understand. When they said that this line is going to be completed by 1971, a siding may come in 1970, how that is connected with the construction of the railway line, I fail to understand.

Already, as has been mentioned, they have concluded an agreement to export about three million tonnes of iron ore from the Daitri-Barajamda area through the Pradip port. If the line is not constructed by 1971, then necessarily that will have to go to some other port and that is the game they are playing. I want the Minister, therefore, to let us know who has done this and why this is being delayed, and why when there was already a tender call for the construction of railway quarters for the railway employees at Paradip, it was subsequently cancelled and why, again, when the Chief Engineer was appointed for the specific purpose of this work, he has been entrusted with some other duty and he is not appointed to look after this special work. This very team was entrusted with task of the survey work for Bimlagarh-Talcher line about which also an assurance was given here. I want the Minister to give us a reply about this. I would like them to stick to the original schedule that this line should be completed by 1971 and the delay that has been caused should somehow or other be set right. All

the reasons that are given are already with the Ministry and other people concerned; they have already discussed this matter, and there is no difficulty and they should give a firm promise that this line should be completed by 1971.

SHRI R. K. BIRLA (Jhunjhunu):
 Sir, I am of the view that if one wants to see the present world comfortably and quickly, one should travel by Air India, but if one wants to enter the next world quickly one should travel by the Indian railways.

With that preface, I would like to say that Khetri, where a public undertaking is being installed—the biggest mining project in the country—and where a fertiliser unit is also being installed, is without a railway station. I have drawn the attention of the hon. Minister and the hon. House quite a few times to this matter, that if there is no railway station at Khetri, how they are going to bring the raw material and how they are going to take the finished goods to their destination. The Khetri project is costing over Rs. 100 crores, and I am sure that the Government should pay the most urgent and the quickest attention to this project.

Coming to Pilani, we know very well that Pilani has got a residential university on the pattern of the BHU at Banaras. I am sure my friends will agree that every university town in the country has got a rail link, but Pilani has not yet been linked with a railway line up till now. It is a cosmopolitan university, giving education to about 5,000 students coming from all parts of the country, north, south, east and west. Therefore, I would appeal to the Railway Minister that this must be kept in view, that Pilani should be linked up with a railway station as early as possible.

MR. DEPUTY SPEAKER: Shri Chaturvedi.

SHRI SURAJ BHAN (Ambala):
 Just one minute.

MR. DEPUTY SPEAKER: I request you to co-operate. Your party has got more than the time which was allotted to it.

SHRI SURAJ BHAN: Only a question. No speech.

MR. DEPUTY SPEAKER: Then, only a question; no speech.

SHRI CHINTAMANI PANI-GRAHI (Bhubaneswar): Just two minutes for me.

DR. SURYA PRAKASH PURI: Two minutes for me also.

SEVERAL HON. MEMBERS rose—

MR. DEPUTY SPEAKER: We are exceeding the time allotted for this. By oversight, I did not call Mr. Puri. I will call him now.

SHRI CHINTAMANI PANI-GRAHI: On the Appropriation Bill, you may give me a few minutes.

MR. DEPUTY SPEAKER: After speeches on the demands have been made, it is not customary to repeat the same thing on the Appropriation Bill. Therefore, I will allow another 5 or 6 minutes and you may make your observations. No speeches will be allowed on the Appropriation Bill. The same applies to Mr. Jha also.

डा० सूर्यप्रकाश पुरी (नवादा) : उपाध्यक्ष महोदय, अभी रेलवे बोर्ड ने एक मिया भाई कमीशन बनाया है। मुझे यह पता चला है कि यह जो मिया भाई कमीशन है यह इनके कुछ अपने अन्दरूनी जो झगड़े हैं उनको मुलजाने के लिए बनाया है। हालांकि इस कमीशन को यह चाहिए कि जितने तरह के कैटेगोरिकल यूनिवर्स हैं उनको सबको वह बुलाये और उनकी बातें सुने, लेकिन मुझे यह नहीं पता चलता कि इस रेलवे बोर्ड के ऊपर एन० एफ०आई०आर०आर०ए०आइ०आर०एफ०सिर्फ यह दो यूनिवर्स ही क्यों अपना अधिकार जमाए बंठी हैं? मैं समझता हूँ कि जितने भी कैटेगोरिकल यूनिवर्स अब तक रेलवे में बन चके हैं उनको अपनी अपनी बातें अपने अपने ढंग से कहने का अधिकार मिलना चाहिए और एन०एफ०

आई० आर० या ए० आइ० आर० एफ० का जो अधिकार्य रेलवे बोर्ड वालों पर या अधिकारियों पर पड़ा हुआ है, संभवतः मंत्रियों पर भी हो, वह अधिकार्य शीघ्र समाप्त होना चाहिए।

दूसरी बात—मैं अभी धनवाद गया था। वहाँ एक रेलवे क्लब है। वड़े आश्चर्य की बात है कि उस रेलवे क्लब में जब कभी पुराने जमाने के अंग्रेज लोग थे तो उन्होंने एक बार शुरू किया था, शराब पीने का प्रबन्ध वहाँ किया था वह आज भी चला आ रहा है। आज भी उत पब्लिक प्लेस में शराब की दूकान का होना यह बड़े खेद की बात है और उसका विरोध करता हूँ। आप शराब पीयें, या चाई भी पीयें, मैं उसका विरोधी नहीं हूँ। लेकिन उस जगह पर इस तरह की शराब की दूकान का होना, उसका में विरोध करता हूँ और आशा करता हूँ कि मंत्री महोदय इस बात पर ध्यान देंगे। यहाँ तक भ्रष्टाचार पहुँच जा रही है कि उस क्लब में कुछ रेलवे के कर्मचारियों ने एक बैठक करने की योजना बनाई थी जिमकी सूचना वहाँ के जनरल मनेजर को भी मिल चुकी थी अधिकारियों का मिल चुका था, लेकिन उन्हें सिर्फ इसलिए मीटिंग वहाँ नहीं पसी दी गई कि उन लोगों ने सोचा कि शायद उनके विरुद्ध कुछ बातें डिस्कस हो जाये। इसकी तहकीकात होनी चाहिए और जो धनवाः ने मुगलसराय की लाइन पर अनट्रेन्ड गाई लोगों को ड्यूटी पर दिया जा रहा है वह बहुत गैर कानूनी बात हो रही है। जिन गाईस को ट्रेनिंग भी नहीं दी गई है वह रैगुलर गाईस को हैरिस करने के लिए एकस्ट्रा हैंड्स लगा कर ड्यूटी में दे देते हैं, इसकी भी तहकीकात होनी चाहिए।

तीसरी बात मैं यह कहना चाहता हूँ कि एक चलती हुई गाड़ी में जहाँ गाईस का डाइवर या

कंडक्टर इन तमाम लोगों को आप रनिंग स्टाफ मानते हैं तो उमों में ट्रेवलिंग टिकट एंजामिनर भी चलता है और तमाम गस्ते आपकी सेवा करता चलता है ना आप उमें रनिंग स्टाफ क्यों नहीं मानते हैं ? मैं मांग करता हूँ कि ट्रेवलिंग टिकट एंजामिनर को रनिंग स्टाफ मानना चाहिए और उमें भत्ते मिलने चाहिए ।

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): I want to bring to the notice of the Minister the difficulties faced by the casual labourers working on the Khurda Division of the South-Eastern Railway. Their number runs into thousands. Accordingly to the specific order of the Railway Board—Establishment Serial No. 324 of 1962 the Railway Board has specifically mentioned that the casual labour wage rates should be revised according to the rates which are fixed by the respective District Collectors. The District Collector of Ganjam has fixed casual labour rate at Rs. 2.25 per day and the District Collector of Puri has fixed a rate of Rs. 3 per day. But, after a great deal of agitation by the workers, the Divisional Superintendent has agreed to revise the rates as Rs. 2.16 for Ganjam and Rs. 2.50 for Puri. But it is much less than what is fixed by the District Collectors. So, I would request the Railway Minister that the rates now fixed by the Divisional Superintendent should be revised and given effect to from 1-1-1969.

Secondly, I had asked the Railway Board to have more electrification of the railway stations in the South Eastern Railways, I am glad they have done it in some cases. But I am a little unhappy that Kaipadar Road railway station has been left out even though electricity is available within a mile of the station.

Thirdly, the shuttle train connecting Cuttack to Berhampur was, unfortunately, discontinued. I would request the Minister that it should be resumed.

Lastly, the Paradip-Cuttack rail link work should be expedited and completed before 1971.

श्री सुरज भान (भ्रम्बाला) : उपाध्यक्ष महोदय, मैं मंत्री महोदय से पूछना चाहता हूँ कि इस साल के शुरु में पुनाचा साहब ने गजेटेड अफसरों को उनकी पोस्टों में अप-प्रेशेशन करके उनको नये साल का तोहफा दिया था और उसके बाद डा० राम मुभग सिंह ने कहा था कि क्लास 2, 3 और 4 को भी देंगे, लेकिन वह वायदा वैसा ही रह गया । अगले महीने नया साल शुरु होने वाला है, क्या आप अगले साल के तोहफे के तौर पर क्लास 2, 3 और 4 को भी कुछ देने जा रहे हैं या नहीं ?

केन्द्रीय सरकारी कर्मचारियों के लिये जितने भी पे-कमीशन बंट वे रेलवे इम्प्लाडज के साथ इन्साफ नहीं कर सके, क्योंकि रेलवे में इम्प्लाडज की 718 बँटिंगरीज हैं । उन्होंने आपको तारें भी भेजी हैं, मेरे पास उनकी कापीज हैं, मैं चाहता हूँ कि आप मेहरबानी करके एनाउन्स कीजिये कि आप उनके लिए कोई सैपरेट पे-कमीशन एन्वाइन्ट करेंगे ।

तीसरी बात मेरी कान्टीचूएन्मी से सम्बन्धित है—मैं तीन साल में लगातार कोशिश कर रहा हूँ कि भ्रम्बाला सहायनपुर लाइन पर पैसन्जर्स की हालत बहुत बुरी है, वहाँ पर नई गाड़ी इन्ट्रोड्यूस करें और कुछ एडिशनल बोगिया गाड़ियों में लगायें । लेकिन चूँकि मैं विरोधी पार्टी से हूँ, इसलिए इस काम को नहीं किया जा रहा है । मैं श्री गोविन्द मेनन जी को पत्र में भी लिख चुका हूँ और आज यहाँ एनाउन्स करना चाहता हूँ कि अगर इस महीने के अखिर तक कुछ नहीं हुआ तो मुझे भूख हड़ताल करनी पड़ेगी ।

SHRI P. GOPALAN (Tellichery): Mr. Deputy Speaker, Sir, I wholeheartedly support the powerful plea made by the hon. Members. Shri Nath Pai and Shri Kundu for the construction of the Mangalore-Hassan railway line. I wish to state very clearly that this is the unanimous demand of the entire people of Kerala.

[Shri P. Gopalan]

Secondly, there is a persistent demand for a new railway line connecting Mysore with Kerala. There was a proposal for the construction of a railway line between Kerala and Mysore but because of the outbreak of the first world war it was not taken up. When Shri Lal Bahadur Shastri was holding the railway portfolio he assured the people of our State that a new railway line will be constructed connecting Mysore with Tellichery and a survey was undertaken. What happened to that survey has not been disclosed to us. There are some vested interests which are against the construction of this railway line and I hope it has nothing to do with the delay in the taking up of this work. I would request the Railway Minister to take up this proposal very seriously and see that the scheme is included in the Fourth Plan itself. I hope the Minister will accept the reasonable demand of ours.

श्री शिवचन्द्र झा (मधुवनी) : उपाध्यक्ष महोदय, मैं आपके जरिए से मंत्री महोदय का ध्यान सक्ती-पण्डोल के बीच में उगता हाल्ट की तरफ दिलाना चाहता हूँ। इस हाल्ट को खोलने के लिये एस्टीमेट बन चुका है, लेकिन रेलवे बोर्ड के पास पड़ा हुआ है। बड़ी हैरानी की बात है कि रेलवे बोर्ड इस पृथ्वी पर है या नहीं, या दूसरी दुनिया में है। उपाध्यक्ष महोदय, यह रेलवे बोर्ड एक गैंग के रूप में है, इसको स्मैश कर देना चाहिये। समस्तीपुर डिवीजनल आफिसर के आफिस को एग्जर-कन्डीशन करने के लिये इन्होंने 12 हजार रुपये लगा दिये, लेकिन इस काम के लिये इनके पास 5 हजार रुपये नहीं है। इनके पास इस मांग को लाने का क्या नैतिक बल है, जबकि समस्तीपुर डिवीजनल आफिसर को एग्जर-कन्डीशन करने के लिये इन्होंने 12 हजार रुपये खर्च किया है। यह सब रेलवे बोर्ड की बदमाशी है, शतानी है जो वे इसकी मंजूरी नहीं दे रहे हैं। आज नैतिकता का तकाबा है कि आप इस्तीफा दे दें, आप समस्तीपुर के पास एक हाल्ट का उद्घाटन

करने गये थे, क्या आपका यह कर्तव्य नहीं था कि आप पूछते कि क्या कोई और हाल्ट भी खुलना है। मैं चाहूंगा कि आप उगता हाल्ट की स्वीकृति शीघ्र दें, इस काम को जल्द से जल्द करवायें।

इसी तरह से घोघाडीहा और निर्मली के बीच में वरसा हाल्ट है। उसके सम्बन्ध में मेरे पास जवाब आया है कि यह इकानामिक ग्राउण्ड पर नहीं हो सकता है। यह वैलफेअर स्टेट है। भागलपुर मन्दार हिल लाइन बन्द होने से रोक दी गई थी, डा० राम मुभग सिंह ने कहा था कि इसको नहीं रोका जाएगा। जनता की सुविधा को दृष्टि में रखते हुए इस हाल्ट का बनाया जाना निहायत जरूरी है, इसकी स्वीकृति अवश्य दी जानी चाहिये।

समस्तीपुर बाजार के बीच में पश्चिमी गुमटी को बन्द करवा दिया है, जिससे बहुत कठिनाई हो गई है, एक्सीडेंट की सम्भावना बढ़ गई है। मैं जानना चाहता हूँ कि आपने किस कारण से उस गुमटी को बन्द करवा दिया है। इसे शीघ्र खोला जाना चाहिये।

जयनगर से सहरसा या सुपौल तक एक बोगी और लगाने का इन्तजाम करें। समस्तीपुर से दिल्ली के लिये एक गाड़ी और चलाई जानी चाहिये।

MR. DEPUTY-SPEAKER: The hon. Minister.

SOME HON. MEMBERS rose—

SHRI NAVAL KISHORE SHARMA (Dausa): No questions have been asked from this side. After all, we are also Members of this House and we have every right to ask questions. If the Opposition Members are allowed to ask question, why are we not given an opportunity to ask questions?

MR. DEPUTY-SPEAKER: It is right that we are all members of this house and have equal rights, but I allowed that side to ask questions for the reason that from your side the Minister will also take quite some time.

SHRI RANDHIR SINGH (Rohtak): We have also to ask something from him.

MR. DEPUTY-SPEAKER: All right. Shri Sharma.....(Interruption).

SHRI RANDHIR SINGH: Sir, I will obey the Chair and will not ask a question.

श्री कामेश्वर सिंह : उपाध्यक्ष महोदय, इनको बैठाइये, चौधरी साहब बहुत बोल चुके हैं। श्री जनेश्वर मिश्र को सबाल पूछने दीजिये। हर बात में चौधरी साहब उठ कर खड़े हो जाते हैं।

MR. DEPUTY-SPEAKER: I very much appreciate the attitude of Shri Randhir Singh. He says that in order to help the Chair and the House he is not going to ask any question.

SHRI J. M. BISWAS (Bankura): In order to help the Chair I have given in writing my points to the Deputy Minister. Please ask him to reply to them.

MR. DEPUTY-SPEAKER: He will reply to them.

श्री नवल किशोर शर्मा : उपाध्यक्ष महोदय, मैं रेलवे मंत्री महोदय से जानना चाहता हूँ कि जयपुर को ब्राडगेज लाइन से कनेक्ट करना चाहते हैं या नहीं? अगर चाहते हैं तो कब तब करेंगे?

दूसरा निवेदन—आपके प्रेडिसेसर ने वह घोषणा की थी कि बांदीकुई और जयपुर के बीच में यात्रियों की सुविधा के लिये एक शटल ट्रेन शुरू की जायगी। यह शटल ट्रेन रिवाड़ी से जयपुर तक शुरू होने वाली थी, लेकिन इस घोषणा को आप भ्रमल में नहीं लाये। मैं निवेदन करना चाहूंगा कि रिवाड़ी और जयपुर के बीच में यह शटल ट्रेन शुरू की जाय और यदि ऐसा सम्भव न हो तो बांदीकुई और जयपुर के बीच में शुरू की जाय।

मेरा नीमरा मंत्रालय यह है कि गुंडा कटरा को जाने वाली जो मड़क है उसको रेलवे अधिकारियों ने ब्लाक कर दिया है जिससे वहां के लोगों को बड़ी परेशानी है। इसलिए मेरी प्रार्थना है कि इस मड़क पर जो रकावट है उसको दूर किया जाना चाहिये।

श्री क० मि० मधुकर (केसरिया) : उपाध्यक्ष महोदय, मेरे कई एक प्रश्नों के जबाब में रेलवे मिनिस्टर ने कहा था कि समस्तीपुर बाया मुजफ्फरपुर होते हुए नरकटियागंज तक बड़ी लाइन बनाई जायेगी और उसके लिए सर्वेक्षण भी हो रहा है लेकिन उसके ऊपर अभी तक कोई कार्यवाही नहीं हुई है। मैं जानना चाहता हूँ कि समस्तीपुर बाया मुजफ्फरपुर होते हुए कब तक बड़ी लाइन बनाई जायेगी?

दूसरी बात जो मैंने कई बार संसद में उठाई है कि हाजीपुर से भैंसालोटन तक एक नयी ब्रांच लाइन खोली जाये और उसके लिये सर्वे कराया जाये। यह लाइन हाजीपुर से बाया लालगंज केसरिया, शाहगंज, गोविन्दगंज होने हुए जायेगी इस लाइन पर बहुत कम खर्चा प्रायेगा और कर्माशयल दृष्टिकोण से यह बहुत फायदेमन्द रहेगी। तो मैं यह जानना चाहता हूँ कि इस लाइन पर सर्वेक्षण कराने जा रहे हैं या नहीं?

SHRI BISWANARAYAN SHASTRI (Lakhimpur): I would like to know from the hon. Deputy Railway Minister as to when Gauhati is going to be connected by broad-gauge. We are told that a survey is being undertaken. I would like to know when the survey will be completed. I would also like to know whether there is any proposal to extend the line upto Tinsukhia.

Secondly, there is a report that there is clandestine trade in Railway land by the railway authorities in the northern sector of N.F. Railway, namely, in Demaji, Silapathar and Murkongselek where the population is cent per cent tribal. There, the railway authorities acquired land from the State Government

[Shri Vishwanarayan Shastri]

and they are leasing out the land to outsiders. I would like to know whether the railway authorities are going to stop that.

श्री गुरचरन सिंह : (फिरोजपुर) : जिन शहरों के दर्मियान से रेलवे लाइन गुजरती है उन शहरों की आबादी बहुत बढ़ गई है और लोगों को बहुत दिक्कत आती है क्योंकि वहां पर रेलवे ब्रिज नहीं बने हैं। ऐसे तमाम शहर हैं ममलन मोगा है। मोगा में उस वकन रेल निकली थी जबकि वह एक गांव था लेकिन अब उस शहर की आबादी 40 हजार हो गई है। उस शहर के दर्मियान से रेल गुजरती है। वहां पर घंटों फाटक बन्द रहता है जिमसे लोगों को बड़ी दिक्कत होती है। मैं पूछना चाहता हूं कि क्या यह बात जेरे गौर है कि ऐसी जगहों पर रेलवे के पुल बनाये जायें ?

श्री भोम प्रकाश त्यागी (मुरादाबाद) : श्री डा० राम सुभग सिंह भू० पू० रेलमन्त्री जी ने पिछले बजट सेशन में आश्वासन दिया था कि राजधानी एक्सप्रेस की भांति से किसान एक्सप्रेस भी चलाई जायेंगी। मैं जानना चाहता हूं कि क्या आपका विचार राजधानी एक्सप्रेस की तरह से किसान एक्सप्रेस चलाने का है या नहीं ?

दूसरी बात में यह जानना चाहता हूं कि देहली के लिये बिजली की ट्रेन्स चलाने का आपका विचार है या नहीं ?

श्री जनेश्वर मिश्र (फूलपुर) : लखनऊ में डिवीजनल सुप्रिन्टेन्डेन्ट के कार्यालय में काम करने वाले हरिजन कर्मचारियों के साथ ऊंची जाति के कर्मचारी बहुत अन्याय करते हैं, उनके साथ गाली गलौज करते हैं। इसकी शिकायत कई बार की जा चुकी है। बार बार यही जवाब दिया गया कि हम जांच कर रहे हैं। डा० राम-सुभग सिंह ने भी कहा और दूसरों ने भी कहा लेकिन अभी तक कोई कार्यवाही नहीं हुई है। तो क्या मंत्री महोदय इस पर कुछ सफाई देंगे ?

दूसरी बात यह है कि भूतपूर्व प्रधान मन्त्री श्रीर वतमान प्रधान मंत्री के पिताजी का जंा चुनाव क्षेत्र है फूलपुर उसके रेलवे स्टेशन पर कोई वेटिंग रूम नहीं है। श्री नागेश्वर द्विवेदी जी ने इस सम्बन्ध में कई बार चिट्ठी भी लिखी कि वेटिंग रूम बने लेकिन वह नहीं बनता तो इसका भी जवाब दें।

श्री अश्वघोष चन्द्र सिंह (फर्रुखाबाद) : मैं यह जानना चाहता हूं कि फतेहगढ़ से जब डी० टी० एस० आफिस हटाया गया था तो यह वायदा किया गया था कि जो खाली विन्डिंग है उसमें रेलवे का कोई दूसरा काम शुरू कर दिया जायेगा लेकिन वह नहीं किया गया है।

दूसरी बात यह है कि दिल्ली-फर्रुखाबाद पैसेन्जर ट्रेन के लिए हमने डिमान्ड की थी कि उसको एक्सप्रेस या फास्ट पैसेन्जर बना दिया जाये लेकिन उसको एक्सप्रेस या फास्ट पैसेन्जर बनाने के बजाय बन्द ही कर दिया गया। मैं चाहता हूं कि यह गाड़ी जारी रखी जाये।

SHRI G. S. REDDI (Miryalguda): The survey between Macherla and Hyderabad has been completed by the Survey Department. I want to know whether it will be included in the Fourth Plan.

श्री सीताराम कसेरी (कटिहार) : डा० राम सुभग सिंह जब मिनिस्टर थे तो उन्होंने आश्वासन दिया था कि विरौनी से लगायत कटिहार तक ब्राडगेज लाइन बनाई जायेगी। उन्होंने चिट्ठी में आश्वासन दिया था कि इसका सर्वे भी हो रहा है तो मैं रेलवे मंत्री से जानना चाहता हूं कि इस दिशा में बरौनी से कटिहार तक ब्राडगेज लाइन करने में आप कहां तक आगे बढ़े हैं ?

रेलवे मंत्रालय से उप-मंत्री (श्री रोहन लाल जलुबेबी) : उपाध्यक्ष जी, सबसे पहले जो प्वाइंट श्री नीतिराज सिंह और श्री सहगल ने कल अनए-कोनामिक ब्राच लाइन्स कमेटी के बारे में रखा था, उसके सम्बन्ध में कहना चाहता हूं।

उनका कहना था कि जो कुछ फंसला या जो कुछ सिफारिशें उस कमेटी ने की हैं, सरकार उन पर जल्दी अमल करे—अगले बजट में ही उन पर अमल करे। इस सिलसिले में मुझे यह निवेदन करना है कि अभी जो रिपोर्ट दी गई है 15 तारीख को श्री कल ही दोनों हाउसेज में ले ली गई हैं। हमारा प्रशासन उसकी जांच करेगा और हम कोशिश करेंगे कि जो कुछ उस पर संकेत है, बजट के पहले अगर कोई चीज ला सकते हैं तो लायेंगे लेकिन इसमें कुछ शक मालूम पड़ता है।(व्यवधान).... इस कमेटी की मुख्य सिफारिश यह भी थी कि कुछ जो नैरो गेज लाइन्स हैं उनको कन्वर्ट किया जाये और किसी जगह पर उनका एक्सटेंशन किया जाये। यह डिटेल्स की बातें तो अलग हैं, लेकिन इसमें एक प्रमुख सिफारिश यह है कि डीजल कार्स चलाई जायें उन बहुत सी जगहों पर जहां पर कि लोग जल्दी जाना चाहते हैं। तो इस सम्बन्ध में हमने फंसला ले लिया है, सरकार का फंसला हो गया है और आदेश जागी हो रहे हैं कि हमारी वर्कशाप में डीजल कार्स जल्दी में जल्दी बनाई जाये। इस काम को हम फौरन करने वाले हैं।...(व्यवधान)... उस प्रकार से हम लोग कोशिश कर रहे हैं कि जल्दी से जल्दी अमल में लावें जो कि लाभदायक चीजें हैं। लेकिन इतनी बात तो फिर भी कहनी पड़ेगी कि जितनी रिक्मेंडेशन्स हैं अगर उन सभी को माना जाये तो उसके लिए बहुत अधिक धन चाहिए जो कि बहुत मुश्किल है। फिर भी जो कुछ हो सकता है वह हम करेंगे।

दूसरी बात जो श्री विश्वास ने और चौधरी रणधीर सिंह ने कही...(व्यवधान)... माननीय सदस्य श्री विश्वास को बतलाना चाहूंगा कि रिपोर्ट में पुरुनिया कोटिगिला लाइन को कन्वर्जन के लिए रिक्मेंड कर दिया है। उधर गोंहाना, पानीपत के लिए भी हम लोगों ने एक्सटेंशन रिक्मेंड कर दिया है।

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13.32 hrs.

कल चौधरी नीतिराज सिंह ने कुछ बातें कही थी। एक बात जो उन्होंने खास तौर पर कही थी वह एक थर्ड क्लास की कोच में लेडीज कम्पार्टमेंट में आग लगी और एक अफसर जिसका कि सैलून उमी रेलगाड़ी में लगा हुआ था उसने उस पर कुछ नहीं किया। उन्होंने कहा कि जब उस लेडीज कम्पार्टमेंट में आग लगी तो वह अधिकारी जिसका कि सैलून उसी रेलगाड़ी में लगा था वह अपने सैलून में बैठा रहा और वह बाहर निकल कर वहां पर नहीं आया। इस बारे में जांच करने से पता लगा है कि वह अधिकारी लखनऊ से मद्रास जा रहे थे। जिस वक्त उनको उस लेडीज कम्पार्टमेंट में आग लगने के बारे में पता लगा वैसे ही वे मौके पर पहुंचे और वहां जाकर उन्होंने स्थिति देखी। बाद में वह अपने सैलून में लौट कर आये। वह जो चौधरी नीति राज सिंह का कहना है कि कुछ लॉग इकट्ठा हुए तो वह उसके बाद का वाक्या हो सकता है लेकिन मैं माननीय सदस्य की जानकारी के लिए कहना चाहूंगा कि हमें पता लगा है कि वह अफसर जैसे ही उन्हें पता लगा वह अपने डिब्बे से उतर कर मौके पर पहुंचे थे। वह अफसर पहले ही वहां पहुंच गये थे। इसलिए मुझे कहना पड़ता है कि माननीय सदस्य ने जो आरोप लगाया है वह गलत है।

श्री नरेन्द्र कुमार साल्के (बेतुल) : क्या मंत्री जी इसके लिए इन्वेंचरी कमेटी बँटाने के लिए तैयार हैं ?

श्री रोहनु लाल चतुर्वेदी : यह वैसिक फंड है जो कि मैंने अभी हाउस को बतलाया है और इस पर इन्वेंचरी कमेटी बँटाने की कोई जरूरत नहीं है।

MR. DEPUTY-SPEAKER: We are already behind time. Please don't interrupt.

SHRI J. M. BISWAS: It was a very vital point raised by the hon. Member yesterday that an officer had been there and an officer went there. If I take it as granted, then

[Shri J. M. Biswas]

what steps did the officers take to extinguish the fire?

SHRI N. K. P. SALVE: The question is deeper than that. An Hon. member of this house has made a serious charge.

श्री रोहन लाल चतुर्वेदी : एक और गम्भीर आरोप यहां इस सदन में लगाया गया कि बम्बई में चर्चगेट और ग्रान्ट रोड के बीच में हम लोग कुछ स्काई स्क्रैपर्स अर्थात् मल्टीस्टोरीड बिल्डिंग के निर्माण के बारे में विचार कर रहे थे। उस जगह पर मल्टीस्टोरीड बिल्डिंग के निर्माण का ठेका भी दे दिया है और नाम भी लिया गया था कि खंडेलवाल वरकर्स को यह निर्माण का ठेका दिया गया है। मैं कहना चाहूंगा कि उन की इत्तिला गलत है। अभी इस का एक प्रपोज़ल भर है लेकिन अभी न उस बारे में कोई फैसला हुआ है और नहीं उस तरह की कोई चीज की गई है। इस लिए उसके निर्माण का ठेका दिये जाने आदि का सवाल ही नहीं आता है। अब सिर्फ यह आरोप इस वजह से कर देना कि चूक उस का नाम खंडेलवाल कस्ट्रक्शन लिमिटेड है और हमारे रेलवे बोर्ड के चेअरमैन का नाम भी खंडेलवाल है इसलिए यह इस तरह से कह देना अनुचित है और जो वह आरोप उन माननीय सदस्य ने लगाया उसमें कोई सत्यता नहीं है।

(Interruptions).

MR. DEPUTY-SPEAKER: We have exceeded our time by a great margin. If you go on interrupting the Minister, he cannot complete his speech.

I request the Minister to confine himself to basic points and not enter into a dialogue with the Members.

SHRI N. K. P. SALVE: I appreciate the hurry but an hon. Member has made certain serious allegations.

श्री रोहन लाल चतुर्वेदी : एक बात और यहां पर कही गई है कि डी० एस० आफ़िस बम्बई को हम लोग तोड़ रहे हैं और वहां पर सुपर माकट की बिल्डिंग बन रही है लेकिन यह स्थिति नहीं है। अलबत्ता एक विचार यह है कि हमारे

जो कर्मचारी हैं उन के आवास की समुचित व्यवस्था की जाये और यह सोचा गया कि अगर वहां पर मल्टीस्टोरीड बिल्डिंग बन जाये तो हमारे कर्मचारियों को जो अभी बम्बई जैसे शहर में जहां काफ़ी दूर दूर से उन्हें आना पड़ता है वह उन की दिक्कत दूर हो जाये और जाहिर है कि अगर वहीं उन के रहने के लिए ऐसा कोई इंतज़ाम हो जाये तो वह बड़ी लाभदायक चीज होगी। इसी दृष्टि से हम लोगों ने उस चीज को लिया है और उस बारे में हम सोच विचार कर रहे हैं।

सुपर माकट के बारे में केवल यह है कि ऊपर हमारे स्टाफ़ क्वार्टर्स रहेंगे और नीचे का जो पोर्शन है उसमें शौप्स बनाने का इरादा है लेकिन उस बारे में अभी कोई फैसला नहीं लिया गया है। वह विचाराधीन है क्योंकि बहुत रकम लगने का सवाल है और देखना है कि वह लगानी चाहिए कि नहीं। हमारी फ़ाइनेंशियल पोज़ीशन कैसी रहेगी उस चीज को भी हमें देखना होगा और सभी बातों पर विचार करके तब कोई फैसला लिया जायेगा।

हमारे श्री क० ना० तिवाड़ी ने एक बात उठाई थी। रेलवेज सबसे बड़ी पबलिक सैक्टर की इंडस्ट्री है उस में बड़ी इररैगुलैरिटीज हैं और उसके लिए एक हाई पावर कमेटी जांच के लिए बठायी जानी चाहिये। मैं उन माननीय सदस्य से निवेदन करूंगा कि वह हाईपावर कमेटी जोकि रेलवेज की पालिसी के बारे में है उस के वह सम्माननीय सदस्य रहे हैं और रेलवेज के कामों के बारे में और रेलवेज में जो प्रगति हुई है उस के बारे में उन को पूरी जानकारी है और उन्होंने अपनी रिपोर्ट में भी उस के बारे में जिक्र किया था। उस को भी अभी हम लोग अंतिम रूप नहीं दे पाये हैं कि उस को किस तरीके से कार्यान्वित किया जाये। लेकिन जो दूसरी बात उन्होंने कही कि रेलवेज में जोकि सबसे बड़ी पबलिक सैक्टर की इंडस्ट्री है उस में काफ़ी इररैगुलैरिटीज हैं उस पर मुझे बड़ा खेद

है कि उन्होंने ऐसी बात कही । मैं उस चीज को डिनाई करता हूँ और समझता हूँ कि ऐसी किसी कमेटी की कोई आवश्यकता न तो थी और न अभी है ।

कनवर्जन के बारे में यहां पर पूछा गया है । बरोनी से कटिहार या प्रागे गोहाटी तक क्या पोजीशन है तो उस सिलसिले में मुझे यह निवेदन करना है कि हमारा जो सर्वे है वह काफ़ी प्रागे बढ़ चुका है और वह कार्य अब जल्दी खत्म होने वाला है । कुछ हिस्सों में वह खत्म भी हो गया है । बरोनी से कटिहार तक ब्राडगेज का सर्वे हो रहा है । कटिहार से वौगईगांव ब्राडगेज है, वौगईगांव से गोहाटी का सर्वे खत्म हो गया है उस की जांच हो रही है । इस सिलसिले में कोई कार्रवाई तभी होगी जब वह रिपोर्ट आ जाये और उसके सब एस्पेक्ट्स को देख लिया जाये, ट्रैफिक, कामशील वगैरह हर चीज की जांच कर ली जाये । इतना मैं जरूर प्राश्वासन देना चाहूंगा कि हम लोग इस सिलसिले में काफ़ी कोशिश कर रहे हैं कि यह जो क्षेत्र है बरोनी टु कटिहार या बाराबंकी टु कटिहार और उधर वौगईगांव टु गोहाटी उस में हम कनवर्जन करें । लेकिन यह फैसला तभी होगा कि जब उस की पूरी सर्वे रिपोर्ट जाये ।

श्री कानेश्वर सिंह : मानसी के बारे में भी कुछ कहिये । (व्यवधान)

श्री रोहन लाल चतुर्वेदी : इसी के साथ साथ यह बात भी है कि कल श्री एन० पी० यादव ने और कुछ और सदस्यों ने कहा वाया दरभंगा और वाया मुजफ्फरपुर के बारे में । मैं बतलाना चाहूंगा कि हम लोगों का सर्वे वाया दरभंगा और वाया मुजफ्फरपुर दोनों तरफ से हो रहा है, रकसील मे धनग हो रहा है । रकसील से नरकटियागंज अब होने का प्रश्न नहीं है ।

इस सिलसिले में मैं एक बात और निवेदन करना चाहूंगा

L/P (N) 5 L S S--(a)

MR. DEPUTY-SPEAKER: May I suggest one thing to the hon. Minister? The hon. Members have made so many points and obviously the hon. Minister has got to take some time to examine them most sympathetically.

SHRI DHIRESWAR KALITA (Gauhati): What about the extension of the broad line from Jogigopa to Gauhati via Pancharatna?

MR. DEPUTY-SPEAKER: I think the hon. Minister is examining it.

SHRI R. L. CHATURVEDI: We are examining all that.

हम लोग चाहते हैं कि जिन ट्रेनों में रात का सफर है, उन में चौथी प्लान के खत्म होने तक थर्ड क्लास स्लीपर कोच लगा दी जायें ।

SHRI J. M. BISWAS: What about sleeper coach special from Howrah to Delhi?

श्री रोहन लाल चतुर्वेदी : इस के साथ साथ हम लोग प्रयत्नशील हैं कि एक थर्ड क्लास स्लीपर इस्ट प्रूफ और न्याय प्रूफ, यानी एअर कंडिशनड का भी प्रबन्ध किया जाये । इसके लिये हम ने धार० डी० एम० धो० मे रिपोर्ट ली है । उस को हम एग्जामिन कर रहे हैं और उस की फ्रीडिबिलिटी देख रहे हैं ।

एक माननीय सदस्य : किराया तो उतना ही रहेगा ?

श्री रोहन लाल चतुर्वेदी : वह तो बाद की चीज है ।

एक प्वाइंट है जो माननीय सदस्य श्री नाथ पाई और श्री जोशी ने उठाया, धर्थात् कांकेण लाइन के बारे में और हमन मैगनोर लाइन के बारे में । इस सिलसिले में मैं निवेदन करूंगा कि जैसा श्री नाथ पाई ने कहा श्री गोविन्द भेनन ने लोक सभा में इस का जवाब दिया था । हम लोग इस वान को जानने हैं कि इस लाइन में खर्च बहुत घायेगा । करीब 50 करोड़ रु०

श्री रोहन लाल चतुर्वेदी]

लगाया। परन्तु हम इस बात से भी सहमत हैं कि यह लाइन बहुत महत्वपूर्ण है और इस को बनाना चाहिए। परन्तु जैसा मैंने कहा इस पर फमला ओवर-ग्राल फाइनेशियल पोखीशन के ऊपर होगा। मैं इतना आश्वासन जरूर देना चाहूंगा श्री नाथ पाई और श्री जोशी को कि जो उन के मजेशन हैं उन पर हम लोग सिम्पेटिकली गौर करेंगे।

एक माननीय सदस्य : सर्वे के बारे में क्या कहते हैं?

श्री रोहन लाल चतुर्वेदी : सर्वे के बारे में मैं अभी नहीं बतला पाऊंगा।

श्री द्विवेदी ने पारादीप पोर्ट की लाइन के लिये कहा। मुझे खेद है कि इस में कुछ देरी हुई जैसा माननीय सदस्य ने कहा कि यह आश्वासन दिया गया था कि यह 1971 के एन्ड तक पूरी हो जायेगी। परन्तु जहां तक मेरी इत्तला है उस के अनुसार 1972 तक हो सकेगी।

श्री सुरेन्द्र नाथ द्विवेदी : इस को बदलिये।

श्री रोहन लाल चतुर्वेदी : मैं कोशिश करूंगा जैसा आप ने कहा। लेकिन जो एकचुप्रल पोजिशन है वह यह है कि काम पूरे खोर से शुरू हो गया है और मेरा अनुमान है कि 1972 तक वह जरूर खत्म हो जायेगा फिर भी यदि हो सका कि कुछ समय कम लगे तो इसके लिये हम पूरा प्रयत्न करेंगे।

MR. DEPUTY-SPEAKER : How long will he take?

SHRI R. L. CHATURVEDI : I can conclude any moment.

SHRI J. M. BISWAS : We are very much interested in his reply. Kindly find time for him.

SHRI N. K. P. SALVE : This is the first time in the history of the Indian Parliament that a Deputy Minister has been put in command of supplementary demands and it will not be fair to interfere with his time.

MR. DEPUTY-SPEAKER : I am only trying to safeguard the rights and privileges of members; we have other equally important business before the House.

SHRI BAL RAJ MADHOK (South Delhi) : Two hours have been spent in making suggestions. He may be allowed ten minutes more for reply.

SHRI R. L. CHATURVEDI : Various suggestions have been made by hon. members concerning individual lines. I will reply to them after due consideration, unless there is something on which I can tell the House right now.

About the Guna-Maski line, there is good progress and it will be ready before long.

As for the Tinneveli-Kanyakumari line, survey is going on and as soon as it is completed, we will give due consideration to its construction.

SHRI KAMESWAR SINGH : About Mansi?

SHRI R. L. CHATURVEDI : About Mansi, I will get it examined and let him know.

श्री कामेश्वर सिंह : उपाध्यक्ष महोदय, अगर वहां का कटाव नहीं रोका गया तो वहां पर लाइन नहीं बनने देंगे हम रेलवे के सारे काम को रोक देंगे अगर रेलवे ने कटाव को नहीं रोका। (स्वच्छादान)

MR. DEPUTY-SPEAKER : Has the Minister finished?

SHRI R. L. CHATURVEDI : Yes.

SHRI J. M. BISWAS : I want your protection. Two points are not answered.

MR. DEPUTY-SPEAKER : The Minister has given his reply.

श्री सत्यनारायण सिंह : हम लोगों की बातों का कोई जवाब नहीं आया जब तक जवाब नहीं आयेगा हम डिमांड कैसे पास करेंगे ?

MR. DEPUTY-SPEAKER: He has given his reply as well as he could, and he has said that all the points raised by the hon. Members would be sympathetically, duly and most seriously considered. I would suggest to him—

SEVERAL HON. MEMBERS rose—

SHRI DHIRESWAR KALITA: He never said so.

MR. DEPUTY-SPEAKER: That is what I have understood him to say, listening to him. I would suggest to him that as far as possible he may give written replies by letters to the hon. Members concerned.

SHRI R. L. CHATURVEDI: That will be given.

SHRI J. M. BISWAS: Just one point.

MR. DEPUTY-SPEAKER: Kindly co-operate.

SHRI J. M. BISWAS: I just want to say—

MR. DEPUTY-SPEAKER: Nothing will go into the records.

SHRI B. K. DASCHOWDHURY rose—

MR. DEPUTY-SPEAKER: Mr. Daschowdhury, I request you to co-operate. Mr. Biswas, I request you to kindly co-operate. You can bring a motion later on if you want, but not here. If you feel so, you can bring a proper motion. Now, may I put all the cut motions to the vote?

SHRI B. K. DASCHOWDHURY: Sir...

MR. DEPUTY-SPEAKER: No, no. Please co-operate. Nothing is going into the records.

SHRI R. L. CHATURVEDI rose—

MR. DEPUTY-SPEAKER: Nothing is being recorded, and there is no need for you to reply. (*Interruption*). Now, may I put all the cut motions to the vote?

SHRI NATH PAI: Mr. Deputy-Speaker....

MR. DEPUTY-SPEAKER: Please co-operate. There is no time.

SHRI NATH PAI: Sir, the rules are there and the rules are binding on everyone. I am constrained to say that the rules are binding on everyone of us here. I am pressing my cut motion. You cannot overrule me. I am rising in my seat. I am pressing my cut motion No. 54 to a division, because the Deputy Minister does not even reiterate the promise that the Minister has made.

MR. DEPUTY-SPEAKER: I am putting cut motion No. 54

SHRI NATH PAI: May I read it out?

MR. DEPUTY-SPEAKER: No. It has been circulated. Mr. Nath Pai, you are a seasoned Member. You know the rules much better than I. It has been circulated to all the Members.

SHRI NATH PAI: How can you put it to the vote without reading it?

MR. DEPUTY-SPEAKER: I will now put Mr. Nath Pai's cut motion No. 54.

SHRI P. K. DEO: Kindly read it.

MR. DEPUTY-SPEAKER: It says:

The question is:

"That the Demand for a supplementary grant of a sum not exceeding Rs. 1,000 in respect of miscellaneous expenditure be reduced by Rs. 100." "[Failure to provide funds for the construction of a railway line from Bombay to Mangalore with a view to foster economic development of west coast region." (54)].

The Lok Sabha divided.

Div. No. 22] AYES [13.30 hrs.

Banerjee, Shri S. M.

Barua, Shri R.

Basu, Shri Jyotirmoy.

Biswas, Shri J. M.
 Daschowdhury, Shri B. K.
 Deo, Shri P. K.
 Dhrangadhra, Shri Srirajji Megh-
 rajji.
 Esthose, Shri P. P.
 Gopalan, Shri P.
 Gowder, Shri Nanja.
 Gurcharan Singh, Shri.
 Haldar, Shri K.
 Jha, Shri Shiva Chandra.
 Joshi, Shri S. M.
 Kalita, Shri Dhireswar.
 Kothari, Shri S. S.
 Kunte, Shri Dattatraya.
 Madhukar, Shri K. M.
 Mangalathumadam, Shri.
 Meghachandra, Shri M.
 Menon, Shri Viswanatha.
 Misra, Shri Janeshwar.
 Modak, Shri B. K.
 Mohammad Ismail, Shri.
 Molahu Prasad, Shri.
 Naik, Shri G. C.
 Nath Pai, Shri.
 Nihal Singh, Shri.
 Paswan, Shri Kedar.
 Patel, Shri J. H.
 Patil, Shri N. R.
 Ranjeet Singh, Shri.
 Satya Narain Singh, Shri.
 Sharma, Shri Beni Shanker.
 Umanath, Shri.

NOES

Ahmed, Dr. I.
 Ahmed, Shri F. A.
 Asghar Husain, Shri
 Awardesh Chandra Singh, Shri
 Azad, Shri Bhagwat Jah

Bajpai, Shri Vidya Dhar
 Barupal Shri P. L.
 Bhanu Prakash Singh, Shri
 Bohra, Shri Onkarlal
 Bramhanandji, Shri Swami
 Burman, Shri Kirit Bikram Deb

Chandrika Prasad, Shri
 Chaturvedi, Shri R. L.
 Chavan, Shri D. R.
 Choudhary, Shri Valmiki

Deshmukh, Shri K. G.
 Dwivedy, Shri Nageshwar

Gandhi, Shrimati Indira

Jadhav, Shri Tulshidas
 Jamna Lal, Shri

Kamble, Shri
 Kamala Kumari, Shrimati
 Kesri, Shri Sitaram
 Kisku, Shri A. K.
 Kureel, Shri B. N.

Lalit Sen, Shri
 Luxmi Bai, Shrimati

Mahadeva Prasad, Dr.
 Mahida, Shri Narendra Singh
 Mahishi, Dr. Sarojini
 Mishra, Shri G. S.

Pahadia, Shri
 Panigrahi, Shri Chintamani
 Parthasarathy, Shri
 Patil, Shri S. D.

Qureshi, Shri Shaffi
Raghu Ramaiah, Shri
Randhir Singh, Shri
Rao, Shri J. Ramapathi
Reddi, Shri G. S.
Roy, Shrimati Uma
Sadhu Ram, Shri
Saigal, Shri A. S.
Saleem, Shri M. Y.
Salve, Shri N. K. P.
Sankata Prasad, Dr.
Sant Bux Singh, Shri
Savitri Shyam, Shrimati
Sen, Shri Dwaipayan
Sethi, Shri P. C.
Shambhu Nath, Shri
Shashi Bhushan, Shri
Shastri, Shri Sheopujan
Sher Singh, Shri
Shukla, Shri S. N.
Shukla, Shri Vidya Charan
Singh, Shri D. V.
Snatak, Shri Nar Deo
Sonar, Dr. A. G.
Surendra Pal Singh, Shri
Suryanarayana, Shri K.
Tiwary, Shri K. N.
Uikey, Shri M. G.
Virbhadra Singh, Shri
Yadav, Shri Chandra Jeet

MR. DEPUTY-SPEAKER: The result* of the division is Ayes 35, Noes 66.

The motion was negatived.

SHRI B. K. DASCHOWDHURY: My cut motions Nos. 50 and 51 may also be put separately.

MR. DEPUTY-SPEAKER: When you were called to move your cut motions, you were not present in the House. Therefore, they were not moved. I will now put all the other cut motions to the vote of the House.

All the other cut motions were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of the following demands entered in the second column thereof—

Demand Nos. 2 and 15.

The motion was adopted.

[*The motions for Demands for Supplementary Grants (Railways), which were adopted by the Lok Sabha, are reproduced below—Ed.*]

DEMAND NO. 2—MISCELLANEOUS EXPENDITURE

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Miscellaneous Expenditure.

*Dr. Raven Sen also recorded his vote for 'AYES'.

DEMAND NO. 15—OPEN LINE WORKS—

CAPITAL, DEPRECIATION FUND AND
DEVELOPMENT FUND

"That a Supplementary sum not exceeding Rs. 2,000 be granted to the President to defray the charges which will come in course of payment during the year ending 31st day of March, 1970, in respect of Open Line Works—Capital, Depreciation Fund and Development Fund.
13.30 hrs.

APPROPRIATION (RAILWAYS)
No. 5 Bill*, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI R. L. CHATURVEDI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of Railways.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of Railways."

The motion was adopted.

SHRI R. L. CHATURVEDI: I introduce† the Bill.

I move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of Railways, be taken into consideration."

*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-12-69.

†Introduced/moved with the recom-

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We will now take up clause by clause consideration. The question is:

"That clauses 2, 3, 1, the Schedule, the Enacting Formula and the title stand part of the Bill".

The motion was adopted.

Clauses 2, 3, 1, the Schedule, the Enacting Formula and the Title were added to the Bill.

SHRI R. L. CHATURVEDI: I move:

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

13.32 hrs.

DEMANDS‡ FOR EXCESS GRANTS
(GENERAL), 1967-68

DEMAND NO. 1—MINISTRY OF
COMMERCE

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum of Rs. 99,562 be granted to the President to make good an excess on the grant in respect of 'Ministry of Commerce' for the year ended the 31st day of March, 1968."

mendment of the President.

‡Moved with the recommendation of the President.

DEMAND NO. 4—MINISTRY OF DEFENCE
MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum of Rs. 18,448 be granted to the President to make good an excess on the grant in respect of 'Ministry of Defence' for the year ended the 31st day of March, 1968."

DEMAND NO. 5—DEFENCE SERVICES,
EFFECTIVE—ARMY

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum of Rs. 18,85,15,570 be granted to the President to make good an excess on the grant in respect of 'Defence Services, Effective—Army' for the year ended the 31st day of March, 1968."

DEMAND NO. 8—DEFENCE SERVICES,
NON-EFFECTIVE

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum of Rs. 75,03,436 be granted to the President to make good an excess on the grant in respect of 'Defence Services, Non-Effective' for the year ended the 31st day of March, 1968."

DEMAND NO. 21—STAMPS

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum of Rs. 14,04,444 be granted to the President to make good an excess on the grant in respect of 'Stamps' for the year ended the 31st day of March, 1968."

DEMAND NO. 26—PENSIONS AND OTHER
RETIREMENT BENEFITS

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum of Rs. 21,26,534 be granted to the President to make good an excess on the grant in respect of 'Pensions and other Retirement Benefits' for the year ended the 31st day of March, 1968."

DEMAND NO. 38—MINISTRY OF HEALTH
AND FAMILY PLANNING

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum of Rs. 14,04,444 be granted to the President to make good an excess on the grant in respect of 'Ministry of Health and Family Planning' for the year ended the 31st day of March, 1968."

DEMAND NO. 51—ANDAMAN AND NICOBAR
ISLANDS

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum of Rs. 64,50,698 be granted to the President to make good an excess on the grant in respect of 'Andaman and Nicobar Islands' for the year ended the 31st day of March, 1968."

DEMAND NO. 52—TRIBAL AREAS

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum of Rs. 93,75,374 be granted to the President to make good an excess on the grant in respect of 'Tribal Areas' for the year ended the 31st day of March, 1968."

DEMAND NO. 60—MINISTRY OF INFOR-
MATION AND BROADCASTING

MR. DEPUTY-SPEAKER: Motion
moved:

"That a sum of Rs. 30,414 be granted to the President to make good an excess on the grant in respect of 'Ministry of Information and Broadcasting' for the year ended the 31st day of March, 1968."

DEMAND NO. 71—MINISTRY OF LAW
MR. DEPUTY-SPEAKER: Motion moved:

"That a sum of Rs. 92,584 be granted to the President to make good an excess on the grant in respect of 'Ministry of Law' for the year ended the 31st day of March, 1968."

DEMAND NO. 83—ROADS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum of Rs. 13,80,433 be granted to the President to make good an excess on the grant in respect of 'Roads' for the year ended the 31st day of March, 1968."

DEMAND NO. 95—POSTS AND TELE-
GRAPHS—WORKING EXPENSES

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum of Rs. 1,24,24,596 be granted to the President to make good an excess on the grant in respect of 'Posts and Telegraphs—Working Expenses' for the year ended the 31st day of March, 1968."

DEMAND NO. 100—DEPARTMENT OF
PARLIAMENTARY AFFAIRS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum of Rs. 2,052 be granted to the President to make good an excess on the grant in respect of 'Department of Parliamentary Affairs' for the year ended the 31st day of March, 1968."

DEMAND NO. 117—COMMUTED VALUE
OF PENSIONS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum of Rs. 13,18,710 be granted to the President to make good an excess on the grant in respect of 'Com-muted Value of Pensions' for the year ended the 31st day of March, 1968."

DEMAND NO. 125—OTHER CAPITAL OUT-
LAY OF THE MINISTRY OF HOME
AFFAIRS

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum of Rs. 7,19,365 be granted to the President to make good an excess on the grant in respect of 'Other Capital Outlay of Ministry of Home Affairs' for the year ended the 31st day of March, 1968."

DEMAND NO. 128—CAPITAL OUTLAY ON
MULTI-PURPOSE RIVER SCHEMES

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum of Rs. 47,45,330 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Multi-purpose River Schemes' for the year ended the 31st day of March, 1968."

SHRI SEZHIYAN (Kumbakonam):
Sir, I have a submission to make. You have allotted one hour for Excess Grants and two hours for Supplementary Grants. I would suggest that both the Grants be taken together and the total time of three hours divided on that basis so that each party will have some time to go into the details.

MR. DEPUTY-SPEAKER: It is a very constructive suggestion. But I am told that there is a technical difficulty. They are separate grants and they cannot be discussed together. Of course, if the House agrees to pass these Excess Grants without any discussion than one hour can be given for the Supplementary Grants.

SHRI S. M. BANERJEE (Kanpur): Because of this technical difficulty, the Excess Grants will have to be passed first. Both of them cannot be discussed together. Shri Sezhiyan's contention is that all the three hours should be given for the Supplementary Demands (General). But some of us want to discuss the Excess Grants also. So, my suggestion is that whatever time you can give be given. Let it be three hours for this and four hours for that. It is in your hands.

SHRI SEZHIYAN: Technically, as you said, we cannot club them together and discuss them. Therefore my suggestion is that we pass the Excess Grants without discussion and add this one hour to the two hours for Supplementary Demands, so that we can even discuss those matters which come under Excess Grants and each party may have good amount of time.

SHRI BENI SHANKER SHARMA (Banka): I support the suggestion of Shri S. M. Banerjee. The Excess Grants should be discussed first and the Supplementary Demands afterwards.

MR. DEPUTY-SPEAKER: So, we will have it as it is on the Order Paper. Shri Banerjee.

SHRI S. M. BANERJEE: Sir, by discussing the Excess Grants it seems we are trying to have a *post mortem* of what the Government has spent knowingly or unknowingly, extravagantly or otherwise. I do not want to say much about them but before the House gives its sanction to these Excess Grants I would like to bring to the notice of Government certain glaring injustices which are still there as regards the Central Government employees.

13.38 hrs.

[SHRI K. N. TIWARY in the Chair]

In the morning I pointed out that on the 19th September, 1968, a token strike by the Central Government employees had taken place in which more than six lakhs of Central Government employees took part. The Prime Minister announced a lenient policy as a result of which people were taken back but even today, when we are discussing these Excess Demands and when we want to give something to the various ministries, it is most unfortunate that nearly 1,000 to 1,200 people are either facing suspension or are still retrenched. It is a sad commentary on the various assurances given by the Home Minister and the Prime Minister either on the floor of this House or outside that all people will be taken back. Nobody is involved in any violence case and I do not know why those people are not being taken back.

My second point is this. The Government has decided to appoint a Pay Commission. Though we are always against a Pay Commission because it is not going to be an arbitration award—we wanted the whole question to be referred to arbitration so that it becomes an award—my suggestion is that before the Government announces the terms of reference of the Commission, let them take the employees into confidence. We want to discuss the personnel of the Commission, as to who should be appointed to the Commission, and the terms of reference. This morning I have requested the Minister of Parliamentary Affairs, through you, and through him the Prime Minister to make an announcement about this. Every day Central Government employees in this country are supporting some of the progressive actions taken by the Prime Minister and we expect that all people who took part in the strike will be taken back. Six lakhs of Central Government employees are facing these glaring disabilities. Because of the break in service, they are not getting their promotions, they are not getting their increments and they are being de-

[Shri S. M. Banerjee]

prived of their leave. The railway employees have been deprived of their passes and PTOs also.

I would request the Hon. Prime Minister who is also the Finance Minister to make an announcement here and now that all these disabilities will be removed. The break in service is a serious matter so far as the employees are concerned. I would also request the Hon. Finance Minister to give an assurance about the proposed Pay Commission, what are going to be its terms of reference, whether the employees' unions are being consulted, whether they will be binding and whether an interim relief will be paid within one or two months after the appointment of the Pay Commission. All those Central Government employees should be taken back. Let us start with a clean slate. The Central Government employees stood behind the Prime Minister when she announced the nationalisation of banks and, I hope, she will respond to the call the Central Government employees and will not allow them to rot in the streets or face any disability because of the break in service.

With these words, I support the Excess Grants.

SHRI UMANATH (Pudukkottai): Mr. Chairman, Sir, I support the contentions put forward by my Hon. friend, Shri S. M. Banerjee, with regard to the Central Government employees. ■

This thing has been going on for long. The Government in their replies to various debates and questions has been repeatedly saying about leniency and all that and that they will again consider the rest of the cases. These things have been going on. During the last session also, this question was seriously raised and the Minister of State for Home Affairs made a statement saying that, at the Cabinet level, they were going to meet and certain decisions would be taken. High hopes were given. But after that statement, we find no such

thing is taking place. There is the same policy of reinstatements in dribbles of penalised employees. That process is going on.

What I suggest is that the reinstatement or cancellation of the action should not be done by passing certain executive orders which are to be left for the interpretation of the officials. Let the Government straightway decide this. So many months have passed and so many major developments have taken place. If the Government really wants to reinstate the employees, why should they depend upon the issuing of executive orders which are to be interpreted by the officials as they like? Let the Home Minister announce that all these employees are reinstated straightway. When they have done with regard to the recognition of various unions, they must also do this. No question of interpretation of the executive orders should be left to the officials.

Then, another thing is, even if reinstatement is done, if the Government does not take a decision on the question of break in service and you do not condone the break in service, it will mean, despite your leniency on the question of reinstatement, the disability remains because, along with their break in service, all their various facilities are completely cut-off, their promotions, their seniority, their increments, everything. So, the Government must make an announcement, as was said by my Hon. friend, Shri S. M. Banerjee, here and now during this debate that the break in service will be condoned.

I find, even now, the Customs employees union has not been recognised. That should not be left out. That should also be recognised.

There is another serious matter that I want to bring to the notice of the House. Ever since the Parliament came into being, we have been receiving so many representations and we used to forward them to the Ministers concerned and the Ministers have been replying to us, whether it is an individual case or a

general case or whatever it is. Sir, I would like your help also in this matter. Now, recently, I find, in respect of certain employees whose cases were brought to our notice through their unions, when we wrote to the Minister on those individual cases and they replied also to us, those employees have been penalised by withholding their increments on the ground that these employees approached an M.P. and made a representation.

SOME HON. MEMBERS: Shame, shame!

SHRI UMANATH: That is going on a large-scale now-a-days. I raised the matter with the concerned Ministries. One of the Ministries have replied to me saying that when Dr. Ram Subhag Singh was the Minister in-charge of P. & T., he sent a circular that this thing must be discouraged.

Since then, this thing has started. This is very wrong and most atrocious. The Minister replies to me as a Member of Parliament. In fact, it must be a question of privilege itself. I write to the Minister on an individual case or a general case or whatever it is. The inquiry is also not held. The employee is asked, 'How is it your individual question has gone to the Minister through an M.P.?' He tells them in writing that he had not approached any M.P. He did not approach, it was the Union which approached me. When the Union approaches me and I represent to the Minister, the Minister replies all-right but the member is penalised. This is highly objectionable; this is contempt of the House, this is also a breach of privilege. I would like the Hon. Minister to come forward with a clear statement on this. Whether it is individual case or not, leave it to the Member concerned to choose or not to choose; let them not penalise the member of the service for my having raised or any other Member having raised the question here.

My last point is with regard to Information and Broadcasting Ministry.....

MR. CHAIRMAN: This is a very serious allegation that the Hon. Member is making against an officer. Has he got definite cases that such and such officer has behaved like this?

SHRI UMANATH: I have put it in writing to Mr. Satya Narayan Sinha. Mr. V. V. Giri, when he was the Labour Minister, said that it would not be done like that. I have given that quotation. I have also given various other quotations from the debates. I have given in writing to Mr. Satya Narayan Sinha. It is from him that I have received the reply that it was at the time when Dr. Ram Subhag Singh was the Minister in charge of P&T that this circular had gone that we should not encourage this. It is there in writing.

SHRI S. M. BANERJEE: This rule should also be withdrawn when he has withdrawn himself.

SHRI UMANATH: My third point is with regard to the staff artistes in Information & Broadcasting. I find that the Announcers in the Regional Stations like Tiruchirappali, from where I come, and the Announcers in Madras, Delhi and Calcutta are doing the same job so far as the workload is concerned but there is a great difference in the pay-scales of these two categories. I brought it to the notice of the hon. Minister and the Minister said that they wanted to remove this disparity but since there was a ban on revision of pay and other things they could not take it up; he, however, assured that something would be done. But I find that, despite the ban, so many revisions are taking place in various categories in government service. So, why should these people alone be excluded or discriminated against?

Regarding drama voice, they are to be categorised as 'A', 'B' or whatever it is from 1-10-1964. Though for drama voice, unlike music section, there is no specific rule saying that they must be auditioned before classification or categorisation, the Directorate wanted that the drama voice must be auditioned. They offered themselves for auditioning from 1-10-1964, but the Directorate chose its own time and

[Shri Umanath]

auditioned in 1966 and then they classified them in 1967 as 'A'. Now they say that though they have classified and assessed them as 'A', they would not recognise them so from 1-10-1964 but would recognise them so only from 1967 when the Directorate themselves chose the auditioning. This is very bad and unjust. I have brought it to the notice of the Minister and he has said that something would be done. I would like the hon. Minister to make the position clear.

श्री बेणी शंकर शर्मा (बाँका): सभापति महोदय मैं इस अतिरिक्त अनुदानों की मांगों का विरोध करते हुए इस प्रथा का भी विरोध करता हूँ। आज हमारे मन्त्री-मंडल का कुछ ऐसा खर्चा सा हो गया है कि मांगों के संबंध में वह इस सदन में तीन बार आते हैं। पहले रेगुलर बजट के समय, फिर सप्लीमेंट्री डिमांड के समय और अब एक्सेस डिमांड के समय। यह उन की खर्च करने की आदत कुछ बुरी पड़ गई है। अधिक खर्च करते हैं। जो खर्च करने के लिए निर्धारित किया जाता है उस से वह आगे बढ़ जाते हैं चूँकि उन के पाम नासिक का प्रैस है और भारत की गरीब जनता है जिसको चूस कर वह अपनी आवश्यकताओं को पूरा कर सकते हैं। इस तरह से उनका काम चल सकता है। लेकिन मैं पूछना चाहता हूँ कि जहाँ तक सर्व-साधारण जनता का प्रश्न है क्या वह अपने अतिरिक्त खर्च की पूर्ति किसी और उपाय में कर सकती है? हमारी जो आमदनी है उमी में मे हमें करना पड़ता है। हमारे अफसरों को जो महीना मिलता है उन्हें अपना खर्च उस के भीतर करना पड़ता है। अगर वह अतिरिक्त खर्च करते हैं, तो वे कर्ज लेंगे और साथ ही साथ दिवालिये हो जायेंगे। मैं समझता हूँ कि गवर्नमेंट के लिये यह बहुत बुरी आदत है कि रेगुलर डिमांड के समय जो निर्धारित किया जाता है, उस से ज्यादा खर्च कर देते हैं। अगर कोई भूल-चूक हो, तो उस को मैं मान सकता हूँ, लेकिन यहाँ तो अधिक खर्च करने का खर्चा हो गया है मैं उदाहरण के लिये

केवल दो मंत्रालयों की मांगों को ही पेश करता हूँ। पहली है कामर्स मिनिस्ट्री उस के सम्बन्ध में खर्च क्यों बढ़ा, इसके बारे में बताते हुए कहा है।

"Increased expenditure on Traveling Allowance due to payment of arrear bills of the Indian Airlines and more tours undertaken by officers during the last few months of the year as well as larger expenditure on overtime allowance than anticipated."

दूसरी मिनिस्ट्री है—मिनिस्ट्री आफ इन्फोरमेशन एण्ड ब्राडकार्टिंग उस में जो अधिक खर्च हुआ है उस का कारण बताते हुए कहा है—

"Larger expenditure than anticipated on travelling allowance and overtime allowance towards the close of the year. More frequent tours, mostly by air, had to be undertaken in public interest by certain officers and personal staff of Ministers, etc."

सभापति महोदय, आप देख रहे हैं कि इन दोनों मन्त्रालयों के लिये जो एक्सेस डिमाण्ड अभी मांभी जा रही है उस का कारण है—आफिसरों द्वारा अधिक यात्रा करना, विशेषतया विमानों के द्वारा, तथा यात्रा भत्ता। हिन्दुस्तान एक बहुत गरीब देश है। मेरी समझ में नहीं आता कि हमारे आफिसरों क्यों ज्यादातर हवाई जहाजों से यात्रा करते हैं, क्यों एयर कन्डीशनिंग में यात्रा करते हैं। वे जनता के प्रतिनिधि हैं, जनता के साथ ही उन के लिये थर्ड क्लास में व्यवस्था करें। हमें उन के धाराम का ख्याल है, इस लिये आप उन के लिये अलग से एक थर्ड क्लास की बोगी की व्यवस्था करें, इस तरह से हम काफी खर्च बचा सकते हैं।

जो भी बजट आप बनाते हैं, उस में कमी की काफी गुंजाइश होती है। बहुत से खर्च ऐसे हैं जो जायज होते हैं और बहुत से नाजायज होते हैं। मैं ऐसे खर्चों की बात नहीं करता—जैसे हेल्थ डिपार्टमेंट में दवाइयाँ आती हैं, कागज

पर जमाखर्च होता है, पैसा डिपार्टमेंट से निकल जाता है, लेकिन दवाइयाँ वास्तव में नहीं आतीं। मैं रेलवे के सोर्स या ट्रांसपोर्ट के सोर्स की बात भी नहीं करता, जहां टायर्स और दूसरे स्पेअर-पार्ट्स आने ही नहीं, लेकिन ऊपर के ऊपर जमाखर्च हो जाता है। लेकिन मैं तो उन के लिये कहता हूँ जो जायज खर्च हैं, लेकिन उन में कमी की जा सकती है। अगर हमारी प्रबन्ध व्यवस्था ठीक हो तो उन में काफ़ी कमी कर सकते हैं।

हम चोरी को रोक सकते हैं, जो नाजायज खर्च हैं, उन को रोक सकते हैं, लेकिन बहुत से जायज खर्च हैं, उन में भी कमी कर सकते हैं। जैसे राष्ट्रपति भवन और राज भवनों के खर्च हैं। आज हमारी सरकार सोशियलिज्म का नारा लगा रही है, उस के लिये बहुत बड़ी बड़ी बाते कर रही है, लेकिन यह कैसा सोशियलिज्म है कि आज राष्ट्रपति भवन की हज़ारों एकड़ ज़मीन यूही पड़ी हुई है, राज भवनों में सैकड़ों एकड़ ज़मीन यूही पड़ी हुई है, उस में फल फूल और बगीचे लगाये जाने हैं। जब मैं उन में गुलाब के फूलों के बगीचों को देखता हूँ, तो विश्वास कीजिये मेरे बदन में घ्राग लग जाती है। कितने दुख की बात है कि जिस देश में गरीबों को भन्न नहीं मिलता, जहां हम देखते हैं कि कलकत्ता और अन्य शहरों में ठण्ड के दिनों में लोग फुटपाथों पर पड़े हुए हैं, वहां के भ्रक्षरान अपनी कोठियों के अहाता में फूलों के बाग लगायें। मेरा बस चले तो इन बागों के बदले सब जगह गेहूँ की खेती करवाऊँ। ऐसी बहुत सी मर्दे हैं जिन में हम खर्चों की कमी कर सकते हैं।

अब मैं इन्फरमेशन और ब्राडकास्टिंग मिनिस्टरी के खर्च की तरफ़ आता हूँ। इस में पहल 18 लाख 22 हज़ार रुपये मन्ज़ूर हुआ था, उस के बाद सप्लीमेंट्री डिमाण्ड के समय 2 लाख 48 हज़ार रुपये की मन्ज़ूरी दी गई और अब फिर 30,414 रुपये की मन्ज़ूरी मांगी गई है। यह रक़म बहुत ज्यादा नहीं है, हमें देने में कोई आपत्ति भी नहीं है, लेकिन मुझे शक है कि घ्रागे

चल कर यह रक़म बहुत ज्यादा न बढ़ जाय, क्योंकि आज हमारा भाल इण्डिया रेडियो, भाल इण्डिया रेडियो न रह कर भाल-इन्दिरा-रेडियो हो गया है। आज एक पार्टी के फायदे के लिये भाल इण्डिया रेडियो का उपयोग किया जा रहा है। जो लोग इस पर बोलते हैं, मैं समझता हूँ कि उन को परिश्रमिक शुल्क दिया जाता है, इस लिये घ्रागे चल कर यह एक्सेस डिमाण्ड कितनी घ्रायेगी, मैं नहीं कह सकता। लेकिन मैं मन्त्री जी को घ्रागाह करना चाहूंगा कि कम से कम इस बारे में सतर्क रहें।

सड़कों के सम्बन्ध में भी एक बात कहना चाहता हूँ। सड़कों के लिये भी प्रतिरिक्त अनुदानों की मांग की गई है, लेकिन जहां तक नेशनल हाइवेज का प्रश्न है उन की अवस्था यह है— मुझे घ्राण्ड-ट्रंक रोड पर जाना पड़ता है— बहुत सी जगहों पर सड़कों की ऐसी स्थिती है कि अगर आप सावधानी से मोटरगाड़ी न चलायें तो घ्राग के साथ साथ घ्राप को हड्डी पसली टूटने का खतरा रहता है। लेकिन मैं नेशनल हाइवेज की बात नहीं करना चाहता हूँ। मैं तो देहातों और ग्रामीण क्षेत्रों की बात करना चाहता हूँ, जहां हमारे प्रतिनिधियों को बराबर जाना पड़ता है। इस सदन में 90 प्रतिशत प्रतिनिधि गांवों से आते हैं, चुनाव के समय भी और वैसे भी उन को गांवों में जाना पड़ता है। लेकिन आज वहां सड़कों की हालत क्या है। मेरे अपने क्षेत्र बांका में केवल दो-तीन सड़कें पक्की हैं, बाकी सब कच्ची हैं और इन पक्की सड़कों की लम्बाई शायद दो सौ मील से घ्राधिक नहीं होगी, जब कि मेरा क्षेत्र 100 मील लम्बा और 80 मील चौड़ा है। जहां बरसात में घ्रादमी जा नहीं सकता, जीप भी नहीं चल सकती। इस लिये मैं प्रार्थना करूंगा कि जहां तक देहातों की सड़कों का प्रश्न है, उस को अपने हाथ में लें, नाकि उन सड़कों पर कम से कम जीप चल सके, बेलगाड़ियां चल सकें।

अन्त में मैं यह कहूंगा कि खर्च में किफ़ायत

[श्री बेनी मंगर शर्मा]

की आवश्यकता है, खर्चा बढ़ाने की आवश्यकता नहीं है। मैं केवल एवग्रहम लिंकन को दो लाइनों को यहां उद्धरित करना चाहता हूँ—

"You cannot bring about prosperity by discouraging thrift, you cannot keep out trouble by spending more than you earn."

SHRI LOBO PRABHU (Udipi) : I would begin by pointing out two criticisms which I have made before and which have so far produced no results. The first is that the mechanism of excess payments discloses the weakness and deficiencies of our budgeting. In this particular demand, the sum involved is Rs. 26 crores in the budget for the year 1967-68. One has to remember that before an amount is classified as excess, Government had opportunity by way of supplementary budgets and the Ministries had opportunities by way of appropriation to clear these amounts. I would, therefore, again press and I do hope, with some effect, that Government may take a better note of the inefficiency of its officers and if such amounts are spent in excess of the budget amount, then their budgeting and budgeting officers are sadly lacking.

Secondly, I have to repeat my criticism that these excesses of 1967-68 come to us nearly two years after the expenditure has been incurred. Of course, the excuse will be that they have to go to the PAC, the Auditor-General and so on. Something must be done so that these things come up expeditiously and not when they are dead and cold as they are now, when we cannot apply our minds properly to them.

In the time available to me, I can only comment on a few of these excesses, and I have selected them because they are of special importance. Under the Ministry of Commerce, there is an increase of Rs. 46,000 for delegations going abroad. And this is out of a total expenditure of Rs. 2.46 lakhs. I would like this Government to consider whether these delegations serve any purpose at all. They are sending delegations for the delectation of the officials concerned or some

other parties, but to no purpose at all. It is time that some kind of close scrutiny and some kind of microscope was applied to these delegations which go abroad like this, because altogether, in addition to the other delegations like those of Members of Parliament, Ministers and so on, these delegations from a single Ministry cost the exchequer Rs. 2.46 lakhs, and that is not fair to the tax-payer.

I next come to the defence service excess which is a very colossal sum of Rs. 18.8 crores under one head and Rs. 75 lakhs under another. I know we are very indulgent to the defence forces and we think that they are defending us. But they cannot be defending us with their inefficiency like this. Such a colossal sum occurs on items which were clearly foreseeable, and which were avoidable, and there is something again very wrong with this Ministry and it requires not only the attention of the Finance Ministry but of the whole Government to be set right as soon as possible.

In regard to some of the items it has been said that the provisions did not materialise before the end of the year. They did materialise some time, I suppose, and the Army is not blind in the remaining part of the year when they materialise when they are seen.

MR. CHAIRMAN: The hon. Member should try to conclude.

SHRI LOBO PRABHU: I am not being in any way irrelevant. If I am irrelevant, you can pull me up.

MR. CHAIRMAN: He is relevant.

14 hrs.

SHRI LOBO PRABHU: I now come to the next demand in respect of pension and retirement benefits. There is another demand also under pensions. I would like to take this opportunity to impress on Government that I am a pensioner but there are other pensioners in this country who are suffering from the fact that they are not receiving any allowances for the increase in prices and the consequent reduction in their real earnings. The Government of India have given some

kind of concession to their own pensioners. But the State pensioners are also important, they are receiving a much smaller amount because they were drawing smaller salaries and today their pensions are worth only a fraction. And this is happening not because of any fault of the State Government but because of the fault of the Government of India and the Finance Ministry which had allowed inflation to go on like this. In any case, I would suggest that the Centre must give some relief to the State pensioners by giving an *ad hoc* grant for the extra cost involved. This is a matter of very great importance. If they are not going to satisfy the pensioners, then they will find that they will work against them in the forthcoming mid-term or other elections.

SHRI S. M. BANERJEE: As the hon. Member is working.

SHRI LOBO PRABHU: I am not complaining about myself. My pension is quite sufficient, and I do not want any dearness allowance, but I am thinking of the poorer people, the poorer pensioners who have been neglected in the States.

Then, I come to roads. There is an excess payment here of only about Rs. 13 lakhs, but I would like to highlight another point which is of very great importance to the public. Government are spending so much of money and they are having this excess. But I would like to know whether they have given thought to the village roads of this country. I find in my State that for the whole of the Fourth Plan only an amount of Rs. 1 crore has been provided for roads and villages to about three lakhs villages. Government are talking about socialism and they have issued a long statement of what they are going to do for the people of this country. Can they not even provide a road to our villagers so that they can go to a school or to a doctor or to the market? I would like to impress that there is a criminal neglect on the part of the Government and the Ministry of Transport in particular that they have not considered village roads at all. Of course it will be argued by the Ministry that village roads are not

their concern. But I submit that they are their concern because they feed the bigger roads which they are constructing, and it is also their concern because they are giving lump sum block grant to the State for PWD works. If they do not include village roads, then I must say that the people in the villages will not have even the slightest sense of socialism and will not feel that Government are doing something for them. I do appeal to them in the name of the people of the villages to see that some provision is made by the States for village roads especially for culverts on rivers which get swollen during the rains and are not capable of being crossed.

Lastly, I come to the P & T grant, which is a fairly big grant of Rs. 1.2 crores. This department is a kind of prodigal department which is always increasing its expenditure. It does not go up by Rs. 1 or 2 crores but by Rs. 10 to Rs. 20 crores ultimately. Even then we have the situation that when there are lakhs and lakhs of connections for telephones waiting to be given, they cannot produce the cable, required for them. There is something very wrong when it is said that they cannot produce the cable, because there are firms which are having idle capacity for production of cable. I would like to impress on Government that they must have some kind of a committee or some kind of an investigation why the existing capacity for cable production is not being utilised and why the Ministry is pleading the excuse that cables are not available for giving connections.

Now, I come to loans by the Central Government to the State Governments.

Now, we know that State Governments are improvident. These excess payments for loans reflect the incapacity of the Planning Commission and the Finance Ministry to make adjustments in time. This is a fairly considerable amount of about Rs. 5 crores which has to be overspent. What were they, the different Ministries and different sections of the Planning Commission doing that such a large sum should be outstanding unadjusted before the end of the year?

श्री शिवचन्द्र झा (मधुबनी) : ये जो एकमेम ग्रान्ट्स की मांगें हैं उनकी मैं पुरजोर मुखालिफत करता हूँ। आप इसकी एक एक डिमान्ड को देखेंगे तो जो इन्होंने तर्क दिये हैं कि एकसेस क्यों हुआ तो वह सारे तर्क अनकविसिंग हैं। उदाहरण के रूप में मैं दो तीन डिमान्ड्स के बारे में कहना चाहता हूँ। पहली डिमान्ड जो मिनिस्ट्री आफ कार्मस के मुतालिक है उसमें ज्यादा खर्चा क्यों हुआ उसके बारे में पेज एक पर कहा गया है :

"Increased expenditure on travelling allowance due to payment of arrear bills of the Indian Airlines and more tours undertaken by officers during the last few months of the year as well as larger expenditure on overtime allowance than anticipated".

जितनी बातें हैं वह यही हैं कि ट्रेवेलिंग एलाउन्स पर ज्यादा खर्चा किया वजाय इसके कि दूसरे विकास कार्यों पर वह खर्च किया जाता।

इसी तरह से आप डिमान्ड नं० 60 को ले लीजिए। इसमें भी वही बात है। यह डिमान्ड मिनिस्ट्री आफ इन्फार्मेशन ऐन्ड ब्राडकास्टिंग के मुतालिक है।

इसमें कहा गया है :

"Larger expenditure than anticipated on T.A. and overtime allowance towards the close of the year".

ये जापान में जाकर यूनिवर्सल पोस्टल कांफ्रेंस में टेंड करते हैं और फिल्म फेस्टिवल जाकर रटेंड करते हैं। इस तरह से जो ट्रेवेलिंग एकस्पेंसज होते हैं वह बिल्कुल फजलखर्ची है। मैं कतई इसको माफ नहीं कर सकता हूँ।

तीसरी डिमांड होम मिनिस्ट्री के मुतालिक नं० 125 है। मैं चाहूंगा कि मंत्री महोदय इसकी मफाई पेज करें। इसमें कहते हैं :

"Purchase and distribution of tear smoke material".

क्या मतलब है, मैं चाहूंगा कि मंत्री महोदय उसको माफ करें। जहाँ तक मैं समझता हूँ टीयर गैस को गृह मंत्रालय जनता पर इस्तेमाल करता है। जनता को दबाने [के] लिए इसका इस्तेमाल किया जाता है। इन्होंने टीयर गैस को खरीदने में 12,90,475 रु० खर्च किया है और वह भी बाहर से इम्पोर्ट किया है ताकि जनता को कुचल सकें। जनता अपनी तकलीफों को रखने के लिए अपनी आवाज उठाती है ताकि उनका निराकरण किया जाये। लेकिन उस जनता को कुचलने के लिए गृह मंत्रालय पहले साल के मुकाबले में ज्यादा टीयर गैस बाहर से खरीदने में एकमेम खर्चा करता है।

इसी प्रकार से जितनी डिमान्ड्स हैं, मोटे तौर पर भी फजल-खर्ची की हैं। उसमें कोई भी तर्क नहीं है। अगर कुछ थोड़ा बहुत तर्क है तो वह डिफेन्स की डिमान्ड के संबंध में है। हालांकि तफसील में जाने पर उसमें भी नुक्ताचीनी की गुंजायश हो सकती है। लेकिन चूंकि वह देश की सुरक्षा के लिए है इसलिए उसको हम समझ सकते हैं। लेकिन दूसरी और जितनी मांगें हैं उनके लिए सरकार के पास कोई जवाब नहीं है। समाजवाद की बातें होती हैं। कहा जाता है कि समाजवाद की स्थापना करेंगे लेकिन सरकार जरूरत से ज्यादा खर्च कर लेती है खर्च का जो एक माध्यम है, डेफिसिट फाइनेंसिंग यानी नोट छापना, सरकार उस पर भी मुस्नैदी से रोक नहीं लगा पाती है। चौथी योजना में 850 करोड़ रुपये की डेफिसिट फाइनेंसिंग होने जा रही है और कहा जाता है कि हिन्दुस्तान में चारों तरफ ग्रीन रेवोल्यूशन हो रहा है। पैदावार बढ़ रही है। अर्थ-शास्त्रीयों का कहना है कि जितना पैसा देश में है जो मनी सर्कुलेशन में है वह काउंट ऐक्ट करता है और कमोडिटी ज्यादा घा जाती है, उस से इन्फ्लेशनरी ट्रेड नहीं हो सकता है लेकिन बावजूद सो-काल्ड

ग्रीन रेवोल्यूशन के सरकार डेफिसिट फाइनेंसिंग करती जा रही है चौथी पंच-वर्षीय योजना में सरकार जो मांग ले कर आती है वह बिल्कुल फुजूलखर्ची है। उस में कोई तक नहीं है और ज्यादा अच्छा होगा कि वह काम ज्यादा मुस्तेदी और चुस्ती से करे। जो सही तरीका है अगर आप उस को इस्तेमान करते और डेफिसिट फाइनेंसिंग को रोकते तो आप का काम चल सकता था, लेकिन आप ने ऐसा नहीं किया।

अब पी एल 480 की बात आती है। कई दफे वहां यह बात उठाई गई। पी० एन० 480 की सबसे खतरनाक और खराब बात यह है कि उस का एक पोशन अमरीकी दूतावास देश में खर्च करता है जिस से डेफिसिट फाइनेंसिंग में इजाफा होता है और इन्फ्लेशनरी ट्रेड बढ़ता है। कई दफे अर्थ-शास्त्रियों ने बैठ कर फंसला किया है कि हिन्दूस्तान की सरकार को चाहिए कि वह इस को फ्रीज कर दे, इस को खत्म कर दे लेकिन चूँकि इस के साथ अमरीका सरकार का ताल्लुक है इस लिए उस में इतनी हिम्मत नहीं हो रही है कि वह इस लिये कोई कदम उठाये। इस के लिये बहुत से कदम हो सकते हैं। कई दफे हम लोगों ने कहा कि कांस्पिकुअस कंजक्शन है, टेक्स इवेंज है, कई दफे यह बातें आई हैं कि अगर खर्च कम किया जाता तो एकमेस खर्च होता ही नहीं। चूँकि जो एकमेस डिमांड लेकर सरकार यहां आई है वह बिल्कुल बेतक और अनकॉन्सिडरिंग है, इस लिये उस के ज्यादा खर्च को माफ नहीं किया जा सकता और इस के लिये कोई पेंसा मंजूर नहीं कर सकते।

श्री मोहली प्रसाद : (वैमगाव) : सभापति महोदय, जो अतिरिक्त अनुदानों की मांगें सरकार ने पेश की हैं उन के संबंध में मैं सब से पहले यह कहना चाहता हूँ कि 1967-68 में सरकार ने जो अनुमान लगाया था वह उस के अनुमान लगाने वालों ने सही नहीं लगाया था, इसी लिये अतिरिक्त अनुदानों की मांग की आवश्यकता पड़ी। इस कारण मैं इस का समर्थन नहीं करता, L/P(N) 5LSS-5(a)

बल्कि विरोध करते हुए जो सरकार की नीति निर्धारित करने वाले अधिकारी हैं उन की तरफ आप का ध्यान ले जाना चाहता हूँ।

बैसे तो भावडी से लेकर बंगलोर तक इस सरकार के प्रोग्राम सुनते सुनते तबियत पक चुकी है क्योंकि इस सरकार ने कार्यक्रमों का एक जंगल बना दिया है, जिस का आप कविस्तान समझ लीजिए और नीतियों का शव निकाल कर उस में दफना दिया गया है पर अभी अभी नई कांग्रेस ने जो नीति निर्धारित की है उस के अनुसार दर्जनों कमेटियां बनाई गईं, दर्जनों प्रस्ताव पास हो गये, लेकिन उस का कोई अर्थ नहीं निकलता। असल में जो राष्ट्रीय अधिक और व्यावहारिक शोध परिषद् हैं, जो कि सही मानों में राज्यों में और जिलों में असन्तुलन को समाप्त करने के लिये सिफारिश करती है, उस की सिफारिशों पर राज्यों और जिलों में असन्तुलन को समाप्त करने के लिए राज्य सरकारों के मुख्य मंत्रियों के सम्मेलन में भारत सरकार ने अपना रोल अच्छा नहीं अदा किया। राज्यों के असन्तुलन को समाप्त करने के लिये राष्ट्रीय आर्थिक और व्यावहारिक शोध परिषद् की रिपोर्टों को ध्यान में रख कर के योजना आयोग के अधिकारियों ने देश के लिये गलत योजना बनाई है, जिसकी वजह से इस देश में असमानतायें बढ़ी हैं, जिलों में असमानतायें बढ़ी हैं, राज्यों में असमानतायें बढ़ी हैं। इसलिए कि उन के मूल्यांकन करने का जो दृष्टिकोण है वह सही नहीं है। कारण यह है कि उन का दिमाग जो चलता है वह सिर्फ दिल्ली, कलकत्ता, बम्बई और मद्रास, इन चार जगहों तक ही चलता है। पहले ए वन क्लास वालों की तरफ जाता है, उसके बाद फिर भी उन वालों की तरफ जाता है। निर्माण करने वालों की गलत योजनाएं इस देश को गलत दिशा में ले जा रही हैं और देश का सत्यानाश कर रही हैं।

22 वर्ष हो गये हैं जब मे भूमि वितरण के संबंध में योजनायें ही बन रही हैं, जो कि आजादी के

[श्री मोहनी प्रसाद]

तुरन्त बाद हो जाना चाहिए था। आज मुझे बहुत दुःख के साथ कहना पड़ता है कि अभी भी इस देश में जमींदारी के अवशेष बाकी हैं। ऐसी स्थिति में भूमि की समस्या कैसे हल हो सकती है? लाई कानॉनवालिड के कसाईपन की जो करतूत है वह आज भी हिन्दुस्तान में मौजूद है। आज जरूरी है कि यह सरकार अपनी नीति को दुरुस्त करे। मैं चाहता हूँ कि वह अपनी नीतियों को पुनर्निर्धारित करे। राष्ट्रीय आर्थिक और व्यावहारिक शोध परिषद् की सिफारिशों को बिना देखे हुए, उन की सिफारिशों को ध्यान में न रखते हुए योजना आयोग के लोग एमर कंडिशनड कमरों में बैठ कर योजनाएं बनाते हैं। नतीजा यह होगा कि एमर कंडिशनड कमरों में बैठने वाले लोगों के दिमागों को ठीक किया जायेगा। वैसे भी सरकार तर्क की भाषा नहीं जानती, वह सिर्फ ताकत की भाषा जानती है। जैसे जैसे उस की मैजारिटी कम होती जा रही है वैसे वैसे वह अपना दिमाग बनाती जा रही है, इस लिये मैं इस सरकार से तो कुछ नहीं कह सकता, लेकिन संसद् के माध्यम से देश की जनता से मैं चाहता हूँ कि वह इस के ऊपर दृष्टि करे और मैजारिटी कम करके, ताकि इस सरकार की प्रकल दुरुस्त हो सके और वह सही नीति निर्धारित करे जिस में देश आगे बढ़े और तरक्की करे।

SHRI JYOTIRMOY BASU (Diamond Harbour): Sir, I want to bring to the serious notice of the hon. Minister the misdeeds and monopolistic activities of Mr. Ramnath Goenka, the press tycoon and monopolist, functioning today through cornered money in this country. The volume of Mr. Goenka's holding, in the name of his companies, associates and financiers is now estimated to be over 92 lakhs equity shares as disclosed by the proxies, including certain invalid proxies, lodged by him at the last Annual General Meeting of the Company held in September, 1969. The Central Government issued an order banning all forward transactions in

all the stock markets. Despite this ban, no serious attempt has been made by the Calcutta Stock Exchange Authorities to have the outstanding transactions adjusted.

14 top commercial banks have been nationalised. These banks have large advances outstanding against IISCO shares. No effort appears to have been made by the Reserve Bank to direct these nationalised banks and other banks to stop further advances against IISCO shares, nor to speedily adjust the outstanding advances.

90 lakhs IISCO shares at about Rs. 16 per share cost Rs. 14.50 lakhs. This money has come from market brokers, financiers and companies. The various financiers who are holding their shares on Mr. Goenka's account have put up Rs. 10 to Rs. 12 per share. What was the source of their income? Was their income declared and taxed? Many companies, mostly private limited, are holding IISCO shares in their names either by way of investment or by way of loans. The Company Law Department should investigate the legality and propriety of these transactions.

Mr. Ramnath Goenka has put up billions of rupees by way of margin to hold 90 lakhs shares. What is the source of his income? Was it declared and taxed? It is freely rumoured that funds are being siphoned off the companies under his control, particularly the National Company Limited, a jute mill, etc.

75 lakhs shares, which he now controls, to which I have already referred, at Rs. 15 per share cost Rs. 11.25 crores. Where have the funds come from? The Punjab National Bank holds over 15 lakhs shares. The rest of the funds have come from other financiers and brokers including many companies who, amongst themselves, have provided the requisite finance. Has the Government shut their eyes and allowed Mr. Goenka to grow bigger and bigger? Why did the Reserve Bank of India permit the Punjab National Bank in August 1968 to grant a composite advance of Rs. 80 to 85 lakhs to this man and his nominees in the full knowledge of the cornering operation? What action, if any, has so

far been taken on the reports of the enquiries that had been made earlier this year by the Income-tax Investigation Department on the affairs of certain stock brokers of Calcutta and of the press baron himself, particularly as regards the sources of the funds with which they were holding shares of IISCO?

It is reported that unaccounted money owned by the press baron to the extent of Rs. 1½ crores was discovered under the benami of one of his relatives.

I would like to know what the Government is doing with regard to Mr. Goenka and all his misdeeds and monopolistic activities. The minister must give a categorical reply to my questions.

SHRI K. LAKKAPPA (Tumkur): Mr. Chairman, Sir, speaking on the Demands for Excess Grants, I would like to say a few words on foreign trade. I want to say that under the guise and style of foreign trade many cheats have come into existence in this country. The Ministry of Foreign Trade has failed to check the enormous growth of cheating and fraud in foreign trade. Sir, the other day when you were in the Chair, when I wanted to make certain allegations against the Ministry of Foreign Trade you obstructed me from doing so by saying that it was unparliamentary. I still hold that they are not unparliamentary and I am going to repeat them today with a full sense of responsibility.

My allegation is that a certain supply of silk waste from Channapatnam Spinning Mill of Mysore was taken by a big business man from Bombay in collusion with the Minister holding the portfolio of Sericulture in Mysore State and a Deputy Minister who happened to be holding that portfolio thus depriving an opportunity to the mills which are expected to consume three-fourth of the raw silk. Even ignoring the rules and regulations the Ministry of Foreign Trade has been allowing all this. During the discussion on the Silk Board Amendment Bill I brought that to the notice of the Minister but he did not have the

courtesy to reply to this point, I hope the Minister will now at least go into the allegations against the firm, how far the Sericulture Minister of Mysore is involved in this, whether the Minister holding the portfolio of Foreign Trade is also involved in this and at what particular point of time this transaction took place. This is the way the foreign trade of this country is carried on.

Then, many Starred Questions, Unstarred questions, half an hour discussions and so on have been raised about Bird & Company, Calcutta. The customs people raided this company in March 1963 for alleged violation of Sea Customs Act and Foreign Exchange Regulations Act. In November, 1964, in a meeting of the senior executives it was announced by the then Chairman, Mr. DCB Pilkington that Benthalls the owners of Bird Heilgers would transfer their holdings to five senior Indian executives so that Bird Heilgers could be run as a co-operative of executives; at a later date, more shares would be handed over to some more senior executives to make the share-holding broad-based; the recipients of these shares would not be free to transfer the shares except to employees of the company to be nominated by the Board.

In spite of this transfer of ownership, a massive fine was levied on Bird & Company in February/March 1965. Bird & Company had no cash to pay the fine. The Chairman, Bird & Company then made the members of the superannuation Fund (a pension fund for senior executives) agree to the fund disinvesting itself of shares (blue chips) and buy from Bird & Company such shares of the Managed companies as were held by Bird & Company and the executives had no option but to agree to it. This is how cheating and fraud are committed by this company.

There is one Shri Pran Prashad who is moving heaven and earth in the Ministry to get things for the company. I do not know who is the officer in the Ministry for this state of affairs. Anyhow, these things are going on.

MR. CHAIRMAN: As you know, by bringing in of any name without giving previous information, I am put in a very embarrassing position. So, please avoid mentioning of names.

SHRI K. LAKKAPPA: I am quoting from a copy of a public document.

MR. CHAIRMAN: Then it is all right.

SHRI K. LAKKAPPA: I have got the relevant material and am quoting from it.

This is how our foreign trade is going on. So many delegations are going to foreign countries. Every officer of this Ministry is going and spending a lot of money at the cost of the ratepayer. What has this Foreign Trade Ministry brought by way of an increase in our trade? We have brought nothing but loans from other countries. We have not earned any foreign exchange at all. Therefore this Ministry has to be pulled up and a thorough investigation has to be made so far as these particular allegations are concerned.

Coming to my State, I make certain allegations today. The allegations are that the relief funds released by the Central Government have been misused in several places in my State. It also appeared recently in the press. Many Members of Parliament have expressed in Bangalore about the distress situation prevailing in Mysore State. Even farmers in certain famine-stricken parts of Mysore are not allowed to utilise the grant released by this Government. There is no agency to check such misappropriation and misuse of funds.

Recently the Ministry there allowed the contractors under the guise of making measurement of all the old pits, roads and everything, collecting money, paying to the contractors and running to the Ahmedabad conference. For their politics this money cannot be misused. In my State ministers and officers are colluding. I do not know for the Bombay conference how many people will go. I request the hon. Minister to send immediately a committee or some responsible officer to investigate into the funds which are at the disposal of the My-

sore State Government and which are being misused; to make a report about it which the Government should place on the Table of the House. Let the hon. Minister give an assurance that an investigation will be made about the misuse of funds for their own ends and political motives.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Mr. Chairman, Sir, first of all, I would like to deal with the points raised by Shri Beni Shankar Sharma and Shri Lobo Prabhu saying that the entire budgeting system is absolutely inefficient because the Government first comes with the Budget, then with the Supplementary Demands and then with the Excess Demands. Shri Beni Shankar Sharma even went on to say, if these things happen in the case of some private parties or firms or individuals, how they can do it and how we do it because we have a printing press for printing notes. A contingency may arise even in the case of individuals and even in the case of firms and much more so in the case of the Government.

Here, I would like to say that out of 148 Grants, appropriations pertaining to the year 1967-68, the excess has occurred only in respect of 20 Grants, not in all the cases. In respect of 128 Grants, there was no excess. Then, I would also like to point out that in spite of the fact that the excess to the tune of Rs. 26.06 crores has occurred, the overall position in 1967-68 has been that out of Rs. 14,760.08 crores, the actual expenditure has been to the tune of Rs. 14,589.05 crores. Thus, in spite of this excess of Rs. 26.06 crores, there has been an overall saving of about Rs. 171.03 crores.

SHRI LOBO PRABHU: Bad budgeting.

SHRI P. C. SETHI: Therefore, it is not correct to say that only excesses are there and that there are no savings. But there are certain cases where excess do occur. For example, the advances are given to the State Governments for financing their Plan schemes. Now, the advances have to be adjusted against sanctions based on performance which are issued by

31st March, and thus a part of these advances may remain uncleared in the event of short falls in Plan expenditures of a State. Therefore, the excesses in respect of these items can occur.

Then, various points were raised by some of the hon. Members, particularly, with regard to the Commerce Ministry and with regard to the Ministry of Defence. As far as the question of the Defence Ministry is concerned, the Defence Ministry has to make certain purchases from various offices and adjustment under the accounting heads has to be done by the Pay & Accounts Officers here and, therefore, sometimes the adjustments do take place after the stipulated date. In this particular cases, the excess that is there on account of the Ministry of Defence, that is mainly due to the increased procurement of provisions and stores and large payments of customs duty.

Then, a reference was also made to the Posts and Telegraphs, particularly, because the excess here is to the tune of Rs. 1.24 crores. As far as the excess of Rs. 1.24 crores is concerned, that is mainly due to the increased issue price of stores and apparatus and plant charged to works and execution of more urgent revenue works. Therefore, there is nothing wrong about it.

A mention was also made by some hon. Members about the excess on account of delegations going abroad, particularly, with reference to the Ministry of Commerce. The last speaker, Shri Lakkappa, also remarked that each and every officer of the Foreign Trade Ministry goes abroad without any particular results. First of all, I would like to say that it is not correct to say that each and every officer of the Foreign Trade Ministry goes abroad. But, certainly, sometimes, as far as foreign travels are concerned, it is very difficult precisely to come to a stipulated amount in advance. Sometimes, it is likely that more delegations have to be sent and, therefore, the excess which has, particularly, occurred here is an account of the delegations going abroad. The total sum involved is Rs. 46.335 and, compared to the overall expenses, that is not much.

As far as the Foreign Trade Ministry and exports and imports are concerned, I will not go into any minute details. I would like to point out that, certainly, exports have improved in the last couple of years and, to that extent, the Ministry of Foreign Trade has to be congratulated for that purpose. But if there are certain cases of improvement, they should be looked into....

SHRI K. LAKKAPPA : What about the specific allegations against the Foreign Trade Ministry?

SHRI P. C. SETHI : I have not replied to all your points. I have simply referred to you. Although you were the last speaker, I referred to you first.

Mr. Banerjee has particularly raised the question of employees and the assurance given by the hon. Home Minister on the floor of the House that they would be treated properly....

SHRI S. M. BANERJEE : He said, with 'leniency' and not 'properly'.

SHRI P. C. SETHI : According to my information, out of about two lakh employees who went on strike, only about 800 cases of discharged or suspended employees remain to be settled. This is progressively going on and they are likely to be settled soon.

As far as the question of break in service is concerned, normally the break in service is condoned if the conduct of the employee over a period of five years is found satisfactory, but this period is not considered or it is relaxed in the case of those whose date of retirement falls within this period of five years. Therefore, to that extent, this is being taken care of by the Home Ministry.

श्री एस० एम० जोशी (पूना) : यह सवाल नहीं है। सवाल यह है कि हमारी ट्रेड यूनियन्ज के प्रस्ताव के अनुसार उन लोगों ने स्ट्राइक की और उसको नें कर सरकार ने उन की सर्विस में ब्रेक कर दिया। अब जबकि सरकार ने ट्रेड यूनियन्ज का रेकग्नीशन बहाल कर दिया है, तब क्या उन कामचारियों का सर्विस में ब्रेक रहेगा ? जब सरकार ने ट्रेड यूनियन्ज का रेकग्नीशन दे

[श्री एस० एम० जोशी]

दिया, तो उन के प्रस्ताव के अनुसार जो कर्मचारी स्ट्राइक पर गये थे, उन को वापिस भी ले लिया गया है, लेकिन उन की सर्विस में ब्रेक रखने का मतलब तो विक्टिमाइजेशन होगा। सरकार ने ट्रेड यूनियन्ज को रेकग्नीशन दे दिया, अब वह पे कमीशन भी मुकर्रर करने जा रही है। इस लिये अब यह स्वाभाविक है कि उस को कर्मचारियों के साथ सहयोग करने की नीति अपनानी चाहिए। यह बात तो आटोमेटिक होनी चाहिए। यह तो सत्यावान सावित्री वाला किस्सा है।

SHRI TENNETY VISWANATHAM (Visakhapatnam): Another point is this. Not only those employees, but there are also about two to three thousand employees whose services were terminated in the 1960 strike and the break of their service has not yet been condoned.

SHRI S. M. BANERJEE: My point was this. Assurances have been given by the Home Minister and the Prime Minister. The last letter which the Home Minister has written to the Communications Minister that where people were not involved directly in violence, they should be taken back, has not yet been implemented. That letter was sent to all the Ministries.

Secondly, the break in service will affect actually more than three lakhs of employees and not two lakhs of employees. Moreover, in the case of those who are on the verge of retirement, it should be condoned. But we find that there will be no promotion, no increment and all sorts of things. The officials are taking full advantage of these. That is why I suggest, when a Pay Commission is being appointed, let us start everything afresh.

SHRI UMANATH: About the five-year thing which he mentioned—that it will be reviewed after five years—, that is in cases where departmental things have happened. But these are cases arising out of a strike call and three lakhs of employees are involved. Do not apply the departmental position to this.

SHRI S. M. BANERJEE: Let him convey our feelings to the Prime Minister. The Prime Minister gave the assurance... (Interruptions). Let some statement come from the Prime Minister at the fagend of the Session.

SHRI P. C. SETHI: I appreciate the anxiety shown by the hon. Members in this case. I would only say at the present moment that I have passed on to the hon. House whatever information I have in my possession at the moment, and I would certainly put forward these sentiments before both the Prime Minister and the Home Minister.

SHRI VISWANATHA MENON (Ernakulam): What about the Customs employees?

SHRI P. C. SETHI: I would come to that. As far as Customs is concerned, it is true that recognition and restoration in respect of the Customs and Excise Employees' Union is pending. We are discussing the matter with the Home Ministry and we hope that, in consultation with the Home Ministry, we will be able to finalise this very shortly.

SHRI S. M. BANERJEE: What about Pay Commission?

SHRI P. C. SETHI: I am coming to that.

As far as the question of the Pay Commission is concerned, the terms of reference and its composition are to be finalised. The appointment of the Pay Commission has been known to the hon. House as it was already announced and before finalising the terms of reference, we have addressed communications to certain recognized Employees' Associations and after receiving the replies from them, the terms of reference would be finalised and certainly then the hon. Members would be in a better position to know the terms of reference.

It is difficult for me to give an assurance at this stage that the report to be given by the Pay Commission would be taken as binding or as a sort of an award. That will have to be decided in view of the policy that the Government is adopting in regard to the appointment of the Pay Commission.

SHRI S. M. BANERJEE : What about interim relief?

SHRI P. C. SETHI : That could also be one of the part of their recommendations. If the Pay Commission does it, certainly the Government would consider it.

Mr. Umanath particularly raised the question of M.Ps. writing letters to the Ministers in regard to particular grievances of employees. I would like to take the House into confidence in this particular matter. This is certainly an important issue which the House must decide once for all. It would depend upon the nature of the communication which an hon. Member of Parliament is making to the Minister. Supposing it is only a reference with regard to a transfer or a posting, then certainly we will have to discourage it because the Rules provide that any influence brought even through a Member of Parliament for a transfer or posting is not desirable in the running of the administration efficiently and smoothly because we have already provided. . . .

SHRI UMANATH : How do you call it an influence? Despite all the Rules, if there is a serious violation of the Rules which the top officers of the Government commit, then, I, as a Member of Parliament, am only discharging my duty. Why do you call it pressure?

SHRI P. C. SETHI : Therefore, I am saying that it would depend upon the nature of the communication. I must also clarify that we have issued circulars and we have given instructions that the superior officers must take into cognisance the application that may be made by the junior officers even in transfer or posting, and if there is any difficulty they must look into those applications and decide them on their merits. If somebody's mother is ill, that is a valid reason and the officer himself should go into the grievance of that employee. But, normally, it is not desirable to write a letter about transfers and postings. But, certainly if there is a case of victimisation or if there is a case where the grievances of the concerned junior officer or employee have not

been looked into or if his promotion or anything else is ignored or bypassed, in that case, if there is a complaint, certainly it should be the duty of the Government and the concerned Department to go into the letters received not only from Members of Parliament but even from other members of the public.

SHRI K. LAKKAPPA : There is a central circular that during the non-session interval the M.Ps. should be apprised of all the programmes in the NES blocks and they should be asked to participate. There is a circular from this Government. But certain officers have not followed the circular. In my district of Tumkur, the Collector who is an IAS officer, has flouted the central circular in not informing me of the activities in the NES Blocks. No action has been taken in spite of repeated complaints.

SHRI P. C. SETHI : The matter raised by the hon. Member has nothing to do with the Excess Grants which are before the House. Anyway I take cognisance of it.

MR. CHAIRMAN : You are raising a question about the State Government and about what is happening in the States.

SHRI K. LAKKAPPA : Shri Umanath has raised a matter.

MR. CHAIRMAN : Mr. Umanath's is a pertinent question.

SHRI K. LAKKAPPA : It is a question regarding the relations between the officers and Members of Parliament ventilating the grievances of the public.

SHRI P. C. SETHI : I would only say that I take cognisance of the hon. Member's feeling, and I would certainly like the State Government to give due credence and due importance to the Members of Parliament and the Members of the legislatures.

श्री मोल्लू प्रसाद : एक मेरा निवेदन है कि जब सरकार कहती है कि यह स्टेट सबजेक्ट है इसलिए उस में हमारा कोई मतनब नहीं है तो सेंट्रल गवर्नमेंट का कोई भी कर्मचारी जब अपनी मांग रखता है तो यह सरकार क्यों कहती

[श्री मेहलू प्रमाद]

है कि केन्द्रीय कर्मचारी अपनी मांग न देवें क्योंकि हमारे भूमिहीनों की समस्या बड़ी खराब है और बड़ी जटिल है, इसलिए केन्द्रीय कर्मचारी अपनी कोई मांग न पेश करें तो वह भूमिहीनों की समस्या भी तो स्टेट सबजेक्ट है। तब स्टेट सबजेक्ट का बहाना ले कर यह केन्द्रीय सरकार क्यों इस प्रश्न को टालना चाहती है ?

SHRI P. C. SETHI: Shri Umanath had raised the question about the artistes from the Delhi and other regions. As far as this particular aspect is concerned, this was not agreed to previously by the Ministry of Finance, but I would only say that we shall certainly give it a second thought and have the matter examined again.

Mention was also made by Shri Lobo Prabhu about village roads. It is not necessary for me to repeat that as far as the development of village roads is concerned, they have to be part and parcel of the overall State plans and certainly the Planning Commission while finalising the State Plans should take into account the requirements of the

SHRI LOBO PRABHU: Village roads.

SHRI P. C. SETHI: Village roads have to be done by the State Government.

SHRI LOBO PRABHU: Let the Centre give a grant for the purpose.

SHRI UMANATH: What is the final position of the hon. Minister with regard to our taking up the question with the Government and the question of penalising the employees? If we take up certain representations in a *bona fide* manner we find that they are penalising the employees. What is Government's final position on that?

SHRI P. C. SETHI: I have said that if there is any complaint which the hon. Member is taking up, if there is any overriding of the interest of the employees, if the employee is being victimised and so on, in all such cases, it should be the duty of the concern-

ed Department or the Minister to go into such cases. But I would only like to stress again that mere questions of transfers and postings need not be taken up at this level.

SHRI UMANATH: When there is injustice involved in such cases?

SHRI P. C. SETHI: If there is injustice involved, certainly those things should be looked into. I am not opposed to that.

SHRI S. M. BANERJEE: May I seek a clarification? In some genuine and compassionate cases, even transfer may be taken up. Supposing a person belongs to my place Kanpur and he is a Central Government employee, then he is my voter also. Naturally, I know the condition; for instance, his mother may be sick or may be suffering from a heart attack or some such thing, and I represent the case because of my personal knowledge. In that case, there should be no penalising of the employee. Some of us who are Members of Parliament, are also at the same time connected with some Central Government employees.

MR. CHAIRMAN: If the hon. Minister yields, and hon. Members go on putting questions like this, then there will be no end to it.

SHRI S. M. BANERJEE: Kindly hear me. We are following the House of Commons, and in the House of Commons, every application and every petition from a person, whether a Government employee or a private employee, goes through the Member from the constituency. That is the House of Commons procedure. I would submit, therefore, that clear orders should be issued that no employee should be harassed or charge-sheeted for this.

SHRI P. C. SETHI: Shri Shiva Chandra Jha had particularly raised the question about tear-gas and the extra expenditure incurred by the Home Ministry on tear-gas, I would only say that we need his cooperation and the cooperation of all Members of the House so that less tear-gas may be used in the country.

श्री शिव चन्द्र झा : 144 प्राप तोड़वा देंगे ? इसका विश्वास दिलाते हैं ?

श्री मोलहू प्रसाद : सभापति महोदय, अभी सम्पूर्ण भारत में जमींदारी की प्रथा खत्म नहीं हुई है, ऐसी स्थिति में भूमि की समस्या यह सरकार कैसे सुलझा सकती है। मैं चाहता हूँ कि इस के सम्बन्ध में प्राप स्पष्ट जानकारी दें। अभी भी जमींदारी तोड़ी जा रही है, पूरी तरह से टूटी नहीं है इस समस्या को सुलझाने के लिये प्रापको राज्यों के कृषि मंत्रियों को बुलाना पड़ेगा। जाब्ता फौजदारी के कानून में संशोधन करने के लिये राज्यों के गृह मंत्रियों को बुलाकर निर्णय करें, तब यह समस्या हल होगी। इसी तरह से राज्यों के श्रम मंत्रियों का सम्मेलन बुला कर न्यूनतम मजदूरी के बारे में निर्णय किया जाय तब यह समस्या हल होगी।

SHRI P. C. SETHI : I am grateful to the hon. Member for the suggestions that he has made.

Shri Jyotirmoy Basu had raised the question about Goenka's share in the Indian Iron Co. I was under the impression that I was here to deal with the Excess Demands of Government; I was not discussing the excess demands of the Goenkas. Therefore, I do not think that I could reply to that particular point now.

SHRI UMANATH : Excess appropriation of Goenkas.

SHRI P. C. SETHI : But if a specific question is tabled, then I would certainly clarify the position.

Then, Shri K. Lakkappa had raised many points. He had referred to some deal between some silk company and some Ministers and said that the Ministry of Foreign Trade was helping in that. He also asked us whether we would depute some officer from here to look into the accounts of the State Governments. According to the present position, I do not think that any of the representatives here, whether he is opposed to or in favour of a particular State Government, would appreciate or like this position that the Central Government must send

some officers for scrutinising the accounts of the State Governments. But if there are any specific complaints which the hon. Member has, he may forward them to me, and if it is the concern of the Central Government, we would certainly look into them, and if it pertains to the State Government, we would forward them.

SHRI K. LAKKAPPA : My point is this. Central grants are released for various famine-relief works which are in progress and while the money is being spent, the State Government in collusion with some officers and the Minister have misused the funds; they have said that roads would be constructed and have passed on the money to contractors and the money has been taken for the AICC at Ahmedabad. That was the particular allegation.

MR. CHAIRMAN : The question is :

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the amounts spent during the year ended 31st day of March, 1968, in respect of the following Demands entered in the second column thereof—

Demands Nos. 1, 4, 5, 8, 21, 26, 38, 51, 52, 60, 71, 83, 95, 100, 117, 125 and 128."

The motion was adopted.

APPROPRIATION (NO. 5) BILL*, 1969

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI P. C. SETHI): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1968, in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of

[Mr. Chairman]

moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1968, in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI P. C. SETHI: I introduce† the Bill.

I beg to move‡:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1968, in excess of the amounts granted for those services and for that year be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1968, in excess of the amounts granted for those services and for that year be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion is adopted.

14.55 hrs.

DEMANDS FOR *SUPPLEMENTARY GRANTS (GENERAL).
1969-70

MR. CHAIRMAN: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1969-70.

DEMAND NO. 14—MINISTRY OF FINANCE

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 5,70,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Ministry of Finance."

DEMAND NO. 51—DELHI

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,12,40,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Delhi."

DEMAND NO. 58—MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 4,97,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Ministry of Industrial Development, Internal Trade and Company Affairs."

DEMAND NO. 67—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF IRRIGATION AND POWER

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Other Revenue Expenditure of the Ministry of Irrigation and Power."

† Introduced/moved with the recommendation of the President.

* Moved with the recommendation of the President.

DEMAND No. 88—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 44,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation."

DEMAND No. 96—DEPARTMENT OF PARLIAMENTARY AFFAIRS

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,68,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Deptt. of Parliamentary Affairs."

DEMAND No. 100—LOK SABHA

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 54,57,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Lok Sabha."

DEMAND No. 101—RAJYA SABHA

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 21,70,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Rajya Sabha."

DEMAND No. 110—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 14,25,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st

day of March, 1970, in respect of Other Capital Outlay of the Ministry of Finance."

DEMAND No. 112—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Loans and Advances by the Central Government."

DEMAND No. 124—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 80,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Other Capital Outlay of the Ministry of Irrigation and Power."

The hon. Members may now move their cut motions subject to their being otherwise admissible.

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to move:

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Failure of the Government to take any follow up action after the nationalisation of banks (32).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Failure of the Government to run the nationalised banks effectively (33).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,12,40,000 in respect of Delhi be reduced by Rs. 100."

[Failure of the Government to advance more loans to Delhi Municipal Corporation for D.T.U. and for general wing (36).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,97,000 in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs be reduced by Rs. 100."

[Failure to take action against leading business companies which were involved in black marketing and against officers who connived with them (41).]

SHRI LOBO PRABHU (Udipi): I beg to move:

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Reduction of an unnecessary commitment which could be placed on the Reserve Bank in large part (50).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,97,000 in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs be reduced by Rs. 100."

[An expenditure arising from an unnecessary distribution of work (52).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 44,00,000 in respect of the other Revenue Expenditure of the Ministry of Tourism and Civil Aviation be reduced by Rs. 100."

[Fall in competitive qualities of Air-India both in rates and services (55).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,68,000 in respect of the Department of Parliamentary Affairs be reduced by Rs. 100."

[Expenditure arising for political reasons, which also given unfair advantage to Government (56).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of Loans and Advances by the Central Government be reduced by Rs. 100."

[Bad planning and management of Indo-Soviet enterprises (57).]

SHRI JANESHWAR MISRA (Phulpur): I beg to move:

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 80,00,000 in respect of Other Capital Outlay of the Ministry of Irrigation and Power be reduced by Rs. 100."

[Delay and carelessness in the implementation of Shringverpur Hydro Electric Project of Allahabad (58).]

SHRI OM PRAKASH TYAGI (Moradabad): I beg to move:

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Failure of banks to advance loans to landless and helpless people (72).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Slackness in setting up banks in rural areas (73).]

SHRI LOBO PRABHU: I beg to move:

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 14,25,00,000 in respect of the Other Capital Outlay of the Ministry of Finance be reduced to Re. 1."

[Underpayment for assets acquired from nationalised banks (82).]

SHRI OM PRAKASH TYAGI: I beg to move:

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 80,00,000 in respect of Other Capital Outlay of the Ministry of Irrigation and Power be reduced by Rs. 100."

[Failure to supply power to rural areas at cheaper rates and according to the requirements (83).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 80,00,000 in respect of Other Capital Outlay of the Ministry of Irrigation and Power be reduced by Rs. 100."

[Limiting the industrial and economic development only to urban areas neglecting rural areas (84).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Failure of the Government to nationalise foreign banks (87).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,12,40,000 in respect of Delhi be reduced by Rs. 100."

[Failure of the Government to provide adequate financial help to Delhi Transport Undertakings (88).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,12,40,000 in respect of Delhi be reduced by Rs. 100."

[Failure to give assistance to Delhi Municipal Corporation, according to their request, to help the Harijans, Ricksha-walas and other poor people (89).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,97,000 in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs be reduced by Rs. 100."

[Failure of Government to introduce social control on industries (90).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 44,00,000 in respect of the Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation be reduced by Rs. 100."

[Failure to develop tourist centres properly in the country (91).]

SHRI JANESHWAR MISRA: I beg to move:

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 80,00,000 in respect of Other Capital Outlay of the Ministry of Irrigation and Power be reduced by Rs. 100."

[Delay and carelessness in the implementation of Shringverpur Hydro Electric Project of Allahabad (92).]

SHRI SEZHIYAN (Kumbakonam):

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,97,000 in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs be reduced by Rs. 100."

[Need to continue the present control of price in cement industry in the interest of consumers throughout the country (98).]

SHRI UMANATH (Pudukkottai):

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,97,000 in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs be reduced by Rs. 100."

[Need to continue the present system of control over prices and distribution of cement (99).]

SHRI P. P. ESTHOSE (Muvatthupuzha): I beg to move:

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Failure to withdraw provisions regarding curtailment of Trade Union rights of bank employees after the bank nationalisation (102).]

[Shri P. P. Esthose]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Failure to confiscate secret reserves of the nationalised banks (103).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Refusal of Reserve Bank to withdraw its circular regarding cooperative credit societies which accept deposits from non-members (104).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Role of bureaucrats in obstructing a change in banking policy towards popular directions (105).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Failure to extend credit facilities to the poor peasants after the bank nationalisation (106).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Non-availability of suitable credit for small scale industries even after bank nationalisation (107).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Failure to stop the use of banking funds for speculative activities after bank nationalisation (108).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Anti-employees policy of the custodians of the nationalised banks (109).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Failure of the Government to appoint new custodians for the nationalised banks (110).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 5,70,000 in respect of the Ministry of Finance be reduced by Rs. 100."

[Failure to stop misuse of banking funds by big business houses after bank nationalisation (111).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,12,40,000 in respect of Delhi be reduced by Rs. 100."

[Failure to introduce one point sales tax system in Delhi (112).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,97,000 in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs be reduced by Rs. 100."

[Delay in completing the investigations regarding the affairs of British India Corporation (114).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,97,000 in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs be reduced by Rs. 100."

[Top heavy administration of department (115).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,97,000 in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs be reduced by Rs. 100."

[Links of big business houses with higher officials of department of company affairs (116).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,97,000 in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs be reduced by Rs. 100."

[Failure to take action after the Report of the Industrial Licensing Policy Inquiry Committee (117).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of the Other Revenue Expenditure of the Ministry of Irrigation and Power be reduced by Rs. 100."

[Failure to settle Narmada Water dispute amicably (120).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 1,000 in respect of the Other Revenue Expenditure of the Ministry of Irrigation and Power be reduced by Rs. 100."

[High cost of Narmada Water Disputes Tribunal (121).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 44,00,000 in respect of the Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation be reduced by Rs. 100."

[Waste of public funds in the name of travel promotion scheme (122).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 2,68,000 in respect of the Department of Parliamentary Affairs be reduced by Rs. 100."

[Need to discontinue all the facilities to Government Deputy Chief Whips at the cost of public exchequer (123).]

"That the demand for a supplementary Grant of a sum not exceeding Rs. 14,25,00,000 in respect of the Other Capital Outlay of the Ministry of Finance be reduced to Re. 1."

[High rate of compensation than necessary to the fourteen nationalised banks (124).]

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"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 14,25,00,000 in respect of the Other Capital Outlay of the Ministry of Finance be reduced to Re. 1."

[Failure to nationalise foreign banks (125).]

"That the demand for a supplementary Grant of a sum not exceeding Rs. 80,00,000 in respect of Other Capital Outlay of the Ministry of Irrigation and Power be reduced by Rs. 100."

[Failure to provide adequate funds for rural electrical programmes (126).]

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 80,00,000 in respect of Other Capital Outlay of the Ministry of Irrigation and Power be reduced by Rs. 100."

[Failure to provide adequate funds for medium irrigation schemes (127).]

SHRI S. M. JOSHI (Poona): I beg to move:

"That the demand for a supplementary Grant of a sum not exceeding Rs. 4,97,000 in respect of the Ministry of Industrial Development, Internal Trade and Company Affairs be reduced by Rs. 100."

[Need to continue the present system of cement control (136).]

MR. CHAIRMAN: The cut motions are also before the House. Two hours are allotted for this discussion.

SHRI D. N. PATODIA (Jalore): While we are authorising and sanctioning additional expenditure to be incurred by various government agencies, we appear to be completely indifferent to the economic conditions prevailing in the country and the conditions in which the common man in the country is living today. Government expenditures over the last few years have been rising in geometrical progression which will be indicated by the fact that as compared to the central budget in 1950-51 of Rs. 627 crores, in 1969-70 the budget has risen to nearly Rs. 4,000

[Shri D. N. Patodia]

crores. On the other hand, the conditions of the common man are deteriorating. What is the Government doing today to improve the lot of the common people? What has it done over all these years to improve the living conditions, the economic conditions in the country?

15 hrs.

First of all, I will take some of the basic needs of the common people where our Government has miserably failed. The biggest problem today is of unemployment. For the first time now, we hear that the total unemployed in the country is as much as 10 million. Every day, every hour and every minute, the number of unemployed people is rising. There appears to be no solution in sight either in the fourth Five Year Plan or anywhere else. Next important problem is with regard to providing adequate housing facilities to the people of our country. According to the recent assessments made by the Governmental agencies, we have altogether a shortage of as much as eight crore houses in our country. This shortage is rising every year. Construction of houses in the country does not keep pace with the need for additional houses even in relation to the rising population, and every year, every month, the shortage is mounting. With regard to education and medical facilities which are the other basic needs of the people, we are lagging behind in the similar manner. Even today, in our country, out of 100 persons, 66 are illiterate, who do not know how to read and how to write.

What is the Government doing to seek improvement in respect of all these situations? What are they planning? What are their programmes? They are always silent and round about in respect of all such matters and never come to the point direct. I would strongly recommend that let all their programmes, let all their planning, let all their schemes be set aside, but let these basic needs of the people be taken care of. Let us provide education to the people; let us provide employment to the people;

let us provide housing to the people; let us provide medical facilities to the people, and let us provide drinking water to the people. Unless we are able to provide these facilities, there is no sense in making any progress on any other front and bringing in the fourth Plan or the fifth Plan and there is no sense in increasing the budget year after year.

Let us take the other side of the economy and see how we are functioning over the last few years. On food production, we appear to have achieved some results and our production is likely to increase beyond one-hundred million tonnes, but simultaneously, the prices are now tending to fall, so much so that the cultivator is no more finding it remunerative to utilise fertilisers for agriculture; the consumption of fertilisers has considerably gone down. On the other hand, there is a steep rise in the cost of all consumer goods. There is a steep rise in the cost of all industrial raw materials. According to the figures of the Reserve Bank of India, there has been a rise of approximately 13 per cent over the last few months. But there is no simultaneous expansion of industrial production. There is no activity whatsoever with regard to the growth of industrial production. The demand is going up but production is not going up. Industrial expansion is more or less stagnant. We hear, for the first time over the last so many years, that even bank funds are surplus; there are no entrepreneurs; there are no businessmen who are willing to take funds from the banks. They want to give funds but there is no demand.

MR. CHAIRMAN: The difficulty is, there is a demand by the agriculturists, but there is nobody to give them.

SHRI D. N. PATODIA: That is what I am saying; there is a growing demand but there is no matching production of industrial goods.

MR. CHAIRMAN: You said nobody wants to take funds from the banks.

SHRI D. N. PATODIA: What I meant to say was the industrial production is not increasing. There is stagnancy in industrial production. Industrial entrepreneurs are not coming forward with investment. There is no healthy climate for expansion of industries today. By various legislative measures, by various acts which have been passed by the Government recently, by various reports of Commissions which have been set up, like the Dutt Commission, the Monopolies Bill, etc., they have created a scare in the country. If these conditions are going to prevail in our country, there is not going to be any appreciable industrial growth. The position today is, the State sector itself is employing as much as Rs. 3,500 crores every year, and they are losing in the neighbourhood of Rs. 35 crores annually. They are not in a position to expand and they are not capable of expanding. They do not have the calibre to expand and act. The private sector is being prevented from expanding. This is the position of stagnancy in which we are stuck up in our economic sphere.

In exports, we fared a little better last year, but this year it has started coming down. Our deficit financing is going to exceed Rs. 250 crores. I would not be surprised if it reaches Rs. 300 crores. All these indications are extremely unhealthy. We are heading towards a situation where there would be an economy of shortage, of rising prices without corresponding rise in income. If we do not take proper care of the situation, we shall be facing a very acute inflation in our country which the Government will not be able to take care of.

What is the Government going to do about providing the basic necessities of life to the common man such as housing, employment, drinking water, medical facilities, education, etc? What are they going to do to reverse the trend of economy which is heading towards inflation and an economy of shortage? Unless these things are taken care of, whatever budget they may bring forward, what

ever schemes and planning they may try, to have, nothing will happen in this country. I warn the Government. They should rise to the occasion and see that the needful is done. Let them come forward with certain specific assurances and with certain crash programmes by which they may reverse the trend of the economy which is prevailing today.

SHRI NITIRAJ SINGH CHAUDHARY (Hoshangabad): Sir, I rise to support the Demands before the House, because they arise from decisions taken by Parliament or approved by Parliament. At the same time, I would like to draw attention to leakages in revenue. I will first refer to a case which relates to the Industrial Development Ministry and also the Finance Ministry.

I will put forth the case of the lower middle-class persons. I am referring to Vespa scooters. Its price ex-factory is Rs. 2402. The spare wheel with tyre and tube costs Rs. 86.31. The pillion seat costs Rs. 46, the foot rest Rs. 23, plastic bottle Rs. 1.75, excise duty Rs. 219.53, freight from factory to Delhi Rs. 84.00, transit insurance charge Rs. 7 and octroi at Delhi Rs. 17. The total comes to Rs. 2886.39. But the manufacturers have sold the Vespa scooter at Rs. 3011.19 through their Daryaganj depot. They have been thus charging an excess amount of Rs. 125 per scooter approximately. I understand during the period 1-4-55 to 30-9-69 about 18,000 scooters have been sold through this branch office at Delhi and at the rate of Rs. 125 extra per scooter, more than Rs. 20 lakhs extra have been recovered from the customers. Besides this, the manufacturers send these scooters to their Delhi office as branch transfers and do not pay any Central Sales Tax.

The company buys foot rest from ancillary suppliers for not more than Rs. 13 including fittings, but charge Rs. 23. They buy pillion seat for not more than Rs. 30 but charge Rs. 46. The actual cost of transit insurance is not more than Rs. 2 per scooter, but they charge Rs. 7.

These manufacturers are also manufacturing autorickshaws. There is a

[Shri Nitiraj Singh Chaudhary]

long waiting list for these vehicles in towns like Delhi, Ahmedabad, Poona, Bangalore, etc. In these places, the autorickshaws are sold at a premium of Rs. 2,000 to Rs. 2,500. Yet, the managing agents have during the period February, 1968 to January, 1969 allotted 288 autorickshaws to Thana, 134 to Patna, 108 to Hansi and 88 to Hissar. There are hardly any autorickshaws plying in these places.

There is one more important point. The managing agents of this company drew Rs. 70,000 in 1967 and deposited that money in the account of Jivan Private Limited, but in the original manufacturing company the amount is shown as debiting the Wardha District Congress Committee, to which it has not been paid. May I request the Government to enquire into these affairs and see how the money of this undertaking is being misappropriated by the managing agents.

SHRI PILOO MODY (Godhra): To the benefit of the Congress Party.

SHRI NITIRAJ SINGH CHAUDHARY: I am speaking irrespective of parties.

The other matter to which I would like to draw attention of the Minister relates to the statement of a person, who came to India by Air India, who brought certain contraband things. He was searched and diamonds and many other things were found on his person. His statement was recorded. I would not name him. His statement is in Bombay Customs file No. AIR. CUS. 49/171/69 and the statement was dated 30th January, 1969. I hope the Minister will look into the important revelations made by this person and see to it that the matter is not hushed up.

The third point is about persons coming to this House with limited means and limited resources and then getting rich almost overnight. When we sit in this House, whether on the treasury benches or on the opposition benches, we sit as representatives of the people. I will not name the persons but I have papers in my possession which, if the Minister desires, I will place at his disposal.

SHRI PILOO MODY: Sir, you should ask him to lay them on the Table.

SHRI TENNETI VISWANATHAM (Visakhapatnam): I think it is a very important point. Since it relates to members of this House I think it is only proper that the information should be placed on the Table of the House. Although we are not very much interested in becoming rich quickly, we are yet interested in that information.

SHRI PILOO MODY: At least we know whom to look for a donation.

SHRI NITIRAJ SINGH CHAUDHARY: The Minister should look into these matters.

SHRI RANJEET SINGH (Khablabad): It is an accepted fact that whenever there is any Supplementary Demand for Grants, part of the reason is the lack of foresight in formulating the main budget and the greater tragedy here is that the government does not even confess to lack of foresight. I would like to ask the government on what principles they formulate the budget. When you want to do something certain principles are involved. There is a certain appreciation of the situation, you consider the task that one is required to do and then relate it to the budget. There is no planning for the budget in this country, at least by this government.

I would like to submit that they keep on coming to this House with excess demands and supplementary demands only because of the lack of foresight and lack of planning in preparing budgets. They should consider this point that whenever they get the commanding heights of economy under them they cannot be controlled from commanding heights of foolishness. Therefore, I would appeal to them that they formulate all their budgets and run their government on certain principles.

Let us see some of the principles that should be involved in planning the budget. For instance, there is no aim formulated by the government. The first principle is that all budgets should conform to the aims set by the government. There should be a

national aim. Whether it is an aim of development according to certain percentage or it is up to certain norms, that aim should be there, and the budget should conform to that aim. Unfortunately, the only aim this government has formulated is stick to the chair at all costs.

SHRI PILOO MODY: That costs money.

SHRI RANJEET SINGH: I would appeal again that the government should step down from the schizophrenic utopia of neo-communism and come down to the earth root itself deep in the soil and then plan for the people.

Mere slogan-mongering will not do. That they are socialists and want the people to prosper should be reflected even in the Supplementary Demands and in the Budget. I wish that in the Supplementary Demands there were items included for interim relief, for instance, to Government employees. A Pay Commission is already appointed but that Pay Commission will take a long time. Everybody knows that the Pay Commission is not going to recommend lesser pay for these people; it is going to recommend higher pay for these people. Therefore, we know that there is at the moment a want existing. Realising this and foreseeing that want, Government should have demanded money for payment of interim relief to Government employees.

Let us also look at the socialist picture of this Government. Take housing, for instance. 90 per cent of the Class I officers in Delhi have been provided with houses. 52 per cent of the Class II officers have been provided with houses. But when it comes to Class III and Class IV, the basic strata of socialism which they profess to represent and follow, the percentage is only 25.

SOME HON. MEMBERS: Shame, shame.

SHRI PILOO MODY: They cannot provide housing for the country; they cannot house their own employees.

SHRI BAL RAJ MADHOK (South Delhi): They are your own figures given in reply to my question.

SHRI RANJEET SINGH: in considering the basic principles of socialism I would like to put it to this Government that the future is not far when the prophecy of Jesus Christ that the meek shall inherit the earth will come true but there will never be a day when, although they may succeed in forming governments, the fools will inherit the earth. Therefore I would like the Government to formulate certain guidelines and a national aim and then, according to that, have a plan for their Budget and then budget for their plans and aims.

I would also request the Government to keep away from their planning those people who have always been engrossed in making personal money for personal gains. What is the use of leaving the entire economic and industrial planning of the ruling party to persons who have been in the shadow when they were in the Ministry or even when they were outside?

SHRI BAL RAJ MADHOK: TTK.

SHRI PILOO MODY: KDM, KGB, MVD, DMK.

SHRI RANJEET SINGH: Those are the persons who are now formulating the future of our country. The economic and industrial development of our country is based on such persons. Is the Government going to bring in socialism through such people?

I would like to give a guideline to the Government by quoting in full the two lines which were quoted out of the full context by Shri Beni Shanker Sharma from the aphorisms of Abraham Lincoln, and Abraham Lincoln was somebody whom even Stalin praised, even Lenin praised and, I am sure, if he had read proper history. Mao also would have praised.

SHRI BAL RAJ MADHOK: They do not praise him, Lenin stood for the unity of America; they stand for the partition of India.

SHRI RANJEET SINGH: This is what Lincoln said—

"You cannot bring about prosperity by discouraging thrift.

[Shri Ranjeet Singh]

You cannot strengthen the weak
by weakening the strong.

You cannot help the poor by
destroying all riches.

You cannot establish sound security
on borrowed money.

You cannot keep out trouble by
spending more than you earn.

You cannot build character and
courage by taking away man's
initiative and independence.

You cannot help men permanently
by doing for them what
they could do for themselves.'

If you follow these guidelines given by a person who led his country to unity, integrity and prosperity, the Government will certainly give us a good and properly planned Budget, a properly planned economy and an economy with a sound base for the country.

श्री शिव चन्द्र झा (मधुबनी) : लिकन पक्का सोशलिस्ट था, वह साइंटिफिक सोशलिस्ट था। यह मिसरिप्रेजेन्ट करने के लिये कार्ल सैंडवर्ग की किताबें लाये हैं।

श्री क० गु० बेशमुख (अमरावती) : सभापति महोदय, सप्लीमेन्टरी डिमांड्स के मौके का लाभ उठा कर कुछ बातें जो काश्तकारों के लिए नहीं की गई हैं उनकी ओर सरकार का ध्यान दिलाना चाहता हूँ। काश्तकारों के हित की बहुत सी बातें कही जाती हैं। सोशलिज्म की बात भी की जाती है और वह भी बताया जाता है कि काश्तकारों के लिए सरकार क्या करने वाली है। लेकिन कपास पैदा करने वाले जो काश्तकार हैं उनकी जो डिफिकल्टी है, वह मैं आपके सामने रखना चाहता हूँ।

बजट सेशन में कुछ बातें मैंने सरकार के सामने रखी थीं। लेकिन एक बात मैं खास तौर से आपको आज बताना चाहता हूँ। कपास के बारे में आज व्यवस्था यह है कि कपास की जो पैदावार है, उसकी खरीद का काम व्यापारियों

और मिल अोनर्ज के हाथ में है। काश्तकार अपनी कपास उन्हीं के हाथ बेचते हैं। करोड़ों रुपये की कपास देश में हर साल पैदा होती है। जहाँ तक कपास की प्रोडक्शन का सम्बन्ध है, वह विषय एग्रिकल्चर मिनिस्ट्री के पास है लेकिन जहाँ तक इसकी मार्किटिंग की व्यवस्था करने का सम्बन्ध है, वह विषय फारेन ट्रेड मिनिस्ट्री के अन्तर्गत आता है। इन दोनों मिनिस्ट्रीज के बीच में काश्तकार जो कपास के हँ वे सैंडविच हो गए हैं। फूड मिनिस्ट्री के पास अगर हम जाते हैं तो हमें जवाब दिया जाता है कि हम कुछ नहीं कर सकते हैं और आप फारेन ट्रेड मिनिस्ट्री के पास जायें और जब हम फारेन ट्रेड मिनिस्ट्री के पास जाते हैं तो हमें कहा जाता है कि आप एग्रिकल्चर मिनिस्ट्री के पास जायें या किसी दूसरी के पास जायें। ऐसी हालत में कपास काश्तकारों की समझ में नहीं आता है कि वे कहा जाय, कहाँ से जो कष्ट हैं, उनको दूर करायें।

आज हालत यह है कि हम को हर साल साठ आठ लाख बेल्लज कपास की बाहर से मंगानी पड़ती हैं, अमरीका, इजिप्ट, सूडान आदि देशों से मंगानी पड़ती हैं। उसके लिए फारेन एक्सचेंज जिस की बहुत कमी है, हम को देना पड़ता है। एक तरफ तो यह हालत है और दूसरी तरफ कपास का जो उत्पादन है वह बढ़ नहीं रहा है, कम हो रहा है। जब इसके बारे में कुछ कहा जाता है तो कोई परवाह नहीं करता है। अच्छी कपास पैदा करने के रास्ते में तरह तरह के रोडे अटकाने जाते हैं। खाद जोकि कपास की पैदावार के लिए बहुत जरूरी है, उसकी कीमत पंद्रह प्रतिशत बढ़ा दी गई है। इसका नतीजा यह हुआ है कि छोटे किसान खाद खरीद ही नहीं सकते हैं खेती में उसका इस्तेमाल कर ही नहीं सकते हैं। खाद का प्रोडक्शन हर साल कम होता जा रहा है। यह बढ़ नहीं रहा है। इस साल भी शुरू शुरू में जो एस्टीमेट किया गया था वह यह था कि 67 लाख बेल्लज देश में पैदा होगी। लेकिन आज हालत यह है कि कपास को साठ लाख बेल्लज भी होने की आशा नहीं है।

ऐसी जब हालत है तो मँगक मुझाव देना चाहता हूँ कि मार्किटिंग के मामले में हमें अपने व्यापारियों और मिल आनजं की दया पर छोड़ दिया है जो बहुत खतरनाक है। जब सीजन शुरू हुआ था तब कच्ची कपास का भाव 215 रुपये क्विंटल था। आज वही भाव 170 रुपये है। करीब 45 रुपये कम हो गया है। साढ़े तीन क्विंटल की अगर कंडी हुई तो काश्तकार को 150-160 रुपये कम मिल रहे हैं। आज उसके हितों की रक्षा करने वाला कोई नहीं है। कई बार में इसके बारे में चिल्लाया हूँ, मैंने लिखा है लेकिन कोई देखने को तैयार नहीं है। मेरा मुझाव है कि अगर कपास का प्रोडक्शन बढ़ाना है तो कपास के लिए भी आप एक काटन कारपोरेशन की स्थापना करें उसके जरिये में कपास खरीदने की व्यवस्था की जाए। इम्पोर्टिड काटन के लिए आपने यह व्यवस्था की हुई है कि वह एम० टी० सी० के द्वारा इम्पोर्ट की जायेगी। उसी तरह से इस देश में जो कपास पैदा होती है काटन कारपोरेशन के जरिये में उसको खरीदा जाना चाहिए और उचित दाम काश्तकारों को दिलाने की व्यवस्था होनी चाहिए। तभी कपास का प्रोडक्शन हमारे देश में बढ़ सकता है और फारेन एक्सचेंज जो आप को कपास के इम्पोर्ट पर खर्च करना पड़ता है, उसकी बचत हो सकती है।

SHRI SEZHIYAN (Kumbakonam): Mr. Chairman, Sir, I have moved Cut Motion No. 98 seeking to continue the present system of control of price and distribution in cement industry in the interest of consumers throughout the country.

SHRI PILOO MODY: No.

SHRI SEZHIYAN: The very person who says now 'No' signed a memorandum prepared by all the Members of Parliament to the effect that the present system should continue and it will be in the interest of the consumers to continue the present system. It is probably his second thought

SHRI PILOO MODY: I am very happy he has given me an opportunity

to explain that I did it entirely by mistake.

SHRI SEZHIYAN: Probably, later on, he may come out and say something entirely different, that what he said today was also a mistake.

Apart from one or two persons who by mistake put their signatures, almost all the persons, all the parties, except the Swatantra Party, want that the present system should continue. The Chief Minister of Madras, the Chief Minister of Andhra and the Industry Minister of Assam have written to say that the present system should continue. All the public sector undertakings in the cement industry have also said that the present system should continue. In spite of that, there was a proposal by the Government. In the Consultative Committee, the Minister was very gracious enough to say that so many representations had come and that they had not yet made up their mind. That their mind was still open. I hope that they will reconsider and come out with a positive statement.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): May I suggest that the proceedings of the Consultative Committee be not referred here? The convention is that the proceedings of Consultative Committees are not referred in the House.

SHRI SEZHIYAN: I only refer to what appeared in the paper about the Consultative Committee meeting. I think, I can say that in the House. This has appeared in the press.

SHRI RAGHU RAMAIAH: It comes to the same thing.

MR. CHAIRMAN: Is he a member of the Consultative Committee?

SHRI SEZHIYAN: Yes.

MR. CHAIRMAN: He may please not refer that. (Interruptions).

SHRI SEZHIYAN: I referred to what has appeared in the paper.

MR. CHAIRMAN: If it has appeared in the paper.

SHRI RAGHU RAMAIAH: There is an agreement among all the parties—Acharya Rangaji knows about it—that the proceedings of Consultative Committees be not referred on the floor of the House.

SHRI DHIRESWAR KALITA (Gauhati): There is no such agreement.

SHRI SEZHIYAN: I do not want to enter into controversies and waste my time. Even now I appeal to the hon. Minister to reconsider the decision because decontrol of cement at this stage will be against the consumers' interests and will encourage monopoly hold which has already about 68 per cent of the cement industry, it will help the big business at the expense of the consumers throughout the country and exports will be affected, all the public sector works and planning, will go away if decontrol of cement is done at this stage, the Government itself being a buyer to the extent of 35 to 40 per cent. Even at the proposal stage, the ACC has announced that they are going to increase by Rs. 6. Suppose cement is decontrolled, the ACC alone will make a profit of Rs. 160 lakhs through this process; Sahu Jain will make a profit of Rs. 83 lakhs; and Dalmia will make a profit of about Rs. 40 lakhs. All the big business will profit by this. Therefore, I would appeal to the Government to go into this question, and continue the present system of control over price and distribution of cement.

Secondly, I will talk about drought relief and flood relief. One of the learned leaders of this House, Shri Ranga, once wrote in an article that a permanent fund should be created for flood relief and drought relief which was a recurring one. That is a very good idea and Government should accept it.

Speaking about the drought relief, my mind is turned to the various canards, accusations and abuses made about the drought relief that was given to Tamil Nadu. Because some

amount has been given for drought relief there, one hon. Member of this House wrote that the DMK had been bought; an illustrious leader came out amplifying that the DMK was bought with public money by Indira.

SHRI S. S. KOTHARI (Mandsaur): That is correct.

SHRI SEZHIYAN: Do not rush where the angels fear to tread. Wherever there was a change in the situation and there was a change in the attitude, I do not know whether it is fair to accuse that the members have been bought. I can say this to the Swatantra members. In 1964 there was a no-confidence motion moved by Mr. N. C. Chatterjee against Shastri's Government. At that time, making his maiden speech, Mr. Dandekar spoke on behalf of the Swatantra Party. He did not support the no-confidence motion; he was with the Government in 1964. At that time; he said:

"I think, this Government has to be given a chance. I am equally certain that quietly and steadily they want to come to grips with the problem. If they do the right thing, we shall respond by saying, 'Allright, get along, you are doing fine'."

I do not know how many crores were paid to them in 1964 to make that stand and support the Government. I might also say one thing. Till this date the amount paid for drought relief in Tamil Nadu was only Rs. 13 crores.

SHRI S. S. KOTHARI: I am glad that you admit that Rs. 13 crores has been paid to Tamil Nadu Government. Has this not affected your Party's attitude?

SHRI SEZHIYAN: You are an accountant. I will account for every thing. Mr. C. B. Gupta, the present Chief Minister of Uttar Pradesh, as per newspaper reports, is reported to have said in Lucknow on December 11:

"Prime Minister, Indira Gandhi, has won over 25 DMK Members of Parliament by making a gift of Rs. 24 crores to Tamil Nadu for flood-relief work." been bought? Rajasthan was given Rs. 50 crores. Can you say that the Rajasthan Government was bought over? These are canards. These are false accusations. There is a proverb in Tamil:

Actually this is a gift from Shri Gupta, not from Shrimati Indira Gandhi, whose Government gave only Rs. 13 crores. Out of this Rs. 13 crores, only Rs. 3 crores is grant and the balance of Rs. 10 crores is loan. Sir, this is a serious allegation.

SHRI PILOO MODY: You admit Shrimati Indira Gandhi gave and not the Government.

SHRI SEZHIAN: Out of this Rs. 13 crores, the first instalment was paid on the 19th April and the last instalment of Rs. 2 crores was paid on 26th September. Sir, Congress rift came in the middle of November. Till then no accusation was made on the DMK Government of Tamil Nadu that DMK members are being bought. Just because there was an adjournment motion and we look a particular line on that, all these motives are being attributed to us. If motives are to be attributed for giving relief flood or drought, then the Orissa Government should be in the red rag because in the year 1968-69 they got as much as Rs. 9 crores 50 lakhs. I do not know whether when the amount was paid to Orissa, the Swatantra Members from Orissa were bought. In 1967-68 Rs. 41 crores were paid to Bihar. Were the Bihar members bought with that?

I can give the entire story. From 1966-67 to 1969-70. Andhra Pradesh was given about Rs. 26 crores. Assam got about Rs. 8 crores. Bihar was given about Rs. 64 crores.

SHRI RANGA (Srikakulam): What is your real complaint? Is it that you have not been given more?

SHRI PILOO MODY: During the similar period what did you get?

15.34 hrs.

[SHRI M. B. RANA in the Chair]

SHRI SEZHIAN: West Bengal got Rs. 26 crores. Do you mean to say that Shri Ajoy Mukherji has

"Than Thirudi pirarai namban."

That is, a man who is accustomed to thieving will never believe anybody else. So, only a person who can easily be bought makes such silly accusations. I do not know what the prices of those members who raised this question are. Whether it is a crore or a lakh, I do not know. They can say 'we do not agree with your line of action here.' They may say 'We do not agree with your attitude.' But to attribute a motive that so many members have been bought, and even a Chief Minister makes an accusation that a gift of Rs. 24 crores was made to Tamil Nadu to win over the DMK members—he says Rs. 24 crores whereas we received only Rs. 13 crores and I will be glad to receive the balance Rs. 11 crores from that Chief Minister. After the 15th of November there is a split here and a change in the attitude which dragged all these things. If there is an honest accusation, then in the month of April when Tamil Nadu Government received Rs. 2 crores, it should have been made then. The Central Government, according to the constitutional provisions, is bound to help the States.

Sir, the drought condition in Tamil Nadu was not a normal one. It was an abnormal drought. For two continuous years, due to the failure of the monsoon, there was a shortfall of Rs. 100 crores worth of foodgrains. Who is to bear this? On account of the drought and the failure of the monsoon 18 million people were affected in Tamil Nadu. 9 lakhs acres were left barren and the shortfall of foodgrains was 12.75 lakh tonnes. When we have lost about Rs. 100 crores worth of foodgrains, the State Government lost a revenue of about Rs. 20 crores and further, the State had to incur an expenditure of Rs. 18 crores because the drought relief is not fully subsidised by the Centre.

[Shri Sezhiyan]

They give only 75 per cent. And with the Rs. 3 crores granted, all the 25 members have been bought! The entire DMK Government has been bought by the Indira Gandhi Government!

SHRI PILOO MODY: For a figure like Rs. 3 crores, how can 25 be bought?

SHRI S. M. BANERJEE (Kanpur): I can buy him for Rs. 5.

SHRI PILOO MODY: Produce it.

SHRI SEZHIYAN: These accusations will not help parliamentary democracy.

Prof. Ranga has suggested that a permanent fund should be created to help when there is drought in some place, floods in some other place, because protection is needed by way of relief when such calamities occur. With this end in view, the Central Government should set up a permanent financial commission to look into the matter and afford appropriate relief.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): We are today faced with a most difficult situation in the economic sphere which deserves the serious attention of Government. If we look at the debt servicing position of loans, you will be surprised to know that it is mounting every year at a speed at which perhaps the people of India will not be able to bear the burden any further.

In 1966-67, the debt servicing payment on foreign loans was of the order of Rs. 333 crores, in 1968-69 it rose to Rs. 375 crores and in 1969-70 it shot up to Rs. 412 crores. I was going through the draft Fourth Plan where they have estimated the total debt servicing payment during the Plan period to be of the order of Rs. 2,080 crores. I venture to say that it will actually exceed that amount by a wide margin. Recently the President of the World Bank had said that perhaps in a course of years India will have to pay off all

her export earnings by way of servicing payments. In 1966-67, debt service formed 21 per cent of our exports, in 1969-70 it went up to 29 per cent. Calculating the same liability as part of foreign aid utilisation, in 1966-67 it was 24 per cent and in 1969-70, it has gone up to 42 per cent. I can say without fear of contradiction—I hope Government will come forward with an answer to this—that by 1973-74, more than 80 per cent of our export earnings will be consumed by debt servicing payments on the foreign loans we have incurred. If this is the position, what do Government propose to do?

Exports in 1966-67 were Rs. 1,157 crores and in 1969-70 they went up to Rs. 1,406 crores. Even at the present rate of imports and exports, we have an adverse balance of trade. The latest export-import figures are: imports Rs. 1,972 crores and exports Rs. 1,406 crores. If the debt servicing payments remain at this rate, what remains for this country to utilise for development out of its hard earned export earnings. This is a most serious aspect of our economic burden and it needs immediate consideration of the Government. We do not know how they have negotiated with the foreign Governments and what are the decisions, and if they have requested the World Bank and other international financing agencies that these payments should be staggered, I do not know to what extent they have succeeded.

Again, I come to the question of the total financial drain so far as India is concerned. I shall give the figures from the statistics that the Government itself has supplied to Members of Parliament. I have just now stated that the debt servicing itself comes to Rs. 450 crores a year. But if you include the repatriation of profits of foreign companies in this country, the payments towards imported know how, and the payment on royalties, and even the payment for the import of crude oil, if

you did add all these things, then the total annual financial drain from this country comes to Rs. 700 crores.

I then submit for your consideration and the consideration of the Government that there are foreign private investments in this country. I am citing only five or six foreign private companies in the country: one is the Imperial Chemicals; the next is Unilever, and then there is Metal Box, Indian Aluminium, Union Carbide, Dunlop Rubber, Esso and Caltex, and so on. Their rate of profit averages from 19 to 22 per cent and for Esso and Caltex, it comes to about nine to 12 per cent. Even take the Oil India Co., where the Government have equity shares and see how it is being managed. If you do not look into all this and if you do not check the financial drain, I do not know how you can make a self-reliant and planned economy for our country. Planning does not mean spreading the governmental expenditure over a period of nine years. That is no planning. Planning must be a self-generating and self-financing process and it must be growth-oriented. But what is happening now? You must check this kind of thing which is going on.

Then I want to bring to your notice what one of the business executives in the United States has said in this connection. Business International, a United States consulting firm, has said:

"Few countries in the world have maintained a record of prompt remittance as companies in India despite the extreme shortage of foreign exchange that has faced the country during the past few years."

So, that is the position about remittances, and even the United States consulting firm, the Business International, have said like this.

With one more point, I shall be concluding. Recently there has been a shortfall of 20 per cent so far as consumption of fertilisers are concerned. Some months ago, we requested the Government that they should

not go in for the advice of the so-called experts, who come to this country. Those experts say that the consumptions of fertilisers will increase to four million tonnes and therefore you go on importing fertilisers; on their advice, Rs. 200 crores worth of fertilisers were imported yet the shortfall in its use is 20 per cent. We have our own fertiliser factories. Why should we not rationalise and channelise our production in a manner that we can meet the demand in our country without importing Rs. 200 crores worth of fertilisers every year? I request the Government, therefore, through you, and I urge on them to see that whenever they are going in for the import of foodgrains and the import of fertilisers, they should consider the actual demand of the country and then alone they should go in for foreign markets if necessary.

What we now find is that the Government are being squeezed. We have nationalised our major commercial banks but not the foreign banks which are allowed to open their branches here. How do you allow these things? You have not nationalised the foreign banks here; you have only nationalised the major Indian banks; and the foreign banks go on opening their branches. If today the USA decides to withdraw at least Rs. 200 crores from the PL 480 deposits and give them to the foreign banks as the deposits, than the nationalised banks can never compete and such deposits shall exceed the total paid up capitals of all the nationalised banks. Therefore, the Government should take this aspect also into consideration, and they should never allow any foreign bank to open their branches and, if necessary in the shortest possible time, the Government should nationalise all the foreign banks in this country. That is my submission.

श्री प्रकाशवीर शास्त्री (हापुड़) : सभापति जी मैं इन अनूपूरक मांगों में से केवल तीन मांगों की ओर मदन का ध्यान आकषिप्त करना चाहता हूँ ।

[श्री प्रकाशवीर शास्त्री]

एक तो मांग संख्या 45 है जिस में कुछ न्यायाधीशों की संख्या बढ़ाने की बात है और उस के लिए सदन से स्वीकृति मांगी गई है व्यय की। पहले भी मैं ने इस बात को उठाया था और अब फिर इस बात को उठा रहा हूँ। दिल्ली भले ही यहाँ पर विधान सभा न हो, लेकिन दिल्ली प्रशासन ने दिल्ली को हिन्दी भाषी राज्य स्वीकार किया है। इस के बगल में हरयाणा है, वह भी हिन्दी भाषी राज्य है, हिमाचल प्रदेश भी हिन्दी भाषी है। मेरा कहना यह है कि इन राज्यों के जो हाई कोर्ट हैं उन को सरकार की ओर से अनुमति मिलनी चाहिए कि वहाँ हाई कोर्टों के स्तर तक जितने निर्णय हैं वह सब हिन्दी में लिखे जा सकें और हिन्दी में हो सकें। यह बात इसलिए भी और अधिक आवश्यक हो गई है कि आज जब देश की राजभाषा हिन्दी है और 1965 के बाद हम संविधान में स्वीकृत सिद्धांत को व्यावहारिक रूप देना चाहते हैं तो बड़े उपहाम की बात है कि सरकार कह दे कि जब वहाँ के हाई कोर्ट मांग करेंगे तो हम अनुमति देंगे। संविधान में ऐसी कोई व्यवस्था नहीं है राजभाषा अधिनियम में भी कोई ऐसी व्यवस्था नहीं है कि हाई कोर्ट हिन्दी में निर्णय देने की स्वीकृति मांगे तब केन्द्रीय सरकार उसे स्वीकृति दे। इसलिए मैं यह चाहता हूँ कि केन्द्रीय सरकार ने जो राजभाषा अधिनियम में एक नियत दिन शब्द रखा है ऐसा कोई दिन नियत करे। अगर 1963 में नहीं तो अब कम से कम 1970 में पहले यह व्यवस्था अवश्य कर दे। एक तो मेरी यह मांग है।

दूसरी बात मैं मांग संख्या 67 के संबंध कहना चाहता हूँ जिम में नमंदा जल विवाद के संबंध में कोई न्यायाधिकरण नियुक्त करने का प्रश्न है, एक सब से बड़ी दुर्बलता इस सरकार की यह है कि पहले बड़े बड़े आयोग बनाती है, उन के ऊपर लाखों और करोड़ों रुपया व्यय करती है। आयोग इम तरफ के बनाती है कि जिन व्यक्तियों के मस्तिष्क पर निष्पक्षता का विश्वास हो कि यह किन्हीं प्रकार से भी पक्षपात

में आकर निर्णय नहीं देंगे। लेकिन जब उन के निर्णय आते हैं तो क्यों कि वह कुछ मंत्रियों के अनुकूल नहीं पड़ते इसलिए उन निर्णयों को उठा कर के अलमारियों में बन्द कर दिया जाता है। ऐसे ही तो पंजाब और हरयाणा के संबंध में हुआ चंडीगढ़ के प्रश्न को लेकर हुआ, ऐसे ही मैसूर और महाराष्ट्र के विवाद को लेकर हुआ। तो मेरा कहना यह है कि अगर आप आयोग बनाने जा रहे हैं तो आप सदन को यह विश्वास दिलाइये कि जनता का लाखों और करोड़ों रुपया व्यय कर के जब आप एक निष्पक्ष आयोग मूकुरर करेंगे तो फिर उस की जो राय या सिफारिशें होंगी उन को केन्द्रीय सरकार और राज्य सरकार स्वीकार करेंगी। चंडीगढ़ के संबंध में शाह कमोशन ने अपनी रिपोर्ट दी लेकिन केन्द्रीय सरकार ने उस को स्वीकार नहीं किया। आज उस का दुष्परिणाम यह है कि पंजाब हरयाणा और सारे भारत में एक तनाव की स्थिति उत्पन्न हो गई है। इस संबंध में जो विशेष बात मैं कहना चाहता हूँ वह यह कि चंडीगढ़ के प्रश्न पर मैं ने सुना है, यह सरकार इसलिए निर्णय नहीं लेना चाहती कि अगर हरयाणा को देते हैं तो डर है पंजाब नाराज न हो जाये और अगर पंजाब को देते हैं तो डर है कि हरयाणा वाले नाराज न हो जायें। लेकिन मैं ने प्रातः काल भी यह बात कही थी और अब फिर उस को विस्तार के साथ दोहराता हूँ—सरकार के लिए इससे अच्छा कोई और रास्ता नहीं हो सकता कि जैसा गोआ के संबंध में गोआ निवासियों की राय जान कर गोआ का निर्णय कर दिया इसी तरह से चंडीगढ़ का प्रश्न भी चंडीगढ़ निवासियों के ऊपर छोड़ दिया जाय, उन की राय जान ली जाय, मैं जानता हूँ कि मेरे मित्र हरयाणा वाले इस से संतुष्ट नहीं होंगे और मेरे मित्र पंजाब वाले भी इस से संतुष्ट नहीं होंगे, लेकिन इसके लिए इस से अच्छा कोई रास्ता नहीं हो सकता कि चंडीगढ़ के निवासियों की राय जानी जाय और उस के अनुसार इस समस्या का समाधान किया जाय।

तीसरी और आखिरी बात में मांग संख्या 51 के संबंध में कहना चाहता हूँ। यह दिल्ली नगर निगम से संबंधित मांग है। मैं चाहता हूँ कि दिल्ली प्रशासनिक व्यवस्था और दिल्ली की स्वच्छता के लिए धन दें। इस पर कोई आपत्ति नहीं हो सकती। लेकिन आज स्वतंत्रता के 22 वर्षों बाद भी भारत की राजधानी दिल्ली के माथे पर जो यह अंग्रेज के नाम का कलंक लगा हुआ है, यह कर्जन रोड है, यह कैलिंग रोड है, यह इविन हास्पिटल है, यह विलिंगडन हास्पिटल है, क्या हमारे अन्दर स्वराज्य की भावना अभी तक नहीं उत्पन्न हुई? इविन हास्पिटल का नाम बदलकर सरदार भगत सिंह हास्पिटल किया जा सकता है, विलिंगडन का नाम बदल कर चन्द्र शेखर आजाद या राम प्रसाद बिस्मिल हास्पिटल किया जा सकता है। इसी तरह सब मड़कों के नाम बदले जा सकते हैं। तो दिल्ली नगर निगम को पैसे तो दीजिए लेकिन उन को कहिए कि यह जो पराधीनता का कलंक 22 सालों के बाद अभी भी लगा हुआ है इस को तत्काल दिल्ली के माथे से हटाएं।

SHRI** P. P. ESTHOSE (Muvat-tupuzlia): Mr. Chairman, Sir, I am going to speak in Malayalam. Bank Nationalisation was done about four months back. The biggest amount asked for in the supplementary demands for grants before us is for repayment of the investments made by the Directors of the banks which have been nationalised. A sum of Rs. 14.25 crores has been demanded. What is the reason for paying back Rs. 14.25 crores to the shareholders of these bank? These shareholders during the last so many years have received by way of dividend more than 400 per cent to 500 per cent of their investment. That being so, it is not correct to pay them Rs. 14.25 crores as compensation. This amount has been collected from common man as tax. Instead of asking for Rs. 14.25 crores for payment of compensation, I would have appreciated if the Finance Mi-

nister had come forward with an amendment to the Banking Act, saying either that no compensation will be paid or 10 or 15 per cent as provided under the Constitution will be given. Bank nationalisation is regarded as a symbol of the much talked about socialism in the country. It has been proclaimed many times that as a result of bank nationalisation the poor agriculturists, small industrialists and lower and middle class people will benefit. But so far nothing has been done to extend these benefits to them. It is said that a dispute is pending in the Court and till that is settled nothing can be done. When will that dispute end? Will it end only after the starving agriculturists and small industrialists die? I do not know.

A major part of the country's earning is in the coffers of foreign banks. The Government which talks about socialism is not courageous enough even to touch these foreign banks.

In the industrial field, the Government is following the same policy as has been followed during the last 22 years. Many areas in our country are very much backward in the matter of industrialisation. Kerala, the State which I represent, is very backward in this respect. During the last so many years a number of statements have been made by Central Ministers that they will do this and do that. Shri A. M. Thomas, who is at present our High Commissioner in Australia, in his speech said when he was Minister in charge of Defence Production—in 1960—that after testing the soil a ship building yard will be constructed at Cochin, if the Congress was voted to power. It is now ten years. The testing is still going on, but the Congress rule has ended in that State. Similarly, it was agreed to start the precision Instruments factory in Palghat. But that has been shifted from there to some other place. In my constituency, Neriamangalam, land was acquired at a cost of Rs. 8.75 lakhs from one Mr. George Thomas for the Phyto-chemical factory. But the factory has

**The original speech was delivered in Malayalam.

[Shri P. P. Esthose]

been shifted to some other place resulting in a loss of Rs. 8.75 lakhs to the State Government. Like this, I can cite many examples to show that in the last twenty years nothing has been done to help the backward areas of our country. I would like the Hon. Minister to tell us whether the Government has any scheme at least now to help the backward States.

In September last there was a strike by Government employees. A large number of employees retrenched as a result of the strike belongs to Kerala. With a view to taking revenge on the employees who participated in this strike, a postal departmental Superintendent of Ernakulam has issued orders that medical leave will be granted only if the applications are supported by medical certificates from doctors approved by him. This sort of punishment is still continuing even after the statement made in Parliament by the Home Minister.

There are many States in our country which are backward in the matter of water supply and electrification. The Minister for Irrigation and Power, Dr. K. L. Rao has admitted it many a time. This amount of Rs. 14.25 crores which is asked for as compensation to be paid to shareholders of nationalised banks can be utilised for electrifying at least 100 villages and also for taking up 10 irrigation schemes. I would like to know whether the Minister will come forward with such a proposal.

The Cochin Municipal Corporation is the most important one in our State. Thousands of Central Government employees stay there. Cochin is a very big town. During the last three or four years, we, Members of Parliament from Kerala, and the Government employees settled in Cochin, have been demanding the upgrading of this town. Whereas even smaller towns have been upgraded, no action has been taken to upgrade Cochin.

The Government talks a lot about socialism. But the Government is not

doing anything to help the backward States. On the other hand, the Government is extending more and more help to those States which are already advanced industrially. I hope the Hon. Minister will make a statement here and now that backward States will be given preference in the matter of help from the Centre.

SHRIMATI ILA PALCHOUDHURI (Krishnagar): Mr. Chairman, I want to speak on Demand No. 88 relating to the Ministry of Tourism and Civil Aviation. I am very happy to see that the traffic promotion scheme is going to go through. The Kuwait Airlines have been making a considerable amount of profit from passengers who travel by it because they undercut fares. I am very glad that Air-India is going to have Rs. 7,000 round-trip tickets. This will surely increase our travel and will give some money to the coffers of Government.

SHRI JYOTIRMOY BASU (Diamond Harbour): Because you are subservient to the American-controlled IATA.

16 hrs.

SHRIMATI ILA PALCHOUDHURI: Not at all.

It is a very good thing. We do not want the Kuwait Airlines to make a profit out of India. Perhaps you want that?

Sir, we were very concerned to hear that some of the routes in India, for instance, from Calcutta to Cooch-Bihar and Port Blair, were going to be given to private carriers. Hearing this some of our pilots have threatened to go on strike. I would like to have a clarification from the hon. Minister in this respect as to whether this is going to be done. Why should we suddenly give over these routes to private carriers? I hope, this will not be done. The hon. Minister for Tourism and Civil Aviation is not present, but I hope he will assure us in the House.

Then, there is one small point that I would like to bring to the notice of

the hon. Minister of Tourism and Civil Aviation. But he is not here. There is the Bagdogra airport. The airport is under the military authorities. But the civil aviation buildings are under the civil Aviation Ministry. There is much to be desired in looking after those buildings. If you are going to promote tourism, Bagdogra is a place where tourists very often come and you have to look after it well. If you are going to sponsor Indian tea you have to see that good tea is available there. The first big hoarding that you see there says, "Drink Darjeeling Tea" but the tea that you get at Bagdogra airport is undrinkable! How can you promote tourism and Indian tea and project India to the world if you are going to serve undrinkable Darjeeling tea at the Bagdogra airport which takes you to Darjeeling, and the airport buildings make you feel miserable?

These are the two points which I would like the hon. Minister of Tourism and Civil Aviation to clarify to us, firstly, that the routes from Calcutta to Cooch-Bihar and Port Blair will not be given to private carriers and that the Bagdogra airport will be looked after a little better because it does promote tourism.

श्री एस० एम० जोशी (पूना) : सभापति जी, अनुदानों की अनुपूरक मांगें जो सदन के सामने हैं उसमें मैं देखना हूँ कि बैंकों के राष्ट्रीयकरण के कारण, उसके चलते बहुत मांगें हैं। एक तो ऋण विभाग में भी मांग है, वह करीब 14 करोड़ की है। फिर जो राजस्व विभाग है उसमें बैंकिंग के लिए एक दूसरा विभाग खोला गया है, एक दूसरा इस्टैब्लिशमेंट खोला गया है जिसके लिए तकरीबन 5 लाख 70 हजार की मांग है। मैं बैंकों के राष्ट्रीयकरण का समर्थन करता हूँ। उसके साथ साथ यह भी कहा गया, जिससे कि लोग उत्साहित हो गए हैं कि समाजवाद की रचना की दिशा में यह पहला कदम है। उसको लेकर जो कुछ हम करने जा रहे हैं, उससे जो लोग अभी उत्साहित हो गए हैं उनको

जो कुछ नतीजा मिलना चाहिए। प्रतीकार्थक रूप में उनको भी कुछ मिलना चाहिए। नहीं तो लोग हमसे पूछते हैं कि बैंकों का राष्ट्रीयकरण हुआ, रुपया पैसा और ज्यादा खर्च हो रहा है। एक इस्टैब्लिशमेंट भी खुल गया है परन्तु गरीबों के पल्ले में क्या आया? उन लोगों का हम समाधान करने हैं और कहते हैं कि स्वराज्य आया लेकिन स्वराज्य आने के बाद भी आज हमारे करोड़ों लोग जोकि देहातों में रहते हैं उनके पल्ले अभी तक कुछ नहीं आया है। जब नहीं आया तो हम सोचते हैं कि समाजवाद की दिशा में आप अपना कदम तेजी से बढ़ायेंगे ताकि उन गरीबों के पल्ले में भी कुछ आ जाय।

[MR. DEPUTY-SPEAKER in the chair.]

अब मैं दो तीन बातें मंत्री महोदय से पूछना चाहता हूँ। पहली बात तो यह है कि ये जो 5 लाख 70 हजार के लिए प्रतिष्ठान, यात्रा व्यय और अन्य व्यय वगैरह हुआ है उसमें तो जो अधिकारी नियुक्त हो जायेंगे वह सचिव, प्रतिरिक्त सचिव, संयुक्त सचिव होंगे जिनकी तनख्वाह तीन हजार या द्वाइ हजार होगी। लेकिन मुझे पता नहीं है कि वे लोग कौन होंगे। इसमें बताया गया है कि अर्थ विभाग से कई लोग इस तरफ लिए गए हैं। एक तरफ तो हम कह रहे हैं कि हमें समाजवाद की तरफ जाना है। जैसे बैंकों का राष्ट्रीयकरण किया गया तो उमी तरह से जो दूसरे भी हमारे सरकारी विभाग हैं उनमें भी हमको तेजी से बढ़ाना चाहिए। इस सदन में हमेशा जो शिन्तायन होती रहती है वह यह कि पब्लिक मेक्टर में जो हमारे अधिकारी जाते हैं वह ला एण्ड आर्डर वाले होते हैं, जैसे आई० सी० एम०, आई० ए० एम० या फारन सर्विस वाले और पुलिस सर्विस वाले। वे सिविल सर्वेंट्स हैं। अगर हम उनको पब्लिक मेक्टर में बिटायेंगे तो उनको उसकी कोई जानकारी नहीं रहती है। इसलिए ये जो लोग नियुक्त किये गए हैं क्या उन लोगों को आप कह सकते हैं कि इनको पूरा अनुभव है इन बातों का? क्या

श्री एस० एम० जोशी

बैंकों की उनको जानकारी है? अगर नहीं है तो इस सदन में पहले भी एक माननीय सदस्य ने कहा था कि हमारे देश में जब ब्रिटिश आये तो यहां शांति रखने के लिए ला एन्ड आर्डर, यही चीज महत्व की थी लेकिन अब हम समाजवाद की रचना करने जा रहे हैं तो मैं समझता हूँ महत्व की बात यह होगी कि एक एकोनामिक सेक्शन अर्थ विभाग हो और उसकी एक सर्विस बननी चाहिए। उसके लिए एक आल इंडिया एकोनामिक सर्विस होनी चाहिए। जब तक नहीं होता है तब तक काम चलने वाला नहीं है। इंडस्ट्री में ट्रेड में, दूसरे उद्योगों में और बैंकिंग में बहुत सारे लोग ऐसे रहते हैं जिनको अनुभव है। वे अनुभवी लोग अगर इस में आ जायेंगे तो सही मानों में हमारा कदम एक अच्छा कदम होगा और फिर हम आगे भी बढ़ सकते हैं। आज जो हमारे पाम लोग है अगर उन्हीं को प्रमोशन दे करके हर एक विभाग में रखेंगे तो उससे काम नहीं बन सकता है। आजादी की लड़ाई में लोग जेलों में जाते थे। आजादी के बाद हमने उन लोगों की एज लिमिट को कन्डोन करके आइ० ए० एस० में लिया। इस लिए अब जब हम आर्थिक रचना करना चाहते हैं तो उसके लिए बहुत जरूरी है कि एक एकोनामिक सर्विस बनाई जाये। और वह भी ऐसे लोगों से बननी चाहिए जो कि ट्रेड, इंडस्ट्री, कामर्स और बैंकिंग वगैरह से कमिटेड हैं—ऐसे लोग नहीं होने चाहिए जोकि हमारे सामजवाद के प्रति प्रेम नहीं रखते, सहानुभूति नहीं रखते, और जिनका समाजवाद ध्येय नहीं है। अगर ऐसे लोग रहेंगे तो फिर उस सर्विस को बनाने से कोई फायदा नहीं होगा इसलिए मैं चाहता हूँ कि कमिटेड लोगों का कैंडिडेट हो। प्रत्येक विभाग से आप एक एक, दो दो ऐसे लोगों को लें जोकि सोशलज्म के लिए कमिटेड हों, जिनका सोशलज्म ध्येय हो चुका हो। ऐसे लोगों की एकोनामिक सर्विस बनानी चाहिये। मैं ने खुद भी देखा है और मैं ने प्रधान मंत्री को चिट्ठी भी लिखी है, दो चार

आदमियों को मैं ने देखा है जो कि बैंकिंग का राष्ट्रीयकरण चाहते हैं (अवधान) तो मैं चाहता हूँ कि ऐसे लोगों को लेकर हमें अपना काम चलाना चाहिए। आप समाजवाद को लाना चाहते हैं। जहां तक जनता की मौलिक मांगों का संबंध है, कांग्रेस का जो टेन प्वाइंट प्रोग्राम है उसके अन्दर यह है कि जनता की मौलिक मांगें, अन्न, वस्त्र, रहने की जगह, शैल्टर यह सब उसमें रखा है और 75 तक पूरा करने की बात है। 75 तक हम कब पहुंचेंगे, मुझे पता नहीं है। लेकिन जब सभी उसका समर्थन करते हैं तो मैं चाहता हूँ कि उसका कुछ प्रारम्भ होना चाहिए। सही मानों में अगर हम लोगों को बता दें कि हम उस रास्ते पर चल रहे हैं तो लोगों को राहत मिल सकती है। मैं उसके लिए एक सुझाव रखता हूँ जो कि रोटी का सुझाव है। आज हमारे देश में इतनी बेकारी और बेरोजगारी है। आप हर एक स्टेट के कुछ जिले आइडेन्टीफाई कीजिए—बिहार में जैसे पूर्णिया है या चम्पारन है, उसको लीजिए वह जिला सेक्योरिटी के हिसाब से बहुत महत्व रखता है इस तरह से एक एक जिला हर राज्य में ले लीजिए और वहां के लोगों को बता दीजिए कि जो भी कोई आदमी काम करने के लिए तैयार है उसको काम दे सकते हैं—जैसे कि सेक्योरिटी की हालत में आप लोगों को मरने नहीं देते हैं, उनको काम देते हैं। उसी तरह में अगर आप योजना चलायेंगे तो रचनात्मक कार्य हो सकेगा और आहिस्ता आहिस्ता उसको व्यापक बना सकते हैं इस तरह से 75 में न सही आगे 77 में जाकर उस काम को पूरा कर सकते हैं।

इसी तरह से लोगों के लिए घर बनाने का काम है। आप सभी को बना कर नहीं दे सकते हैं लेकिन जैसा कि हम देखते हैं बड़े अपसरों के लिए तो घर बनाते हैं परन्तु क्लास 4 के लिए नहीं बनाते। मैं सबके लिए नहीं बोलूंगा लेकिन क्लास फोर के लिए कहता हूँ। हमारे देश में जो सबसे खराब काम है जिसके लिए शर्म आनी चाहिए जो कि एक जाति के लोग करत

हैं जैसे कि स्केबेंजर्स हैं। पूरे देश में पता नहीं कितने हैं, सिर्फ पटना में ही 15 हजार स्केबेंजर्स हैं लेकिन उनके रहने के लिए दो सौ मकान भी नहीं बनाये हैं। ऐसे मकानों में रहते हैं जिन में आदमी जिंदा भी नहीं रह सकेगा। क्या आप यह कहने के लिए तैयार हैं कि आप सोशलिज्म की तरफ कदम बढ़ा रहे हैं? हम महात्मा गांधी की शताब्दी मना रहे हैं। इस शताब्दी वर्ष में क्या आप यह आश्वासन देने के लिए तैयार हैं केन्द्रीय सरकार की तरफ से कि जो भी स्टाफ कंजर्वेन्सी डिपार्टमेंट का है, चाहे वह कारपोरेशन में हो चाहे म्यूनिसिपैलिटीज में हो या टाउन एरियाज में हो उस को बेघर नहीं रहने देंगे 1970 तक, चाहे झोपड़ी ही क्यों न दें लेकिन रहने के लिए घर देंगे? क्या आप इस तरह से एक कदम आगे बढ़ाने के लिए तैयार हैं।

हमारे देश में कहा जाता है कि हम किसानों को सुविधायें देंगे। मैं ने प्रधान मंत्री को बार बार चिट्ठियाँ लिखी हैं, लेकिन अभी तक भूमि सुधार का कानून ठीक तरह से पास नहीं हुआ कई राज्यों में हुआ भी है लेकिन कुछ राज्यों में जहाँ अभी तक नहीं हुआ है। इस लिए मैं चाहूँगा कि भले ही मैं आप भूमि का मालिक न बनाइये, लेकिन कम से कम इतना आश्वासन तो दीजिए कि यहाँ कानून बनाया जायेगा। बिहार राज्य आज आपके हाथ में है, वहाँ आप की हुकूमत है। मैं आप से यह मांग करता हूँ कि अगर आप सही दिशा में समाजवाद की तरफ जाना चाहते हैं तो आप इसके लिए कानून बनाइये। क्या आप इस के लिए तैयार हैं? अगर अभी कानून नहीं बना सकते हैं तो इस सत्र के खत्म होने के बाद क्या एक आर्डिनेन्स के द्वारा आप किसानों और भूमि पर काम करने वालों को यह गारन्टी देंगे कि उन्हें वेदखल नहीं किया जायेगा? पुलिस की जो सहायता आवश्यक है वह उन को मिलेगी, जमींदारों को नहीं मिलेगी?

इस तरह के दो चार कदम आप को उठाने चाहिए। बैंकिंग का जो राष्ट्रीयकरण आप ने किया है उस के बारे में मैं कह सकता हूँ कि लोगों की सहानुभूति उस के साथ है और इस तरह के कदम उठाने में उस में और बढ़ावा आ सकता है। नहीं तो लोग समझेंगे कि जैसे स्वराज्य आने के बाद हमारे पल्ले कुछ नहीं पड़ा उसी तरह हमारे यहाँ बैंकिंग का राष्ट्रीयकरण होने के बाद समाजवाद के अन्दर हमारे पल्ले कुछ नहीं पड़ने वाला है और जिस स्थिति में हम पहले थे वही रह गये। यह स्थिति न रहे, इस लिए मैं चाहूँगा कि सरकार इस के बारे में हमें कुछ बतलाये।

****SHRI TENNETI VISWANATHAM** (Visakhapatnam): Mr. Deputy Speaker, Sir, I rise to speak on two or three points only. Primarily, I want to speak on Demand No. 110. Though the total requirement of money payable to the erstwhile banking companies is of the order of 28 crores, the expenditure during the current year is estimated to be roundabout 14 crores. That is all right. All of us here have supported the bank nationalisation. That day the prestige of the Government went up very high like that of America when she sent up Apollo 12 to the moon. But it will go down as fast as the descent of Apollo 12 to earth if the Government backs out and does not take any follow-up action and it will not be a good augury for the Government or the country. When we on this side supported the Government on this measure, it was not because we felt that the difficulties being faced by the people for the last 22 years would be solved with this one measure instantaneously but it was because there seemed to be a change in approach for the better and also we wanted a stable Government at the Centre. The Government should show the same courage and firmness in taking the follow-up actions as it showed at the time of nationalisation of banks and it should not hesitate in the matter; otherwise the changing circumstances and difficult situations

**The original speech was delivered in Telgu.

[Shri Tenneti Viswanatham]

through which we are passing, would overwhelm the Government. This is a testing time when even the most courageous might have cold feet. If you are complacent, time will swallow up everything including your prestige and reputation. As I have stated earlier we had given our support to the Government for this measure because we were convinced that this measure is a step in the right direction for ameliorating the conditions of the people and ensuring prosperity for them. This we did in spite of our experience of the Congress rule for the last 22 years. If the Government are complacent because of the feeling that there are people on this side of the House to support them, then they would be in trouble. It will be a sad day for the country too. The people are living in harrowing conditions. About 60% of them have no roof over their heads. This is equally true of villages, towns and cities. Especially in the cities with a population of more than one lakh, the conditions are deplorable for want of houses and drinking water and sanitary facilities. A great drawback of city life is lack of proper modern sanitation. Except, perhaps, in a few major cities there is no underground sewage system. Visakhapatnam, Rajahmundry, Vijayawada and such other expanding cities have no underground sewage systems. The primary needs of the people are two square meals a day, potable water to quench their thirst and a habitable house with sanitation and other amenities. Give them these as quickly as you can and then discontent, resentment and tendency to lawlessness will automatically decrease.

A huge amount of money is coming under the control of Government consequent on Bank Nationalisation. I hope that the Government would formulate proper schemes for better utilisation of these funds for the common man and have them implemented through the banks or State Governments. I have not despaired, nor am I an alarmist. I am aware that this question is now before the Supreme Court. Yet I feel that there is no bar to Government going ahead with the formulation of plans for the proper utilisation of these funds, pending

decision of the Supreme Court. There is no time to waste and the Government should draw up the schemes within a month at the latest. The schemes should include measures to provide work for the unemployed, enough food, drinking water and houses for the common man. Then only the people's lot would improve and we in this august House would also be happy.

I would like to reiterate that we had supported the Government on this measure because we felt that this would go in the direction that benefits the 52 crores of our people and not because of our personal liking for particular Ministers or for the Government. The Government should cash in on the enthusiasm generated by this measure. We are prepared to support all the measures that the Government would bring forward to do away with economic and social inequalities. The country would also then stand firmly behind the Government. But if the Government is complacent or lax, the popular enthusiasm and support would vanish. It is rather easy to earn a good name but it is difficult to keep it. I would therefore, like that you should pay serious attention to this matter.

More than 60 per cent of the people living in villages do not have drinking water; they have to trek two or three miles for a pitcher of water. What to talk of drinking water, some villages do not have any well at all. We have so many rivers in our country and this problem of providing drinking water could be solved by linking up all these rivers through cross-country pipeline systems. For taking the water to higher levels, booster pumps could be installed. It is a matter of shame for the Government as well as for all of us that in this country where the Ganga, Yamuna, Narmada, Godavari, Krishna and Kaveri flow, people should suffer for want of drinking water. This is a very important question and Government should pay more and urgent attention to it.

During my 45 years of public life I have had many experiences of the feelings of the people and the intensity of these problems. The people

and Parliament are always prepared to support Government on measures which would usher in economic and social equality and justice. The Government should have the tenacity of purpose to achieve these ends. I would like to sound a note of caution once again to the Government: Do not be complacent and do not neglect because there is support. The aspirations of the common man are slowing like the cascade down a mountain and would sweep us all off our feet if we are not able to understand their speed or volume.

If you are bound down by rules and regulations, people will not wait. What they want is action. If you get enmeshed in the quagmire of bureaucratic rules and regulations, then like our great late Prime Minister who ruled for 17 years but was not allowed to achieve much by being caught in the net of rules, you would also fail miserably. You should change the rules, regulations and procedures to suit the times and the conditions. The aim of the Government should be the prosperity of the country and not of the perpetuation of some people in power and if you work selflessly, with honesty and integrity, then Government would improve and the country would also progress. Otherwise, Nemesis will—I shall not finish the sentence, Sir.

श्री प्रेम चन्द वर्मा (हमीरपुर) : जो सप्लीमेंटरी डिमांड्स हाउस के सामने पेश हैं, उनमें से कुछ डिमांड्स के बारे में मैं अपने विचार आपके सामने रखना चाहता हूँ।

सब से पहले मैं डिमांड नम्बर 67 की ओर मंत्री महोदय का ध्यान दिलाना चाहता हूँ जिसमें स्पेशल कमिशन आफ इनक्वायरी और ट्रिब्यूनल का जिक्र है? जब आप ट्रिब्यूनल बनाते हैं या कमेटी बनाते हैं, तो उस पर खर्च होता है। लेकिन उसकी जो सिफारिशें होती हैं उनका फायदा नहीं उठाया जाता है। जब वह कमेटी या ट्रिब्यूनल रिपोर्ट दे देता है तो उस पर अमल नहीं होता है या ठीक से अमल नहीं होता है। आपने शाह कमीशन मुकदर किया था। उसने अपनी रिपोर्ट दी। शाह कमिशन के ऊपर

खर्च हुआ, उसकी रिपोर्ट आई लेकिन उस रिपोर्ट को पूरी तरह लागू नहीं किया गया। यही वजह है कि आज चंडीगढ़ का मामला हमारे सामने है। हिमाचल प्रदेश के बारे में भी शाह कमिशन ने जो कुछ कहा था उसके ऊपर अमल नहीं किया गया और अपनी मर्जी के मुताबिक सरकार ने सारी चीज को किया इसका नतीजा यह हुआ कि हमारे साथ वेडमाफी हुई मैं अर्ज करना चाहता हूँ कि वाटर डिस्ट्रिब्यूटर्स ट्रिब्यूनल जो है इसके अन्दर भाखड़ा नंगल का जो मामला है, वह भी आ जाना चाहिए। भाखड़ा बांध की वजह से सत्तर मील का हमारा इलाका पानी में डूब गया है। उस इलाके में जो तवाही हुई है वह बयान नहीं की जा सकती है। जो लोग उजड़े हैं, वे आज भी बेघरवार हैं, उनको बसाया नहीं जा सका है। हमको पानी की रायल्टी भी नहीं मिलती है और न ही कोई लाभ मिला है वल्कि हम को उस पानी से नुकसान हो रहा है। भाखड़ा से मिलने वाली बिजली से दिल्ली को तो फायदा पहुंचा है उसने दिल्ली को तो रोशन किया है लेकिन हमारे यहां पर अंधेरा ही अंधेरा है। भाखड़ा बांध का जो पानी है वह हमारे यहां से आता है, सतलुज का पानी हिमाचल से आता है। मैं चाहता हूँ कि उस मामले को भी ट्रिब्यूनल को सौंप दिया जाना चाहिए। वहां हमारी बात को भी सुना जाए और दूसरे प्रान्तों की बात को भी सुना जाए और सुन कर ट्रिब्यूनल अपना फैसला दें और वह बताये कि हमारा उस पानी के ऊपर कितना हक है।

डिमांड नम्बर 88 मिनिस्ट्री आफ टूरिज्म के बारे में है। यह टूरिज्म के डिवेलेपमेंट से ताल्लुक रखती है। आप टूरिज्म को बढ़ावा देने के लिए शहरों के अन्दर खर्चा करते हैं। बड़ी बड़ी विल्डिंग बनाते हैं। लेकिन इसमें फायदा नहीं होता है। टूरिज्म को अगर आपको बढ़ावा देना है तो पहाड़ी इलाकों की ओर ध्यान दें, उन इलाकों की ओर ध्यान दें; जहां बाहर के तथा देश के भी लोग जाते हैं। पहाड़ी इलाकों

[श्री प्रेम चन्द वर्मा]

में गमियों में हमारे देश के लोग भी बड़ी संख्या में जाते हैं। वहां पर जाकर लोग आराम से रह सकें, अच्छी तरह से मर सकें, अच्छी रहने की वहां जगह हो, अच्छी सड़कें हों, उनको सुविधा हो, इस और आपका ध्यान जाना चाहिए। हिमाचल प्रदेश में गोविन्द सागर झील सत्तर मील चौड़ी है। इतनी अच्छी झील आपको संसार में शायद ही कहीं मिले। अगर उसका डिवेलोपमेंट किया जाए, उस पर पैसा खर्च किया जाय तो वह एक बहुत अच्छा टूरिस्ट सेंटर बन सकता है और उसको अपने देश के ही नहीं विदेशी भी देखने के लिए जा सकते हैं। भाखड़ा के पानी का भी हिमाचल को फायदा मिले और गोविन्द सागर झील का भी डिवेलोपमेंट हो। साथ ही साथ धर्मशाला, पालमपुर, कुल्लु, मनाली के जो इलाके हैं, उनकी और भी मिनिस्ट्री आफ टूरिज्म का ध्यान जाना चाहिए।

अब मैं दिल्ली म्यूनिसिपल कारपोरेशन के बारे में थोड़ा सा अर्ज करना चाहता हूँ। हमारे मधोक साहब बैठे हुए हैं। शायद वह मेरी बात का बुरा मना लें। आप इसको कर्जा दे या अनुदान दें, कुछ भी करें, मुझे कोई एतराज नहीं है। लेकिन मैं समझता हूँ कि यह कारपोरेशन कुरप्शन में तबदील हो चुकी है। मैं नहीं जानता कि उसका कारण क्या है? यह पहले हो चुकी थी या अब हुई है, यह मैं नहीं जानता हूँ। लेकिन आप देखें कि 1951 और 1952 के केसिस को आज निकाला जा रहा है, 1969 में निकाला जा रहा है और उनकी सुनवाई हो रही है। अगर दिल्ली म्यूनिसिपल कारपोरेशन को दिल्ली कुरप्शन कारपोरेशन कहा जाए तो ज्यादा अच्छा होगा। यह बहुत बढ़िया लफ्ज होगा। इस में कांग्रेस भी सत्तारूढ़ हो रही है। लेकिन जो बीमारी है वह आज की नहीं है, बहुत देर से चली आ रही है। सरकार को पूरी तरह से इसकी और तबज्जह देनी चाहिए। यहां देश की राजधानी है लेकिन फिर भी यहां न पानी वह दे सकती है न बिजली

ठीक दे सकती है और न सड़कें ठीक दे सकती है और न ही सफाई ठीक तरह से कर सकती है। किसी प्रकार की सुविधा यहां नहीं है। इतने बड़े देश की राजधानी में इन सुविधाओं का अभाव होना, अच्छी बान नहीं है। पैसा तो उसको दिया जाए लेकिन यह एष्योर किया जाए कि ये सहुलियतें लोगों को मिलें न कि कुरप्शन के अन्दर सारा पैसा खर्च हो जाए।

एक बात मैं जजों और स्टाफ के बारे में कहना चाहता हूँ। जजों की संख्या बढ़ती जा रही है। लेकिन मुकदमे भी बहुत पुराने पड़े हुए हैं, बीस बीस और तीस तीस साल से चले आ रहे हैं। पांच पांच और छः छः साल तक हाईकोर्ट के अन्दर केस पड़े रहते हैं कोई सुनवाई नहीं होती है। टैक्स पेअर का पैसा जजों को तनख्वाहों देने पर तो खर्च कर दिया जाता है, स्टाफ की तनख्वाहों पर खर्च कर दिया जाता है लेकिन मुकदमों की सुनवाई जल्दी हो, इस और ध्यान नहीं दिया जाता है। सरकार को एक हद मुकर्रर कर देनी चाहिए कि किसी भी केस का फैसला एक साल या दो साल या तीन साल या पांच साल के अन्दर हो जाना चाहिए। एक अवधि आप मुकर्रर कर दें जिसमें फैसला हो जाय करे जब देरी होती है तो गरीब आदमी को जो सस्ता न्याय मिलना चाहिए नहीं मिल पाता है। जितना केस लम्बा होता जाता है उतना ही ज्यादा खर्चा गरीब आदमी के ऊपर पड़ता जाता है और उतनी ही उसकी परेशानी बढ़ती जाती है। जहां आप जज मुकर्रर करें वहां यह भी देखें कि जनता को जल्दी और सस्ता न्याय मिले।

**SHRI MANGALATHUMADAM (Mavelikara): Mr. Deputy Speaker, Sir, after 22 years of Independence, it was only a few days back that we were able to pass the Monopolies Bill. Even though we have passed that Bill, it is very strange that Government are hobnobbing with big business and monopolists. I am reminded of what Mahatama Gandhi had said when he was on a tour of the present Kerala State. He had said

**The original speech was delivered in Malayalam.

that if Britishers were sent away from here, the problems of unemployment and food faced by the entire people of India—not only of Kerala—could be solved. But what is the picture that we see in India today after the departure of the Britishers?

There was a Hazari Report. Even after that report was submitted to the Central Government, twenty-seven industrial licences were given to Birla. This is how the Central Government have implemented the Hazari Report. This alone casts doubts in the minds of the people about the *bona fides* of this Government.

Today, we all know that the Government are following a topsy-turvy policy in regard to industrialisation. We see that States which are heavily industrialised already, are being given licences to open more and more industries and the States which are starving for industries are denied any help in this regard. Let us take, for example, Kerala itself. A Precision Instruments Factory at Palghat and a Shipyard at Cochin were promised by the Central Government to Kerala in most unambiguous language. Towards the end of 1966 all the political parties in the State joined together and demonstrated against the delay in setting up the shipyard in front of the AICC session in progress at Ernakulam. The then Congress President Shri Kamraj reacted towards this demonstration with his characteristic answer "PARKALAM". Now it is a fact that the Shipyard is not there. What intrigues me most is that there is now a proposal to start an explosives factory. Is it in lieu of the Shipyard? This is a matter which causes considerable anxiety to us. Has this proposal to start an explosives factory been mooted just to sabotage the opening of the Shipyard-- I have my own doubts in this regard.

Sir, Kerala earns a lot of foreign exchange for the entire country. Kerala has almost monopolised the production of rubber. Still, there is not even a single rubber factory to process the rubber grown there. Two of the Kerala Ministers came here and requested the Finance Minister

and informed him that if Rs. 100 crores could be spent, Kerala could develop its fishing industry. If this is allowed and if the Cochin Shipyard is started, a large number of youngsters—those who have passed school-final examinations, ITI examinations and engineering examinations—who are now roaming about the streets of Kerala without jobs, could be absorbed in this industry. On so many occasions, Kerala Ministers and the people of Kerala have represented to the Central Government to do at least this much for the State of Kerala. But nothing has been done. Instead, a proposal is being mooted to start an explosives factory just to sabotage the opening of the second Shipyard in Cochin. This is highly reprehensible. Sir, with these words, I conclude my speech.

श्री रणधीर सिंह (रोहतक) : डिप्टी स्पीकर सहाय, मैं डिमांड नम्बर 14, 58, 67, 88, 110, 112 और 124 के बारे में अपने विचार प्रकट करना चाहता हूँ।

मैं इस हाउस का ध्यान उस बात की तरफ दिलाना चाहता हूँ, जो आज कल देश की सबसे ज्यादा ग्रहणियत की बात है, जिनके बारे में श्री प्रेम चन्द वर्मा और श्री प्रकाशदीप शान्नी ने अपने ख्यालत का इजहार किया है। आज तक मैंने कमजोरी की बात नहीं की है, लेकिन आज मैं कुछ ऐसा महसूस करता हूँ कि हरियाणा के 96 लाख तगड़े आदिमियों के साथ मुल्क की तरफ से और उसके 55 करोड़ लोगों की तरफ से कुछ ज्यादाती की बात हो रही है। वर्ना क्या वजह है कि सुप्रीम कोर्ट के सीनियरमोस्ट जज ने, जो शायद आज-कल एकटिंग चीफ जस्टिस है या होने वाला है, जो दुनिया का मणहूर और काबिलतरी जज है—जस्टिस शाह, और उसके साथ दो तजुबे कार रिटायर्ड आई० सी० एम० अफसरों ने, जो फंसला किया, उसको आज तक इम्प्लीमेंट नहीं किया गया है? उस कमीशन पर गवर्नमेंट का लाखों

[श्री रणधीर सिंह]

रुपया खर्च हुआ। सुप्रीम कोर्ट का देश की हाइएस्ट जुडिशरी का, जज एक फैसला करे और उसको इम्प्लीमेंट न किया जाये, यह बात समझ में नहीं आती है।

इस देश में कोई नायब-तहसीलदार या तीसरे दर्जे का कोई मैजिस्ट्रेट भी अगर कोई डिफ्री करे, तो उस को एनफोर्स करने के लिए पुलिस और फांज लगानी पड़ती है, क्योंकि ला मस्ट प्रिवेल। लेकिन हम देखते हैं कि देश की जुडिशरी की हाइएस्ट बाडी के सीनियरमोस्ट जज के एवांड और रिकमन्डेशन इम्प्लीमेंट नहीं किया जा रहा है। यह न सिर्फ जुडिशरी की तौहीन है, बल्कि हरियाणा और देश की भी तौहीन है। अगर यही हालत रही, तो आईन्दा हाई कोर्ट या सुप्रीम कोर्ट का कोई जज किसी कमीशन का मेम्बर या चेयरमैन बनना कबूल नहीं करेगा। एक भाई ने पिछले दिनों सुप्रीम कोर्ट में एक रिट फाइल किया है कि सुप्रीम कोर्ट के जज की फ्राइडिंग को गवर्नमेंट इम्प्लीमेंट नहीं कर रही है। मैं बड़े दुख के साथ पृष्ठना चाहता हूँ कि आखिर हरियाणा के साथ यह सौतेली माँ का सा सलूक क्यों किया जा रहा है और क्या वजह है कि तीन साल गुजर जाने पर भी शाह कमीशन की रिपोर्ट को इम्प्लीमेंट नहीं किया जा रहा है। क्या इसीलिए कि हम हिम्मत वाले हैं, बहादुर हैं, पेट्रियाटिक हैं, हम देश को अपना समझते हैं और हम गवर्नमेंट को परेशान नहीं करना चाहते हैं? लेकिन हर एक बात की एक हद हुआ करती है। अब सिर से पानी गुजर चुका है। "मुश्ताकी वै सबूरी अजहद गुज़िश्त यारा, गरतू शक़ेवदारी ताकत नमांद मारा।"

अब हमारा सत्र खत्म हो चुका है। आखिर हम लोग यूँ ही नहीं हैं। हमारे तगड़े जवान और किसान हैं। हमारे जवान चीन और पाकिस्तान से देश की हिफ़ाज़त करते हैं। उन की बड़ी कुर्बानियाँ हैं। पहली जंगे आज़ादी में हमारे यहाँ के लोगों ने अपना खून बहाया था। हम

मेरठ के उस मंगल पांडे की श्रौलाद हैं, जिस ने अंग्रेज़ी सल्तनत को हिला दिया था। हमारे चालीस हजार आदमी आई० एन० ए० में मर मिटे। चीन और पाकिस्तान के साथ लड़ाइयों में हरियाणा की वैंटेलियन अक्वल नम्बर पर रही। हमारे यहाँ के जवानों और अफ़सरों को बहादुरी के लिए विक्टोरिया क्रॉस, महावीर चक्र और परमवीर चक्र मिल चुके हैं। ऐसे लोगों के साथ इस तरह ज्यादाती की जाये और कहा जाये कि दूसरों की बात का ख़याल रखना पड़ता है।

सवाल यह है कि अदालत की एक डिफ्री है, सुप्रीम कोर्ट के एक जज का फैसला है, क्यों न उस को इम्प्लीमेंट किया जाये? आखिर इस में क्या अड़चन है? इस मामले को पॉलीटिकल बनाया जा रहा है, जो कि नहीं बनाया जाना चाहिए। यह मैरिट का सवाल है। मैं एक बार नहीं दस बार कह चुका हूँ कि इस लोक सभा में इस मामले पर पूरे दिन की डीबेट हो जाये, जिम में कम्पनिस्ट, जनमंघ, इंडिपेंडेंट, स्वतंत्र और कांग्रेस अपोजीशन पार्टियों के मेम्बर साहबान अपने अपने ख़याल रखें और उस के बाद यह पार्लियामेंट जो फैसला करे, वह हमें मंजूर है। लेकिन मैरिट है नहीं, इस लिए भागते फिरते हैं, उधर-उधर की बातें करते हैं।

इन्साफ, कानून, कांस्टीट्यूशन, अख़लाक, किसी भी तराजू में तोल नीजिए, चण्डीगढ़ को हरियाणा में मिलाया जाना चाहिए। क्या शाह कमीशन हमारा कोई रिश्तेदार लगता था? या उस के साथ हमारे ख़ास ताल्लुकात थे? उस ने मैरिट पर फैसला किया और जब हाइएस्ट जुडिशरी का एक सीनियरमोस्ट रुकन कोई फैसला करता है, तो उस को इम्प्लीमेंट क्यों नहीं किया जाता है?

मेरे दोस्त, श्री शास्त्री, ने ओपीनियन पोल की बात कही। लेकिन हम उस बात को क्यों मानें? हम तो चाहते हैं कि शाह कमीशन की रिपोर्ट शुद्ध बी, मस्ट बी, एक्सोसर्ड। बर्ना

यह सरकार क्यों कोई कमीशन बनाती है, क्यों उस से रिपोर्ट मांगती है ?

जहाँ तक चण्डीगढ़ का ताल्लुक है, उस में 60 परसेंट पापुलेशन हिन्दी-स्पीकिंग है। खरड़ का जो इलाका पंजाब को दे दिया गया है, उस की 65 परसेंट पापुलेशन हिन्दी-स्पीकिंग है। चण्डीगढ़ में जो स्टूडेंट्स मिडल, मैट्रिक और हायर सेकण्डरी इन्सट्रुक्शनों में बैठते हैं, उन में से 80 परसेंट का मीडियम आफ एग्जामीनेशन हिन्दी है। चण्डीगढ़ के 12,500 प्लाट्स में सिर्फ 2,500 प्लाट्स पंजाबी-स्पीकिंग लोगों के पास हैं और बाकी सब हिन्दी-स्पीकिंग लोगों के पास हैं।

SHRI BUTA SINGH (Rupar): Let him not mislead the House. If he wants a debate, we are prepared for it. But he is misleading the House. I take objection to it.

श्री रणधीर सिंह : पिछले इलेक्शन में जो उम्मीदवार चण्डीगढ़ को पंजाब में मिलाने के हक में थे, उन की जमानतें जव्त हो गईं। इस हाउस के ग्रान्टेबल मेंबर, श्री गोयल, को 80 परसेंट वोट मिले, जो कि चण्डीगढ़ को पंजाब के साथ मिलाने के हक में नहीं है। इस से जाहिर होता है कि वह जो इलेक्शन या रिफ्रेंडम हुआ, उस में 80 से 85 परसेंट लोगों ने पंजाब में मिलाने के खिलाफ वोट दिया। इस के अलावा देश की हाइएस्ट जुडिशियल बाडी की रिपोर्ट चण्डीगढ़ को हरियाणा को देने के हक में है। तो फिर क्यों इस मामले को लम्बा किया जा रहा है ?

कहा जाता है कि हमारे लोग तगड़े हैं। हरियाणा के लोगों में कौन तगड़े हैं ? हरियाणा से तगड़ा सिर्फ खुदा है, यह मैं बना देना चाहता हूँ। हरियाणा का एक एक बहादुर आदमी मैं आदमियों में लड़ सकता है। "आठ फिर्ंगी, नौ गोरे, उन्हें मारें चार हरियाणा के छोरे।" यह वह इलाका है, जहाँ के लोगों ने सारी दुनिया में अपनी धाक जमाई

है। हमारे यहाँ के जवानों ने तुर्की में अपनी बहादुरी के कारनामे दिखाये, अफ्रीका में रोमेल की फौजों को दूर तक खदेड़ दिया और हटलर की फौजों को सिसली और इटली से धकेलते हुए बर्लिन तक पीछे हटा दिया। हमारे यहाँ के लोग बहादुरी, हिम्मत, देशभक्ति, कुर्बानी और देश के लिए मर मिटने में किसी से कम नहीं हैं। कानून और मैरिट हमारी तरफ है, फिर भी हमारे हक में फंसला नहीं किया जाता है।

जैसा कि मेरे भाई ने कहा है, भाखड़ा का अस्मी परसेंट पानी हरियाणा के लिए था, लेकिन उस के मुकाबले में हरियाणा को सिर्फ तीस परसेंट पाट पानी दिया गया है और सत्तर परसेंट पंजाब को दे दिया गया है। 30 मार्च, 1970 को पाकिस्तान को पानी देना बन्द होने वाला है। तब वह पानी कहाँ जायेगा ? हम पंजाब और सिखों को बड़ा भाई समझते हैं। सिख और हिन्दू एक ही हैं एक दरख्त की दो शाखें हैं। लेकिन यह फ़ैक्ट है कि उम गेट में डेबेलपमेंट ज्यादा है, सारा पानी, बिजली, मड़कें और सारा खजाना पिछले साँ सालों से उधर है। पिछले साँ सालों में कभी हरियाणा का कोई आदमी बड़ा अफसर, मेम्बेरी, जज, पब्लिक सर्विस कमीशन का चेयरमैन या मेम्बर, चीफ मिनिस्टर, गवर्नर या वाइस-चांसलर नहीं बनाया गया। यह कोई जड़वाती बात नहीं है। यह एक सही बात है कि अरबां रुपया उधर खर्च किया गया और हमें पानी, बिजली और सड़कों में कोई हिस्सा नहीं दिया गया। एक मामूली सा शहर है चण्डीगढ़, जिस के बारे में सुप्रीम कोर्ट के एक जज ने हमारे हक में फंसला दिया है, लेकिन वह भी हमें नहीं दिया जा रहा है।

कहा जाता है कि हम धीगामस्ती से और जबर्दस्ती ले लेंगे। हरियाणा से कौन धीगामस्ती कर सकता है ? क्या हमारे बहादुर जवान और किसान किसी की धीगामस्ती के सामने झुक

(श्री रणधीर सिंह)

जायेंगे ? सिवाये भगवान के हम किसी से नहीं डरते हैं। हम गवर्नमेंट से भी नहीं डरते हैं, किसी ताकत से नहीं डरते हैं। हम भगवान् से डरते हैं, बेइन्साफी से डरते हैं। हम ने सौ साल तक अपने भाइयों को अपने सिर पर बिठाये रखा है मालिक बनाया कमाया उन को दे दिया, खुद भूखे रहे नगे रहे, वगैर घर रहे (व्यवधान) मैं समाप्त कर रहा हूँ। उपाध्यक्ष महोदय, हरयाने के साथ बेइन्साफी की गई तो हमारे आदमी अब जाग उठे हैं। कोई फिरकापरस्ती की बात या कोई ऐसी बात नहीं है। यह हमारे भाई हैं। हम बड़े भाई इनको समझते हैं पंजाब वालों को लेकिन हद होती है, ट्रेकिंग प्वाइंट आ गया है। यह जजवात की बात नहीं है। सच्चाई की बात है और मुझे कहना पड़ता है कि अब माँका आ गया है, झुकने का नहीं है। हम कानून की मांग करते हैं, न्याय की मांग करते हैं। मैं आप का बड़ा मशकूर हूँ कि आप ने मुझे समय दिया और मैं चाहता हूँ कि मेरे यह जजवात आप गवर्नमेंट तक पहुँचायें और गवर्नमेंट को भी अब चाहिए कि गवर्नमेंट इसको लटकाए नहीं। वरना मैं यकीन दिलाता हूँ—हरयाने का आदमी बैसे निहायत वफादार है, हमारी निहायत वफादारी है और रहेगी, आखिर किससे बेबफाई करेंगे ? देश से ? अपने से ? अपनी पार्लियामेंट से ? नहीं, हम वह नहीं हैं कि कहें कि देश से अलग हो जाएंगे, हम वह नहीं हैं कि बगावत फौज में कर देंगे। हमारी फौज है, हमारा देश है। इस के लिए मर मिटेंगे, पहले मर मिटे हैं, अब भी मित रहे हैं और आगे भी मिटेंगे। मैं बड़ा मशकूर हूँ कि आप ने मुझे माँका दिया।

SHRI BUTA SINGH: We had the most irrelevant speech in this House.

MR. DEPUTY SPEAKER: Before I call the next speaker, the Minister of Parliamentary Affairs has a small announcement to make.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING & TRANSPORT (SHRI RAGHU RA-

MAIAH): Sir, according to the time-schedule, this item was to be concluded at 5 O'Clock and the time allotted for the Supplementary Demands for Grants (Manipur) was 1 hour and the time allotted for the Supplementary Demands for Grants (Bihar) was 1 hour. It has been suggested by some hon. Members in the Opposition that we should extend the time on this item by another half an hour. So, this item will be concluded at 5.30 P.M. It has been agreed that the Supplementary Demands for Grants (Manipur) will be passed without any discussion and the Supplementary Demands for Grants (Bihar) will be taken up at 5.30 P.M. and passed by 6.30 P.M.

MR. DEPUTY-SPEAKER: I take it that is agreed.

SOME HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: Now, I call Shri Madhukar.

श्री क० मि० मधुकर (केसरिया) : उपाध्यक्ष महोदय, यह जो अनुदानों की मांगें रखी गई हैं इनमें गवर्नमेंट की नई समझ की जरा भी झलक नहीं दिखाई पड़ती क्योंकि पुराना बजट जो पेश किया था जब मोरार जी भाई वित्त मंत्री थे, उन की ही समझ इस बजट में भी लगती है। बैंक राष्ट्रीयकरण की चर्चा की गई है और उस से जो खर्च आने वाला है उस की बात की गई है। लेकिन मंत्री महोदय ने इस बात को नहीं बताया है कि कुछ बैंकों का राष्ट्रीयकरण जो किया गया है, अब तो उन को भी मुआवजा वह दे रहे हैं, हमारी पार्टी मुआवजा देने के विरोध में है और जब मुआवजा देना है तो देश के समस्त बैंकों का राष्ट्रीयकरण आप करते और विदेशी बैंकों का भी राष्ट्रीयकरण करते, तब जा कर आप का यह काम पूरा होता और उस के लिए आप खर्च मांगते तो वह मानने की बात थी। लेकिन मुझे लग रहा है कि इस बजट अनुदानों की मांगों में भी जो नई नई मांग की गई है उन मांगों में जो टेन प्वाइंट प्रोग्राम आप ने बनाया है, उस की कोई झलक नहीं है। इस में पिछड़े इलाकों की मदद करने के लिए आप कोई मांग

रखते तो समझने की बात होती। लेकिन आप ने वह नहीं किया है।

मैं एक ही आइडम को लेता हूँ, वह है सिंचाई और बिजली मंत्रालय से संबंधित। बिहार में गंडक नहर को पूरा करने के लिए पूरे बिहार में और खास कर छपरा जिले में जहाँ कि सब से ज्यादा फायदा होने वाला है 7 लाख एकड़ जमीन नहर में आ गई है, किसानों की जमीन ले ली गई है, नहर जहाँ तहाँ खोद दी गई है लेकिन पानी नहीं दिया जा रहा है। पूरे छपरा जिले में भयंकर तूफान मचने वाला है अगर हम वहाँ पर नहर में पानी देने की व्यवस्था नहीं करते हैं। उस के लिये केन्द्रीय सरकार की तरफ से रकम मिलनी चाहिए जिस के जरिए गंडक नहर को कारगर बनाया जा सके और उत्तरी बिहार तथा बिहार के दूसरे इलाकों में पानी दिया जा सके लेकिन वह आप नहीं कर रहे हैं। जितनी लगन होनी चाहिए, जितनी निष्ठा होनी चाहिए, समाजवाद के लिए वह आप के अन्दर अभी तक नहीं है। कम से कम सिंचाई और बिजली की व्यवस्था करने के सिलसिले में जो ध्यान आप को देना चाहिए वह आप ने नहीं दिया। मैं चाहूँगा कि समाजवाद का वायस आए किसानों को सही रूप में फायदा पहुँचे इस के लिए जरूरी है कि गंडक नहर को आप जैसे दीजिए जिस से उस को पूरा करने का काम चले और दो सालों के अन्दर ही गंडक नहर का सारा काम पूरा हो जाय। इस के अलावा गंडक नहर के साथ साथ बागमती अध्वारा योजना को पूरा कर दें और चंदन डैम तथा फरक्का बाँध योजना को पूरा कर दें तो अनाज की समस्या हल हो सकती है। अकेले गंडक, बागमती और अध्वारा इन तीन योजनाओं को पूरा कर देने से आप के बिहार से 60 लाख टन अनाज मिलने लग जायेगा। तो यह बिहार के लिए ही नहीं सारे देश के लिए पर्याप्त होगा। लेकिन आप का ध्यान उस पर नहीं है।

इन मांगों में ऐसी ऐसी चीजों की चर्चा की गई है जैसे सचिवालय को आप ने बढ़ाया

है और सचिवों को तनख्वाह देने के लिए रुपया मांगा है। लेकिन उसी सचिवालय में और आप को लोक सभा सचिवालय में जो चतुर्थ श्रेणी के कर्मचारी हैं, जो छोट छोटे कर्मचारी लोग हैं जिन के बारे में जाँशी जी ने कहा है उन के ऊपर कोई ध्यान नहीं है। इस का मतलब है कि आप समाजवाद की केवल बकवास कर रहे हैं और यह बकवास बहुत ही खतरनाक सिद्ध होगी। चन्द महीनों के अन्दर ही ऐसी स्थिति पैदा होगी जो आप के संभाले नहीं संभलेगी। आप लोगों को तनख्वाह दीजिए भले ही और बातें कीजिए लेकिन सिंचाई और बिजली की व्यवस्था नहीं करते हैं, गांवों के बिजलीकरण की व्यवस्था नहीं करते हैं तो देश का उत्थान नहीं हो सकता है। राजस्थान नहर का सवाल पड़ा हुआ है। उस के ऊपर पिछली बार जब बहस हुई थी इस सदन में तो तमाम माननीय सदस्यों ने जोर लगाया था कि राजस्थान में अकाल पड़ा हुआ है, अकाल, सूखा और बाढ़ तमाम चीजें आनिक बन गई हैं, इन चीजों को आप लाते इस में, इस पर सप्लीमेंट्री डिमांड रखते तो समझने की बात होती। लेकिन यह आप ने नहीं किया है। ऐसे ही जो छोटे कर्मचारी हैं, जो नान-गजेटेड कर्मचारी हैं, जो कम तनख्वाह पाने वाले लोग हैं, जिन को मकान की सुविधा नहीं है, गांवों में जो भंगी लोग हैं, जो भूमिहीन लोग हैं, उन को मकान की सुविधा नहीं मिल रही है, तमाम सुविधाओं से वह वंचित हैं, लेकिन उन के लिए कोई मांग नहीं रखी गई है, उन के लिए कोई काम नहीं होने जा रहा है। इतना ही नहीं, आप न्याय के लिए इस में मांग रखे हैं, आप को जानना चाहिये कि केवल बिहार प्रान्त में पचास हजार मुकदमे पड़े हुए हैं तीन साल से गरीब किसानों के और भूमिहीनों के, जिन के बटाई के मुकदमे चल रहे हैं, पूर्णिया, सहरसा, दरभंगा और चम्पारन जिले के अन्दर तमाम इलाकों के बटाई के मुकदमें पड़े हुए हैं। वहाँ पर जमीन की लड़ाई चल रही है। जोरों का

[श्री क० मि० मधुकर]

अभ्याय और दमन हो रहा है। उस को रोकने के लिये उन मुकदमों को जल्दी से जल्दी सुलझाने के लिये कोई कार्यवाही होनी चाहिए, जिस से कि तमाम किसान जो परेशान हो रहे हैं उन को बचाया जा सके। उस पर आप खर्च मांगते तो समझने की बात होती। लेकिन यह सारी चीजे नहीं लाई गई हैं। जिन चीजों को प्राथमिकता देनी चाहिए और जिन पर जोर लगाना चाहिए उन को छोड़ कर दूसरी चीजें इस में लाई गई हैं।

एक बात और कहना चाहता हूँ। यह जितने हमारे बड़े बड़े कारखाने बन रहे हैं, नेहरू जी ने एक बार कहा था कि यह नये नये जो औद्योगिक क्षेत्र बन रहे हैं यह हमारे तीर्थस्थान हैं। जो पुराने तीर्थ स्थान हैं और जो पहाड़ी क्षेत्रों की बात वर्मा जी ने की है उन के अलावा और भी यह जो हटिया, बोकारो, भेसालोटन इत्यादि नये तीर्थ हैं इन के विकास के लिए भी ध्यान देना चाहिए ताकि वहां पर आम लोग जायें और देखें कि हमारे देश में क्या हो रहा है। इसीलिए आप ने जो बजट पेश किया है उस की मांगों में किन चीजों को प्राथमिकता दी जाय, और किस पर अधिक जोर दिया जाना चाहिए इस पर बिलकुल ध्यान नहीं दिया गया है। असल में जो मांग रखी है वह मोरार जी भाई के बजट की ही छाया है। आप समाजवाद का नारा लगा रहे हैं लेकिन आप की मांगों में कोई भी ऐसी मद नहीं है जिस से मालूम पड़े कि सचमुच में यह पार्टी समाजवाद के लिए कृतसंकल्प है और कुछ करना चाहती है। बम्बई में आप प्रस्ताव पास करने जा रहे हैं। लेकिन प्रस्ताव पास क्या करेंगे जब कि बजट जो पास करने जा रहे हैं उस में ऐसी चीजें ला रहे हैं जिस में जिन सवालों का गरीब किसानों, खेत मजदूरों और श्रमिकों तथा छोटे कर्मचारियों से संबंध है, उन को सुविधा देने की बात जिस में होती उस का कहीं जिक्र नहीं है, सिंचाई और बिजली को जिस में प्राथमिकता नहीं दी गई है, भूमिहीनों की समस्याओं पर

ध्यान नहीं दिया है। मेरा यह निवेदन है कि ऐसी प्रशासनिक व्यवस्था की जानी चाहिए थी जिस में कि सीलिंग से खाली जमीन का बटवारा आप करने, कुछ न कुछ नई रोशनी लाते तो बात समझ में आ सकती थी। ऐसी अवस्था में हम लोगों के लिए मुश्किल लग रहा है कि इन मांगों का समर्थन हम कर सकें।

श्री नवल किशोर शर्मा (दौसा) : उपाध्यक्ष महोदय, मैं डिमाण्ड नं० 88, 124, 110 और 112 के सम्बन्ध में बोल रहा हूँ। राजस्थान की विशेष राजनीतिक, भांगोणिक और ऐतिहासिक स्थिति रही है। राजस्थान में पिछले जमाने में राजाओं का राज रहा है। जहां पर राजाओं ने जो कुछ भी रुपया कमाया उस अपने व्यक्तित्व के लिये खर्च किया। जनता की तरफ उनका कभी ध्यान नहीं गया और दुर्भाग्य में राजस्थान की जो भांगोणिक परिस्थिति रही है उसका परिणाम भी यह हुआ है कि राजस्थान का एक बहुत बड़ा हिस्सा हमेशा अकाल में ग्रसित रहा है। उसकी अकाल की स्थिति को दूर करने के लिये तथा राजस्थान का विकास तेजी में करने के लिये इस बात की जरूरत है कि उसको विशेष सहायता दी जाय। दुर्भाग्य में राजस्थान में पिछले 7 सालों में कुछ ऐसी स्थिति रही है कि वहां पर लगातार भयंकर अकाल पड़ता रहा है। पिछले साल राजस्थान के 26 जिलों में से 24 जिलों में भयंकर अकाल पड़ा, जिसके परिणामस्वरूप राजस्थान की सरकार को 55 करोड़ रुपया सहायता के रूप में देना पड़ा। इस साल भी राजस्थान के 10 जिलों में भयंकर अकाल रहा इसका परिणाम यह हुआ है कि राजस्थान के वित्तीय साधन, जो पहले ही बहुत सीमित थे और भी अधिक सीमित होते जा रहे हैं जिसका परिणाम यह होता जा रहा है कि राजस्थान का विकास जिस तेजी से होना चाहिये था, विकास होने की बात को तो छोड़ दीजिये, विकास बिलकुल बन्द हो गया है। नतीजा यह है कि राजस्थान की सरकार एक तरफ से दिवालिया

सरकार बन गई है। उसको अपने कर्मचारियों की छटनी करनी पड़ी है, विकास के सारे कार्यक्रम बन्द करने पड़ रहे हैं और उसके बावजूद भी उसकी आर्थिक स्थिति नहीं सुधर रही है। इसलिये मैं निवेदन करना चाहूंगा कि राजस्थान जिसमें अकाल पड़ते हैं, जो अकाल राजस्थान के लोगों की बजह से नहीं पड़ते हैं, वहां की सरकार की गलतियों के कारण वहां की सरकार की स्थिति खराब नहीं है, बल्कि भौगोलिक परिस्थितियों के कारण उनकी स्थिति खराब है। इसको दूर करना केन्द्रीय सरकार का दायित्व है और केन्द्रीय सरकार को चाहिये कि उसके सारे खर्चों को खुद वहन करे।

इसके साथ ही मैं यह भी कहना चाहूंगा कि राजस्थान कैनाल एक ऐसा प्रोजेक्ट है, जिसके पूरा होने पर देश की खाद्यान्न समस्या काफी हद तक हल हो सकती है। दुर्भाग्य से पहले यह राजस्थान कैनाल केन्द्रीय विषय माना गया था, केन्द्रीय प्रोजेक्ट माना गया था, लेकिन राजनीतिक परिस्थितियों के कारण, राजनीतिक कारणों के कारण इसको स्टेट सब्जेक्ट बना दिया गया और राजस्थान सरकार पर यह जिम्मेदारी डाल दी गई कि वह इसको पूरा करे। उपाध्यक्ष महोदय, मैं आपक जरिये यह निवेदन करना चाहूंगा कि राजस्थान के साधन इतने सीमित हैं कि राजस्थान सरकार इस प्रोजेक्ट को आइन्दा 10 सालों में भी पूरा नहीं कर सकती है और जितनी इस प्रोजेक्ट को पूरा करने में देरी होगी, उतना ही राजस्थान में अकाल का नवान सामने आयेगा तथा अन्य समस्याएँ भी सामने आयेंगी। आप पीपुल्स डेम को कम्पलीट करने जा रहे हैं, जिसका परिणाम यह होगा कि आप वहां लोगों को बसायेंगे, लेकिन जब नहर में पानी ही नहीं मिलेगा तो वह सारे का माग रुपया बेकार जाने वाला है। आज राजस्थान पर इतना कर्जा है—400 करोड़ रुपये से अधिक का कर्जा है कि त्रिमसा व्याज, जो देना पड़ता है, करीब 55-56 करोड़ रुपये साल का होता

है। इसलिये राजस्थान की विशेष परिस्थितियों को ध्यान में रखते हुए राजस्थान का विशेष वित्तीय सहायता दी जाय। अकाल का सारा खर्च केन्द्रीय सरकार खुद सहन करे और राजस्थान कैनाल अपने अधीन लेकर उस को जल्द से जल्द पूरा करने की दिशा में कारगर कदम उठाये।

इतना ही आपके जरिए मैं सरकार से निवेदन करना चाहता था।

SHRI HEM BARUA (Mangaldai): This budget somehow or other is not planned with an eye to the mounting problems of the country. When I refer to mounting problems of the country, I mean specifically the problem of unemployment. It is accentuating; it has increased by 58 per cent by now. Therefore, industrialisation is necessary in the backward and under-developed areas of the country so that they might come up and this will also solve the problem of unemployment and improve the health of the country.

I want to say a few words about Manipur, because the discussion on the Demands for Grants has been cancelled. Why is the budget of Manipur brought up here? It is because there is President's rule there. How did it come about? It was because of a rift in the ruling Congress there. How did it come about? A particular section of the Congress believed in the theory of voting according to their conscience. With the result that the Government there fell. The gentlemen of the Congress who voted according to their conscience supported by some parties in the Opposition are able to form a United Front Government there. But the leader of that Front has been denied that opportunity only because of the fact that he happens to be a Muslim. That is the impression created in the country.

Whatever that might be, there is a movement growing in that State for a full-fledged Statehood. When it finds expression, the answer of the

[Shri Hem Barua]

Central Government to it is through bullets. When the Prime Minister visited Imphal sometime back, in September, and the people there wanted to ask her whether she was ready to give full statehood, the answer was through bullets killing several people in Imphal.

There are people who shower rich encomiums to Manipur's songs, dance and music. But nothing tangible has been done so far to improve the industrial make-up of the State. The argument is trotted out that raw materials are not available. Do you have industrialisation where raw materials are available? Take the case of Assam. There is oil. But they do not have an oil refinery there. Therefore, this argument of lack of raw materials does not hold any good.

Manipur has been ruled by bullets and the CRP. Recently the CRP went on firing indiscriminately on people as a result of which many young people have resorted to a fast from the 19th which will continue up to the 25th. This is what is happening.

Therefore, may I request Government to study the problems of that particular area. We are told that they believe in socialism. Socialism tries to eliminate regional disparity. But here regional disparity is growing and multiplying. Therefore, they are not true socialists. If the Government believe in socialism, their main effort should have been to remove regional imbalances. But we see no attempt to do so. I would ask Government to study the problem in such a way that serious efforts are made to remove regional disparity in industry and the lack of development from which Manipur suffers is made good.

On the question of popular government, it is true the Assembly is not dissolved, but the man who commands a majority there, should be allowed to form a government, irrespective of the fact of his belonging to a particular religion.

MR. DEPUTY-SPEAKER : Mr. Meghachandra.

SHRI LOBO PRABHU : Sir, where is the time for amendments?

Nobody has spoken on the grants so far.

17 hrs.

MR. DEPUTY-SPEAKER : I understand, let us do our best within the time-limit.

SHRI LOBO PRABHU : Do not cut the time on the cut motions please. Kindly extend the time because it will be very unfair. The Minister has to reply.

MR. DEPUTY-SPEAKER : I am in the hands of the House.

SHRI S. S. KOTHARI (Mandsaur) : For Manipur, one hour was there.

MR. DEPUTY-SPEAKER : I know: I am calling the Member from Manipur.

SHRI LOBO PRABHU : Who agreed to all this? We have not been consulted.

MR. DEPUTY-SPEAKER : Shri Meghachandra.

SHRI M. MEGHACHANDRA (Inner Manipur) : Sir, I am glad that I have been given this opportunity to say a few words although a discussion on the supplementary demands for grants for Manipur has been skipped over. I want to say a few words and I shall be failing in my duty as a Member of Parliament from the Union territory of Manipur if I do not say at this moment that something which is not very much liked by the people of Manipur is going on there.

The House knows that on the 16th October, 1969, President's rule was imposed and since then there has been the rule of bureaucracy *cum* police. This bureaucratic rule in Manipur has created many unexpected problems. The House will be astounded if the things that are going on in Manipur are known and discussed, because there is a reign of arrest and detention of people on the plea of a revolutionary government or some other pleas. Students are arrested and then in the hills also, the police and the army men are creating more or less conditions of

havoc which is carried on. You will be surprised to hear that in the Ukhrul area of Manipur, the 8th Guards Army have taken resort to tortuous acts such as using electric battery shocks; then they have been grouping the people together in the playground and these people have been hanged upside down.

SOME HON. MEMBERS: Shame, shame.

SHRI M. MEGHACHANDRA : More than this, some of these people are detained in the army camp for one month at a stretch. We talk of fundamental rights, and say that arrests and detentions for more than 24 hours are bad. But what is happening in Manipur? It is very disgraceful; and you say that you want the people to do such acts which will positively bring them to constructive channels and you want to win them over politically but this is not being done. When things are taken over by the police and bad things are done by the army men, we cannot believe that the fundamental rights will be kept intact.

Furthermore, it will be surprising that the Development Office in Manipur has been taken over by the Security Commissioner and the IGP. The development offices are brought inside the police station. It is shameful. We are talking of development and socialism, but what is this development? In hill areas, development is being done by the Security Commissioner. You know the security people. They have a lot of unaccounted and unaudited money. Lakhs of this money are being spent by them. I am told the Chief Commissioner has amassed a large amount of money in collusion with these security people.

Naturally, we will have to say here in Parliament and to the Government that this rule of bureaucracy should end. The earlier it is put an end to, the better it will be not only for the Manipur people but for this country too. There are many other things in which Manipur people feel they are neglected. There are no industries there. Even in the fourth five year

plan, only Rs. 50 lakhs have been allotted. For what? Not for any industry, but only for techno-economic survey and for some other things which we cannot understand.

We have got a liaison house at Calcutta called the Manipur House. Rs. 5 lakhs have been spent on this. The bureaucrats feel so sore towards the elected people like MPs and MLAs that they say that the liaison house is meant for Government officers and not for the public or for the elected people. Whereas a Government servant can stay there by paying only Rs. 2.50, an MP has to pay Rs. 20. This is how the bureaucrats are ruling the State.

I would only appeal to the House that we should not try to keep Manipur out of the picture. Even in this discussion on the Demands, in their own way, they are neglecting Manipur. The Manipur people feel that the people of India do not know their feelings. If the people of India appreciate the feelings of the Manipur people, I am sure the people of Manipur are also very anxious to support integration of Manipur with the rest of India. With these words, I appeal that the President's rule in Manipur be ended, that a mid-term poll be held and the aspirations of the Manipur people for full Statehood be fulfilled.

SHRI S. S. KOTHARI (Mand-saur): I should like to voice the serious concern that this House feels over the delay in the payment of compensation with regard to bank nationalisation, particularly the amount of Rs. 5,000 cash payable per shareholder. Some middle-class shareholders are seriously worried over it. They have approached us and said, why don't you raise this in the House? I would urge the minister to see that within a month this amount of Rs. 5,000 cash is paid to each shareholder and the balance amount may be paid within three months, in any case not later than 31st March, 1970.

The follow-up actions with regard to bank nationalisation are also being unduly delayed. The excuse of the government now is that the matter is before the Supreme Court. But the

[Shri S. S. Kothari:]

government can approach the Supreme Court for relief in this matter with a request that they may be permitted to undertake the following things which are important and which cannot be delayed. A scheme for re-organisation of the structure of banks has to be brought before the House. Then a Central Board of Banking has to be constituted and its constitution announced here. The boards of banks have to be reconstituted and a re-orientation of banking policy has to be made. Finally, the absence of expeditious decision on loans is adversely affecting the working of banks. Loans to weaker sections, farmers and middle classes were promised at the time of nationalisation. I would request the Minister that these aspects should be looked into and immediate follow-up measures of implementation taken.

Then, until recently the wholesale price level index was about 225. Then one fine morning we were surprised and mystified to find that the price level came down to 160. It was a jugglery on the part of the experts in the Finance Ministry. The base year was changed from 1952 to 1962 suddenly and without the consent of Parliament. On what basis have they done this? Is this the way they want to bring down the price level? This is a very serious matter as the public is being, shall I say, hoodwinked, though it is a very strong word to use. The government should have issued a proper notification, changing the base year for the index of wholesale prices. If this is the way they manage the affairs of the government, it is not fair either to the House or to the public. I hope the Minister would revert back to the base year of 1952, which was giving a correct index number for wholesale prices, so that people can judge where they stand and what the value of money is.

Lastly, I am grateful to you, Sir, for your indulgence.

SHRI UMANATH (Pudukkottai): I have only two points. The first one is with regard to the proposal of the government to de-control cement from the 1st of January. I

say that the government should not give effect to this decision to de-control cement. If de-control is made, where is the guarantee that the prices will not go up? Government's contention is that there is a gentlemen's agreement with the monopolists. We know how that gentlemen's agreement works. Three years ago there was a similar gentlemen's agreement between the government and the monopolists on the basis of which government gave them Rs. 4.50 or 5 per ton of additional money for the purpose of expansion of the cement industry and CACO was formed. CACO mopped up the resources all right, but there was no expansion of the cement industry. There was only expansion of the coffers of the Swatantra and Congress Party. Therefore, they should not rely on any such gentlemen's agreement.

Secondly, on the question of Chandigarh, we saw the emotion of our friend from Haryana, Shri Randhir Singh. We also know the emotions of the people of Punjab, as expressed by Sant Fateh Singh in his decision to self-immolate very shortly. This has created bitterness between vast sections of the people. I would hold the Central Government responsible for this bitterness, because at the time of reorganisation of these two States our party took the view that justice demands that Chandigarh must go to Punjab. So far as the Commission is concerned, it is a mischief played by the Central Government so that fighting will go on between both parties and the Central Government will have an upper hand.

श्री प्रेमचन्द वर्मा : यह सप्लिमेंट्री डिमान्ड है और पंजाब की सिफारिश कर रहे हैं। कहते हैं कि पंजाब को चण्डीगढ़ जाय, यह क्या बात है ?

SHRI UMANATH: I have got my views on that.

श्री प्रेमचन्द वर्मा : यह उन्होंने गलत बात कही है।

SHRI UMANATH: When he spoke and when Shri Randhir Singh spoke I kept quiet; not that I agreed with them but I wanted them to have their

say. So, I would say that this is a political mischief played by the Central administration so that the fight will go on between the people of the two States. Therefore, I say that the Central Government which was responsible for this should unentangle that knot and see that justice is done. And that can be done only if Chandigarh is given to the people of Punjab.

SHRI LOBO PRABHU (Udipi): Sir, my first cut motion relates to the creation of a separate secretariat for the nationalised banks. This is estimated to cost Rs. 5 lakhs now and something like Rs. 12 lakhs for a whole year. I would like to point out to the Hon. Minister that a full time secretariat is certainly a question involving a large sum of money we spend or misspend and is also a question of diluting and delaying the functions of these banks. There is no need to have a Government department to work the nationalised banks. The proper authority for that is the Reserve Bank. I would request the Government to reconsider seriously whether they should not disband this secretariat which they are setting up and which will seriously impede any hope of success of the nationalised banks.

My second cut motion is in relation to the extra expenditure in the Ministry of Industrial Development arising out of the creation of the Ministry of Foreign Trade. One would have thought, when no new work was being created and there was only a transfer of work from one ministry to another, that no further expenditure was necessary. But somehow every time a change takes place, Government finds it necessary to add officials and add to the expenditure in the confidence that the taxpayer would not notice it and no one would care. I would like the Minister to consider seriously whether some retrenchment cannot be made from the Ministry from where the work has been transferred to make up for the increase in work in this Ministry.

Then in respect of the commission on the British India Corporation, there has been undue delay. This was

a commission which had to act quickly. You have given them time now till the end of January. I do hope there will be no further extension of time.

Now I am coming to the most important subject of reduction of 37 per cent in the fares of Air India in order to meet the cut-throat competition of foreign airlines. It is a very big risk to take that by reducing your fares by 37 per cent, you will win back the custom from those who are having a cut-throat war. There is a better way of dealing with this and that is that you have to see that your services improve and that they are competitive. No attention seems to have been paid to this.

There is also the fact that you are probably having an excess of space in your planes. You have just been adding services without thinking of the fares available. I would suggest that there should be a committee on this to decide whether the fares should be cut in this manner, because you may seriously be involved in a loss when you are hoping for a gain.

I would also like the Ministry to consider whether this fare concession should be confined only to Indians because it will amount to a kind of discrimination and may provoke retaliation. Similarly, fare collaboration with the BOAC will also be a kind of discrimination in favour of one country alone. It is a very, very dangerous move which we have taken rather lightheartedly. I do hope, Government will reconsider the matter further before they proceed.

Now I come to a subject of the utmost interest to this House, namely, the addition of one more Deputy Chief Whip for the Congress Party and the provision for three cars for the Deputy Chief Whips. It is very unfair that the Congress Party should keep on creating and adding to their Whips. We are all entitled to some kind of Whips. The Congress Party, which has been reduced to its present size, should reduce the number of Whips instead of adding to their number. I would suggest that if they

[Shri Lobo Prabhu]

want so many Whips, they must give the equivalent of what they are spending to other parties also so that they may spend it on their Whips.

Lastly, I come to the Grants to the Soviet pharmaceutical and medical complex at Rishikesh and Madras. There is something very wrong about this complex. We are losing Rs. 3.5 crores every year. You are thinking of diversifying the production at Rishikesh. This will imply an additional cost to the capital structure which will probably mean more loss. However much the Government may love the Soviets, there is the necessity to see if this country should be burdened with three complexes which are running at a loss and which have no prospect of making any profit.

MR. DEPUTY-SPEAKER: The Hon. Minister.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Kindly give me a minute. You are only denying my right.

MR. DEPUTY-SPEAKER: Another Member also has spoken from your party; two Members have spoken from your party.

SHRI JYOTIRMOY BASU (Diamond Harbour): I wanted to speak about corruption charges against the former Law Minister who is the Chairman of the Basumati Ltd. about which details were placed on the floor of the House. I had also written to the Prime Minister. The Government is sitting over it.

MR. DEPUTY-SPEAKER: Order, order.

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): Sir, I may be allowed a minute. There is a very serious matter. I never raise it in this manner. Just one minute.

MR. DEPUTY-SPEAKER: All right; only a minute.

SHRI B. K. DASCHOWDHURY: I will read out only the telegram that I have received.

Sir, here, you kindly see what is the condition in one part of the country, that is, Cooch Behar, my constituency. Today, I got this telegram which reads as follows:

"Marxist Communist Party enforced reign of terror in Chilki Bhat Anchal under Kotwali Stop.

SOME HON. MEMBERS: Shame, shame!

SHRI B. K. DASCHOWDHURY: "They encircle and gherao any person entering that Anchal and cross examine him stop no person can walk and talk freely stop.

SHRI JYOTIRMOY BASU: How is it relevant here? (*Interruptions*).

Mr. DEPUTY-SPEAKER: This is not relevant..... (*Interruptions*).

SHRI K. LAKKAPPA (Tumkur): It is relevant. The freedom of movement cannot be denied.....(*Interruptions*).

Mr. DEPUTY-SPEAKER: This is irrelevant to the subject before the House.

SHRI B. K. DASCHOWDHURY: May I submit under article 256 of the Constitution, the Centre has got the right to give directives to the State to honour the laws made by Parliament.

I read the telegram further:

"They looted whole property of eight forward block supporters of that Anchal on seventeenth stop many people left home stop.....

MR. DEPUTY-SPEAKER: Order, order; kindly resume your seat. (*Interruptions*).

SHRI B. K. DASCHOWDHURY: It says:

"Police inactive stop they burnt one handloom factory and injured four persons at Pesterjhar in Chakchaka Anchal on fifteenth stop police arrested none.....

MR. DEPUTY SPEAKER: Order, order. You asked me to give only one minute. This is all irrelevant. Nothing will be taken down now.

SHRI B. K. DASCHOWDHURY**:

MR. DEPUTY SPEAKER: Shri Dhireswar Kalita; only one minute. Two Members have already spoken from your party.

SHRI JYOTIRMOY BASU: I want only one minute.

SHRI DHIRESWAR KALITA (Gauhati): My Hon. friend, Shri Meghachandra, said something about the Chief Commissioner of Manipur, amassing huge money with the conspiracy and help of a security official. He has also said that he has also managed to get some arms from the Manipur Palace. This man has been upgraded as Lt. Governor, and he is also going as Ambassador to Burma. Government should take note of these and make an inquiry into these.

SHRI JYOTIRMOY BASU: I would like the Hon. Minister to say categorically what steps have been taken against the former Law Minister and Chairman of Basumati Limited against whom there are serious charges of black money, misappropriation of newsprint and also tampering with..... (Interruptions) Mr. A. K. Sen.

MR. DEPUTY SPEAKER: Mr. Shiva Chandra Jha.

SHRI RANDHIR SINGH: Kindly expunge this, Sir. He is such a prominent man. It must be expunged.

MR. DEPUTY SPEAKER: Mr. Shiva Chandra Jha.

श्री शिवचन्द्र झा (मधुबनी): डिमांड नम्बर 110 के तहत चौदह करोड़ पच्चीस लाख रुपया आप कम्पेंसेशन पे करने के लिए ले रहे हैं। मैं समझता हूँ कि यह जो कम्पेंसेशन वाली बात है यह बेकार है। कोई कम्पेंसेशन देने की जरूरत नहीं है। रुम में प्रापर्टी राइट का ख़ात्मा किया गया है, कोई कम्पेंसेशन नहीं दिया

गया है। लेकिन यहां सरकार चौदह करोड़ कम्पेंसेशन के तौर पर देना चाहती है। यह बिल्कुल फ़जूल की बात है। अगर आप इरिगेशन के लिए यह पैसा मांगते तो हम समझ सकते थे! उसके लिए आपने एक हजार ही मांगा है। पश्चिमी कोसी नहर की मांग बहुत अर्से से चलती आ रही है। उसके लिए अगर पैसा मांगते तो बात समझ में आ सकती थी और आपको हम पैसा दे सकते थे। मधुबनी सब-डिविज़न में अकाल पड़ा हुआ है, उसको अकाल ग्रस्त इलाका घोषित करते तो बात समझ में आ सकती थी। मधुबनी सब डिविज़न में मखुआ नहर की मांग है। उसके लिए अगर आप पैसा मांगते तो हम खुशी से दे सकते थे। लेकिन उस तरफ आपका ध्यान ही नहीं है।

डिमांड नम्बर 88 जो टूरिज्म से सम्बन्धित है, उसके अन्तर्गत आपने 44 लाख रुपये की मांग की है। लेकिन मधुबनी में मोबाड़ा नाम का एयरपोर्ट है जो कि अंग्रेजों के जमाने का बना हुआ है। उसमें सुधार की बात नहीं सोची जाती है। वह वैसे का वैसा है। उसके लिये आप नहीं देंगे। मैं कहना चाहता हूँ कि कम्पेंसेशन की बात आप न करें। प्रिवी पर्स आप खत्म कर दें तो आपको पांच साड़ें-पांच करोड़ मिल जाएगा। राज्य सभा ने एक प्रस्ताव स्वीकार किया है। आप यहां प्रस्ताव लायें और उसको हम एक मिनट में पास कर सकते हैं।

इन शब्दों के साथ जो यह सप्लीमेंट्री डिमांड है, इन्का मैं विरोध करता हूँ।

श्री राम चरण (खुर्जा) : बैंकों के राष्ट्रीयकरण के बाद जो कार्रवाई आपको करनी चाहिये थी वह आपने नहीं की। इससे सिद्ध होता है कि समाजवाद का झूठा ढिंढोरा ही आप पीटते हैं। राष्ट्रीयकरण से न हरीजनों को, न अनुसूचित जातियों को, न किसानों को, न कम आय समूह को, फायदा हुआ है और न ही आपने समाज-

[श्री राम चरण]

वादी कोई और कदम उठाये हैं। इन मांगों से न सरकारी कर्मचारियों को भ्राराम मिल सकता है न किसानों को, न पिछड़ी जातियों को, न भूमिहीन किसानों को। इन मांगों को मंजूर नहीं किया जाना चाहिये। समाजवाद के लक्ष्य को सामने रखते हुए आप मांग पेश करें जिससे नब्बे प्रतिशत लोगों को भ्राराम मिल सके।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I am grateful to the Hon. members who have participated in this debate and have asked certain questions and also thrown useful suggestions.

To start with, Mr. Patodia painted a very grim picture of the Indian economic scene. According to him, exports are dwindling, deficit financing is increasing and the Indian economy is going from bad to worse. As far as this picture which has been painted by Mr. Patodia is concerned, we certainly beg to differ from that. Exports have risen last year by 13.2 per cent; the industrial production in the first half of this year rose by 7.5 per cent; and on the agricultural front, the production is likely to be over a hundred million tonnes. Therefore, the picture is not what he has painted. On the contrary, the picture is more hopeful. It is likely that on account of the various policies.....

SHRI DHIRESWAR KALITA : Who supplied you the figures?

SHRI P. C. SETHI : They are our figures.

SHRI DHIRESWAR KALITA : Have you verified them?

SHRI P. C. SETHI : They are more than verified.

As far as the picture painted by him, it is not fully correct. But we will certainly take action wherever there are deficiencies and try to improve upon things.

As far as the question of providing housing and employment to all persons is concerned, this type of deve-

lopment could come only through a sustained effort for a long time and not overnight. For this purpose we will have to take a policy and a programme and I hope we are going on the right track and in the right direction.

Then Shri Nitiraj Singh Chaudhary said about the leakage of revenue with regard to a particular scooter firm. He also mentioned about a customs case and he also said some Members—I do not know who they are—wanted to get rich quicker after coming to Parliament. I have requested him to pass on those papers to me and we will certainly look into it. As far as the revenue of this particular firm is concerned, if there is any income tax or wealth tax leakage, we will certainly look into it. If it is a question of price structure and going into the price problem of this particular company, then, certainly, we will appoint a Cost Accountant to go into the whole thing and I am told in consultation with the Ministry of Industrial Development there is already a proposal to look into all these complaints. With regard to the customs case which he has said, we will certainly go into that.

Hon. Member, Shri Ranjit Singh, raised a point and said that by commanding the heights of economy the budget should not be proposed and framed by the heights of foolishness. I was surprised by the remarks of the Hon. Member. I was under the impression that he is an expert in handling the gun. Now I have come to know that he is trying to understand the economic affairs also and is trying to understand the budget.

AN HON. MEMBER : He is only trying.

SHRI P. C. SETHI : Yes, he is trying. I am saying that he is trying because he has said about housing that 50 per cent of the houses are provided to Class I officers while only 25 per cent is provided to other persons. Now, actually the houses are not provided on the basis of classes I and II officers. Rather the houses are allotted like this, that

upto a pay range of Rs. 175 category I houses are allotted, and they have got 50 per cent satisfaction. This is absolutely contrary to what he has said. Those whose Pay is upto Rs. 175, they get 50 per cent satisfaction. In regard to those whose pay range is Rs. 3,000 and above they are entitled to Category VIII—it is about 25 per cent and he is absolutely contradicting the facts as they stand. That is why I said that it will take some-time for him to understand the budgetary matters. He was also pleased to quote Abraham Lincoln. I would not enter into that controversy but I would only say that anything good and which could apply to our conditions and our desires and aspirations, we will certainly take it whether it comes from Abraham Lincoln or from any other country. But we cannot just fix it up on the Indian scene because it comes from such an eminent person like Abraham Lincoln. We will have to work in our own conditions and according to our aspirations, programmes and policies. Therefore, whatever has been said by somebody is not completely applied to the Indian scene as such where we can give everybody whatever he likes in the present context of Indian economy.

Then Hon. Shri K. G. Deshmukh raised the problem of cotton and kapas. I would only say that I would pass it on to the Ministry of Commerce to take care of his suggestions and problems. But I would like to add that as far as cotton is concerned, although in the initial years of our freedom, the production of cotton did increase considerably, since the last couple of years the production of cotton is not increasing. As far as the quality is concerned, we are certainly not trying to improve the quality of cotton to the extent desirable. That is why we are still importing cotton worth Rs. 100 crores from foreign countries; and there is need for research and development in the cotton sector.

Shri Sezhiyan raised the question of flood relief measures and drought relief measures. A story was put out either by some newspaper or by

some politician that Tamil Nadu was given a grant for drought relief only in order to purchase the 25 MPs, here or the DMK Government there. From whatever quarter this has emanated, this is a very uncharitable accusation. Drought relief or flood relief is not given to purchase this State or that State or this or that section of MPs, but on the basis of the reports of the extent of the calamity and the relief required to meet it. Whenever there is such a calamity, a team of officers is sent. After they survey the area, they make a report, and grant is given on that basis. As Shri Sezhiyan rightly pointed, this entire amount given is not in the form of grant or aid but most of it is in loan and only a very small part is in the form of aid. Therefore, whatever has been given to Tamil Nadu or Orissa or Rajasthan, or any other State was not to placate or purchase support here or there, but on the basis of the relief required according to the various measures undertaken by the respective States.

Shri Umanath and Shri Sezhiyan also mentioned about cement control. I would not go into details. Government are seized of the matter and it is under serious consideration.

Shri Panigrahi raised certain questions concerning the debt service liability and the foreign loans we have to repay. The total estimated outgo from the country during the Fourth Plan period in the form of free foreign exchange would be on account of principal Rs. 1,118 crores and interest Rs. 707 crores totalling Rs. 1,825 crores. The estimated amount which we will repay through exports will be Rs. 369 crores and interest on it Rs. 86 crores making it Rs. 455 crores. So the grand total on this account would be about Rs. 2,280 crores.

There is no denying the fact that our foreign exchange will not improve unless the adverse balance of trade is removed. Therefore, the entire effort will have to be increased our exports and reduce our imports by way of import substitution. We

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should also conserve foreign exchange by plugging loopholes in the flight of foreign exchange whether in the form of smuggling or any other source. All possible measures would have to be taken in that direction. It is hoped that with the growth of exports continuing at the rate of 7 per cent and the other measures by 1980 it will be possible to reverse the deficit and turn it into a favourable balance of trade. Let us move in that direction as we are already doing.

Shri P. V. Shastri referred to the Narmada tribunal. There is a difference between a Tribunal and a Commission. It is possible that a Commission's report may or may not be acceptable to Government. But as far as I can understand whatever comes from the tribunal, whenever it is appointed for any purpose, comes in the form of an award. So, I hope that whatever comes from the Narmada tribunal would be taken as an award by the contending parties. But I would like also to make it clear that as far as the Madhya Pradesh Government is concerned, the Chief Minister of Madhya Pradesh has made their position clear, and the Gujarat Chief Minister has also made their position clear. But, at the same time, this tribunal is going into this matter.

I would not take the time of the House, but I would briefly reply to the other points which were raised by other Hon. Members. Shri Prakash Vir Shastri mentioned about the progressive use of Hindi in courts and other places. Certainly, progressive use of Hindi is being made, and we hope that the respective State Governments and the Supreme Court and the High Courts, wherever they can do so, would certainly take cognizance of this and would move in that direction.

Then, Shri Esthose raised certain points about the benefits that should have accrued to the workers, and other Hon. Members have also raised points about bank nationalisation and the benefits which should have accrued to the common man. The fact remains that on account of the

case in the Supreme Court, we are not in a position to give the banks any directives,.....

SHRI S. S. KOTHARI: I made a specific point that the Government should approach the Supreme Court.

SHRI P. C. SETHI: Let me complete it. I am not going to ignore what he has said. I am coming to it. As far as this matter is concerned, certainly we are not in a position to give any directive to the banks. During the course of the negotiations we have made it amply clear, and most of the banks have already formulated most of the schemes, and they are moving in that direction, in order to give relief to the common man. Actually, some reports might be coming already that it is not being implemented properly or it is not being extended to all the concerned people and places, but, at the same time, we are also getting reports from time to time that most of the banks have started doing it and they are doing it in the correct direction.

Shri Esthose and one other Hon. Member pointed out certain aspects of the Cochin shipyard.

AN HON. MEMBER: The other was Shri Mangalathumadam.

SHRI P. C. SETHI: It is rather a difficult name to pronounce! As far as this is concerned, I would only like to say that the Cochin shipyard has already been included in the fourth Five Year Plan and the negotiations with the Mitsubishi Co., have been partly completed; a revised project report has come; and land is being acquired and already Rs. 1.24 crores has been spent, and provision for more expenditure has been made for this year, and it is on the way. Therefore, it is not only a form of slogan, as was said, but we are trying to move in the direction of implementing it.

SHRI P. P. ESTHOSE: This is the regular reply we are hearing over the last 10 years from the Hon. Ministers. But the question is, when will it materialise. That is more important.

SHRI P. C. SETHI: As far as I am concerned, I am saying it for the first time.

SHRI P. P. ESTHOSE: The Shipping Minister is there.

SHRI P. C. SETHI: Then, Shri-mati Ila Palchoudhuri made a point.

SHRI P. P. ESTHOSE: What is the attitude towards upgrading the Cochin city?

SHRI P. C. SETHI: As far as the question of upgarding is concerned, we had a mid-term survey for about 32 or 33 cities and we were seriously considering that at least those cities for which the surveys had been completed should be raised, but in the meanwhile, when we were in the process of coming to a decision, a spate of representations came from many other cities and adjoining States. Therefore, the whole thing is, so to say, in a melting-pot. I would say that at any rate, by 1971, every city according to the population will have to be upgraded. But in the meanwhile, whatever survey has been completed, we will try to have a second look at it without having much of opposition.

SHRI HEM BARUA: Is it in the melting-pot or in cold storage?

SHRI P. C. SETHI: Mr. S. M. Joshi made a point about having a Central Economic Service. I would like to state for the information of Hon. Members that as far as the Central Economic Service is concerned, it is already in existence since 1964. But if he has anything to say about some cadre or anything, then, just as we have a special cadre where we are empanelling the personnel for the public sector projects, if there is any such idea, he may kindly pass it on to us, and we will see what can be done about it.

Mr. Viswanatham made certain points about banks. He said, just like Apollo 11 and 12 which went up and came down similarly the position about banks is coming back. As I have just said, it is not so: as soon as the court case is decided, we would go into it and take necessary action.

Mr. Lobo Prabhu said we have already opened a new department of banking and started incurring more expenditure. He asked, why can't we leave it to the Reserve Bank? I would say to him that the Reserve Bank would play its part, but when we have taken over 14 major banks, it requires a lot of follow-up measures and even at governmental level, we have to do much. Therefore this department has become necessary. There was no other alternative.

Mr. P. C. Verma demanded a separate tribunal for Bhakra I would convey his feelings to the concerned minister.

About tourism, while Mrs. Ila Palchoudhuri welcomed the concession given, Mr. Lobo Prabhu was apprehensive whether this would result in greater return to Air India. There was a real demand that while other companies are giving it, we should also give it. Therefore, this has been decided. The overall position would be, although for three or four years we would be losing Rs. 17 to 18 lakhs, excluding the dividends, on the whole it would be beneficial to Air India. I am sure the system would be welcomed by those Indians who are residing in U.K.

Mr. Randhir Singh started by saying that he is speaking on Demands Nos. 14, 45, 110, 112; 67; 124 and 88. But he started with Chandigarh and ended with Chandigarh. Certainly I have great respect for his feelings. There are also the feelings of Hon. members from Punjab. The matter is already before the entire country and I have nothing much to say about it.

Shri Madhukar spoke about the Gandak project and the development of Bihar. Since we are going to discuss Bihar Demands, I would not take the time of the House now on this.

Mr. Naval Kishore Sharma spoke about the drought relief measures for Rajasthan. For flood relief, the total amount asked by the State Government was about Rs. 3 crores. We have not received the details of

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it. We have agreed to give them this amount. As far as drought relief is concerned, about Rs. 18 crores have already been given to Rajasthan.

Mr. Hem Barua and Mr. Meghachandra made certain points about the position of Manipur. It was said that MPs are not allowed to stay in the guest house. My information is, it is not so.

SHRI TENNETI VISWANATHAN : When an MP directly tells us, what is your other information that you want?

SHRI UMANATH : You must enquire into it as to how officers prevented MPs, from staying there.

SHRI P. C. SETHI : I would enquire into it.

We do not want to neglect Manipur. That is why in the third plan outlay, there was a provision of Rs. 12 crores for Manipur. In the fourth plan, it is more than Rs. 27 crores. So, the plan outlay for Manipur has increased. This is central assistance so far as Manipur is concerned.

SHRI UMANATH : It seems they charge Rs. 2.50 from officials and Rs. 20 from MPs. That was the complaint.

SHRI P. C. SETHI : I will look into it. But there would be some difference between officers on duty and Members of Parliament.

SHRI UMANATH : In other States there is no difference at all. We are charged the same rates.

SHRI S. M. JOSHI : We are treated as officers on duty.

SHRI P. C. SETHI : We are not trying to discriminate between one State or another, whether it is Kerala or Manipur. All possible devolutions which occur according to the recommendations of the Finance Commission will be given to them. Still, if there are any peculiar problems they would be gone into by the Planning Commission and the National Development Council.

Shri Kothari asked why we are not paying compensation for bank nationalisation and what is the reason for the delay. Firstly, we have not received the reports from the concerned banks. The last date for receiving reports from these banks is 18-1-70. So far we have received it from four banks and we hope other banks will follow suit. To some extent it is also due to the case pending in the Supreme Court. The question of compensation is also being argued in the Supreme Court. So, I would say that as soon as the legal position is clear we will expedite it.

SHRI S. S. KOTHARI : Then, what about the change of the base year from 1952 to 1962 for calculation of wholesale price index?

SHRI P. C. SETHI : It would be very difficult for me to enlighten the Hon. Member, who is already more enlightened than me.

Shri Lobo Prabhu raised the question of the B.I.C. enquiry. I think the last date for that is January 1970—of course, I speak subject to correction. I hope that the Commission would not ask for an extension and the enquiry would be completed by that time.

I have nothing more to add.

MR. DEPUTY-SPEAKER : I will now put all the cut motions to the vote of the House.

All the cut motions were put and negatived.

MR. DEPUTY-SPEAKER : The question is:

“That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of the following demands entered in the second column thereof—

Demands Nos. 14, 51, 58, 67, 88, 96, 100, 101, 110, 112 and 124”.

The motion was adopted.

17.53 hrs.

APPROPRIATION (No. 6) BILL,*
1969

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1969-70.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1969-70."

The motion was adopted.

SHRI P. C. SETHI: I introduce† the Bill.

I beg to move: †

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1969-70, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1969-70, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We will now take up clause by clause consideration.

The question is:

"That clauses 2, 3, the Schedule clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

clauses 2, 3, the Schedule, clause 1. The Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: I beg to move: "That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".
The motion was adopted.

17.55 hrs.

DEMANDS† FOR SUPPLEMENTARY GRANTS (MANIPUR), 1969-70

DEMAND NO. 1—LAND REVENUE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 92,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Land Revenue."

DEMAND NO. 10—GENERAL ADMINISTRATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 11,85,000 be granted to the President out of the Consolidated Fund of the Union Territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of General Administration."

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 20-12-69.

†Introduced/moved with the recommendations of the President.

DEMAND No. 13—POLICE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 31,45,800 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Police."

DEMAND No. 15—EDUCATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 18,51,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Education."

DEMAND No. 16—MEDICAL

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 77,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Medical."

DEMAND No. 17—PUBLIC HEALTH

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,57,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Public Health."

DEMAND No. 19—ANIMAL HUSBANDRY

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,14,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Animal Husbandry."

DEMAND No. 22—COMMUNITY DEVELOPMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,48,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Community Development."

DEMAND No. 34—MISCELLANEOUS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 13,27,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of Miscellaneous."

DEMAND No. 41—CAPITAL OUTLAY ON P.W.D. BUILDINGS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 10,00,000 be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Capital Outlay on P. W. D. Buildings."

The House has agreed that there would be no discussion; so, I am putting them to the vote of the House.

The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the Union territory of Manipur to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of the following demands entered in the second column thereof—

DEMAND NOS. 1, 10, 13, 15, 16, 17, 19, 22, 34 AND 41."

The motion was adopted.

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MANIPUR APPROPRIATION BILL*,
 1969

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Sir, I move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1969-70.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1969-70."

The motion was adopted.

SHRI P. C. SETHI: Sir, I introduce† the Bill.

Sir, I move†

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1969-70, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Manipur for the services of the financial year 1969-70, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The question is:

"That clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: Sir, I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

—
 17.52 hrs.

DEMANDS† FOR SUPPLEMENTARY GRANTS (BIHAR), 1969-70

DEMAND NO. 2—LAND REVENUE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,46,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Land Revenue."

DEMAND NO. 3—STATE EXCISE DUTIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 100 be granted to

*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-12-69.

†Introduced/moved with the recommendations of the President.

[Mr. Deputy-Speaker]

the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of State Excise Duties".

DEMAND No. 4—TAXES ON VEHICLES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 7,300 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Taxes on Vehicles."

DEMAND No. 6—REGISTRATION FEES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 10,500 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Registration Fees."

DEMAND No. 9—STATE LEGISLATURES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 19,10,200 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of State Legislature."

DEMAND No. 10—GENERAL ADMINISTRATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 7,80,800 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will

come in course of payment during the year ending the 31st day of March, 1970, in respect of General Administration".

DEMAND No. 11—ADMINISTRATION OF JUSTICE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 3,50,100 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Administration of Justice".

DEMAND No. 12—JAILS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 43,00,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Jails."

DEMAND No. 13—POLICE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 11,04,400 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Police."

DEMAND No. 15—SCIENTIFIC DEPARTMENTS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Scientific Department."

DEMAND NO. 16—EDUCATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,15,93,200 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Education."

DEMAND NO. 17—MEDICAL

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 9,11,400 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Medical."

DEMAND NO. 18—PUBLIC HEALTH

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 12,37,800 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Public Health."

DEMAND NO. 19—AGRICULTURE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 7,73,200 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Agriculture."

DEMAND NO. 20—ANIMAL HUSBANDRY

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,200 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Animal Husbandry."

DEMAND NO. 21—CO-OPERATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,27,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Industrial."

DEMAND NO. 22—INDUSTRIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,50,300 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Industries."

DEMAND NO. 25—MISCELLANEOUS SOCIAL DEVELOPMENTAL ORGANISATIONS (WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES)

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 700 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Miscellaneous Social Developmental Organisations (Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes)."

DEMAND NO. 28—IRRIGATION INCLUDING
MULTI-PURPOSE RIVER SCHEMES

MR. DEPUTY-SPEAKER: Motion
moved:

"That a Supplementary sum not exceeding Rs. 3,600 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Irrigation including Multi-purpose River Schemes."

DEMAND NO. 30—PUBLIC WORKS

MR. DEPUTY-SPEAKER: Motion
moved:

"That a Supplementary sum not exceeding Rs. 1,10,02,600 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Public Works."

DEMAND NO. 31—PUBLIC WORKS—
ESTABLISHMENT

MR. DEPUTY-SPEAKER: Motion
moved:

"That a Supplementary sum not exceeding Rs. 8,41,800 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Public Works—Establishment."

DEMAND NO. 32—FAMINE RELIEF

MR. DEPUTY-SPEAKER: Motion
moved:

"That a Supplementary sum not exceeding Rs. 53,00,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Famine Relief."

DEMAND NO. 35—FOREST

MR. DEPUTY-SPEAKER: Motion
moved:

"That a Supplementary sum not exceeding Rs. 3,41,800 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Forest."

DEMAND NO. 36—MISCELLANEOUS
(GRAM PANCHAYAT)

MR. DEPUTY-SPEAKER: Motion
moved:

"That a Supplementary sum not exceeding Rs. 88,300 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Miscellaneous (Gram Panchayat)."

DEMAND NO. 37—MISCELLANEOUS

MR. DEPUTY-SPEAKER: Motion
moved:

"That a Supplementary sum not exceeding Rs. 7,38,800 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Miscellaneous."

DEMAND NO. 38—MISCELLANEOUS (PUBLIC RELATIONS DEPARTMENT)

MR. DEPUTY-SPEAKER: Motion
moved:

"That a Supplementary sum not exceeding Rs. 2,19,600 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Miscellaneous (Public Relations Department)."

DEMAND No. 39—MISCELLANEOUS (EXPENDITURE ON DISPLACED PERSONS)

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 8,90,500 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Miscellaneous (Expenditure on Displaced persons)."

DEMAND No. 40—MISCELLANEOUS (CIVIL DEFENCE)

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 25,500 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Miscellaneous (Civil Defence)."

DEMAND No. 42—CAPITAL OUTLAY ON INDUSTRIAL DEVELOPMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 39,54,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Capital Outlay on Industrial Development."

DEMAND No 43—CAPITAL OUTLAY ON OTHER WORKS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 30,00,000 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Capital Outlay on Other Works."

DEMAND No. 46—LOANS AND ADVANCES BY STATE GOVERNMENT

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,15,39,800 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Loans and Advances by State Government."

Hon. Members may now move the cut motions, subject to their being otherwise admissible.

SHRI K. M. MADHUKAR (Kesaria): I beg to move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,46,000 in respect of Land Revenue be reduced by Rs. 100."

[Failure of Government in checking the bungling in the settlement of Bhoodan land donated by Hathua State in Chupra District (1).]

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,46,000 in respect of Land Revenue be reduced by Rs. 100."

[Delay in the distribution of Bhoodan land and the failure of Government in setting up all-party committees (2).]

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,46,000 in respect of Land Revenue be reduced by Rs. 100."

[Failure of Government in occupying the land donated by its owners to Bhoodan and which is still in their possession (3).]

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,46,000 in respect of Land Revenue be reduced by Rs. 100."

[Failure of Government in checking the favouritism shown in the

[(Shri K. M. Madhukar]

distribution of Bhoodan land and in removing legal hurdles in regard thereto (4).]

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,46,000 in respect of Land Revenue be reduced by Rs. 100."

[Failure of Government in checking wrong settlement of Bhoodan land in Madhuban Thana (Bihar) (5).]

"That the demand for a supplementary grant of a sum not exceeding Rs. 1,46,000 in respect of Land Revenue be reduced by Rs. 100."

[Failure of Government in checking favouritism shown in distribution of Bhoodan land among the landless (6).]

"That the demand for a supplementary grant of a sum not exceeding Rs. 7,300 in respect of Taxes on Vehicles be reduced by Rs. 100."

[Failure of Government in repairing the vehicles belonging to the State Transport Corporation (7).]

"That the demand for a supplementary grant of a sum not exceeding Rs. 7,300 in respect of Taxes on Vehicles be reduced by Rs. 100."

[Failure of Government in preventing the grounding of several vehicles by the State Transport Corporation (8).]

"That the demand for a supplementary grant of a sum not exceeding Rs. 7,300 in respect of Taxes on Vehicles be reduced by Rs. 100."

[Failure of Government in asking the State Transport Corporation to provide facilities, good behaviour to passengers (9).]

"That the demand for a supplementary grant of a sum not exceeding Rs. 7,300 in respect of Taxes on Vehicles be reduced by Rs. 100."

[Failure of Government in impressing upon the State Road Transport Corporation to run the buses in time. (10).]

उप.ध्यक्ष महोदय, बिहार की विधान सभा के चालू न रहने से आज आपको बिहार राज्य का

बजट लोक सभा में पेश करना पड़ा है। बिहार की आज बड़ी अजीब परिस्थिति है—प्राकृतिक सम्पदा में यह राज्य सबसे आगे होने पर भी, जहां कोसी और गंगा जैसी नदियां हैं, जो लगातार साल भर पानी देती हैं, जहां की जमीन इतनी उपजाऊ है, खास कर उत्तर बिहार की जमीन इतनी उपजाऊ है कि बिना खाद के भी वहां तरह तरह की फसलें होती हैं, जहां इतनी खानें हैं कि अगर उन का इस्तेमाल किया जाय तो बिहार समृद्धि में सबसे आगे आ सकता है, लेकिन फिर भी वह आज पिछड़ा हुआ है। यह बड़े कलंक की बात है। पिछले 22 वर्षों में जो कांग्रेसी हकूमत वहां रही, उसने ऐसे काम किये, जिनसे बिहार की जनता को उस कलंक को धोने में समय लगेगा, क्योंकि बिहार की उर्वरा भूमि, सोना उगलने वाली भूमि का वह इलाका सबसे पिछड़ा हुआ इलाका है। उत्तरी बिहार में जो चम्पारन का इलाका है, गंगा का इलाका है, सहरसा और पूर्णिया के इलाके हैं, इन इलाकों में पूरे हिन्दुस्तान की प्रति व्यक्ति आय के मुकाबले सबसे न्यूनतम आय है। यह सब इसलिये हुआ कि बिहार के लिये जो निश्चित नीति निर्धारित करनी चाहिये थी, जो निश्चित नीति अख्तियार करनी चाहिये थी, वह नहीं की गई। आप जानते हैं—आयंगर आयोग और मधुकर आयोग ने जो अपनी रिपोर्टें दी हैं उनमें उन्होंने साफ तौर से कहा है कि वहां के नेताओं ने अपने व्यक्तिगत लाभ के लिए, अपने जाति-भाइयों के लाभ के लिये, अपने रिश्तेदारों को मदद पहुंचाने के लिये काम किया लेकिन जनता को लाभ पहुंचाने के सिलसिले में कोई काम नहीं किया, जिसका नतीजा यह हुआ है कि बिहार आज बहुत ही बुरी अवस्था में है, एक तरह से बहुत ही पिछड़ी स्थिति में पड़ गया है।

17.58 hrs.

[SIRI M. B. RANA in the Chair]

बिहार की सरकार इसके लिए जिम्मेदार है जो कि 22 वर्षों तक पूंजीवादी राह पर चली।

वहां की सरकार ने बड़े लोगों की मदद करने का रास्ता अख्तियार किया। इसी वजह से बिहार आज इतना पिछड़ा हुआ है। बिहार को आगे बढ़ाने के लिये जो थोड़ा बहुत ध्यान दिया जाना चाहिए था वह ध्यान इस बजट में भी नहीं दिया गया है। ऐसा लगता है कि बिहार की तरफ सरकार का कोई ध्यान नहीं गया है। कुछ दिन पहले बिहार के एम पीज और एम एल एज ने एक मैमोरेण्डम दिया था जिसमें उत्तर बिहार की समस्याओं की चर्चा की गई थी। उन समस्याओं को दूर करने के लिए अलग से एक विकास बोर्ड की स्थापना होनी चाहिये थी लेकिन बदकिस्मती से बिहार की सरकार के एडवाइजर लोगों ने उसको नामंजूर कर दिया है। जो वहां के बड़े बड़े अफसर ह या सचिवालय में बैठने वाले सेक्रेटरी हैं वे तो आकाश में रहते हैं, बड़े बड़े महलों में रहते हैं, उनका सारा दृष्टिकोण जनता विरोधी है। वे जनता की समस्याओं की तरफ देखते भी नहीं हैं। उसी के परिणामस्वरूप आज बिहार पिछड़ा हुआ है। आज वहां पर प्रेसीडेंट रूल है जिसका साफ तौर पर मतलब यह है कि वहां पर नौकर शाही की हुकूमत है। हाल में वहां पर एक घटना हुई, जो एक एम पी कांग्रेस के ही हैं उनके साथ एस पी ने बवाल किया। इस प्रकार की बातों से पता लगता है कि नौकरशाही वहां पर इतना नीचे गिर गई है। वे जनता के प्रतिनिधियों का कोई सम्मान नहीं करते हैं, उनकी कोई बात नहीं मुनते हैं, उनको अपमानजनक बातें कहते हैं। मैं आपको चम्पारन जिले की बात बता रहा हूं। वहां जो डी एस ओ हैं वह लगातार दस वर्षों से एक भ्रान्तरी मैजिस्ट्रेट को रखे हुए हैं। वह भ्रान्तरी मैजिस्ट्रेट और एस डी ओ घूसखोरी में सम्मिलित हैं। वहां पर प्रदर्शन भी हुआ और तमाम लोगों ने यह मांग की थी कि वह भ्रान्तरी मैजिस्ट्रेट जो कि दस वर्षों से चला आ रहा है वह अपने पद का फायदा उठाकर घूसखोरी को बढ़ा रहा है। बिहार में घूसखोरी की समस्या इतनी बढ़ गई है कि नीचे के स्तर पर भी जो ब्लाक में ग्रामसेवक होते हैं, वी एल डब्ल्यू, वह आम किसानों और

मजदूरों से घूस लेकर तरह तरह से उनको सताते हैं। इस प्रकार की अवस्था आज बिहार के प्रशासन की हो गई है।

18-00

जो सप्लीमेंट्री डिमान्डन् रखी गई है उनमें एक आइटम बाढ़ के सम्बन्ध में भी है। मैंने जैसा कि पहले कहा है कि बिहार में बाढ़ एक स्थाई रोग हो गया है। पूर्णिया, सहरसा, दरभंगा और पटना के इलाके में तथा चम्पारन जिले में जो बाढ़ आई, वहां पर जो सहायता दी जानी चाहिए थी, वह सहायता नहीं दी गई। वहां की बाढ़ सहायता समिति में यह सवाल भी उठाया गया। चम्पारन जिले में एक नयी समस्या वाटर-नागिग की भी पैदा हो गई है—गंडक नहर निकलने से हो गई है। क्योंकि नहर निकलने से वहां पर पानी रुकता है। चम्पारन जिले की विकास कमेटी में यह सवाल उठाया गया था लेकिन उस पर कोई कार्यवाही नहीं की गई। (व्यवधान)

इसी प्रकार से सिंचाई की व्यवस्था का सवाल है। इस सिलसिले में जहां तक ट्यूबवेल लगाने की बात है, सरकार की ओर से ट्यूबवेल लगाने की व्यवस्था नहीं की जा रही है। इसका परिणाम यह होगा कि जहां पर नहरें नहीं जायेंगी वहां पर पानी की कोई व्यवस्था नहीं हो सकेगी।

न्याय विभाग और प्रशासन विभाग के सम्बन्ध में भी इसमें मांगें रखी गई हैं। जहां तक प्रशासन का सम्बन्ध है, आज चम्पारन, मुजफ्फरपुर म्युनिसिपैलिटीज की हालत बहुत खराब हो गई है। वहां की सड़कों की दशा बहुत ही खराब है। प्येय जल का अभाव है। नगरपालिकाओं के कर्मचारियों ने हड़ताल भी की थी और अपनी मांगें रखी थीं लेकिन वहां के एडवाइजर्स ने और गवर्नर साहब ने उनपर कोई ध्यान नहीं दिया। नीचे के कर्मचारियों की आज वहा बहुत ही बुरी अवस्था है। इसी प्रकार से शिक्षकों ने अपनी मांगें रखी लेकिन उन पर भी कोई सुनवाई नहीं की गई। पटना यूनिवर्सिटी के शिक्षकों ने भी

हड़ताल की है लेकिन कोई सुनवाई नहीं है।

इसी प्रकार से बिजली का सवाल है। बिजली का हाल यह है कि बिहार में दिन में एक घंटा भी बिजली ठीक से चालू नहीं रहती है। इस समस्या को दूर करने के लिए बताया गया था कि खास तौर पर नार्थ बिहार में थर्मल पावर स्टेशन खोलने जा रहे हैं। हम चाहते हैं कि सरकार उसपर तुरन्त ध्यान दे और नार्थ बिहार में थर्मल पावर स्टेशन खोले—खासकर मुजफ्फरपुर मॉतिहारी के बीच में। ताकि वहां पर बिजली की सप्लाई की कमी को पूरा किया जा सके।

वैसे ही बिहार में प्रशासन को मुधारने का सवाल है। प्रशासन का हाल यह है कि कहीं भी कोई आन्दोलन होता है तो वे कहते हैं कि नक्सलवाड़ी हो रहा है। अगर किसानों का भी कोई आन्दोलन होता है वह भी उनको नक्सलवाड़ी ही दिखाई देता है। मैं अपने इलाके की बात जानता हूँ जहां पर नक्सलवाड़ी का कोई सवाल नहीं था, किसानों का आन्दोलन होता है तो वह उनको नक्सलवाड़ी दिखाई देता है और वह उस आन्दोलन को पूरी तरह से दमन करते हैं।

आज बिहार में गन्ना उत्पादकों के लिए भयंकर संकट उत्पन्न हो गया है। इस उद्योग पर किसी न किसी प्रकार से 40 लाख लोगों की रोटि चलती है। लेकिन आज चीनी मिल मालिक गन्ना उत्पादकों पर तरह तरह से अत्याचार कर रहे हैं। छपरा जिले में गन्ना उत्पादकों का आन्दोलन भी चल रहा है जिसके कारण से मिलें बन्द हैं। चीनी मिल मालिक गन्ना उत्पादकों को, साधारण नियमों के अनुसार भी सहायित नहीं देते हैं। उनके बकाया का भुगतान नहीं कर रहे हैं। 7 रुपए 35 पैसे पर क्विन्टल गन्ने का जो भाव कल दिया गया है उससे किसानों में बड़ा क्षोभ है। अगर इस प्रकार से गन्ने का भाव गिराया जायगा तो आगे चलकर गन्ना उत्पादन में भारी कमी हो जायगी। इसलिये इस सम्बन्ध में तुरन्त ध्यान दिये जाने की आवश्यकता है।.....
(व्यवधान).....तो मैं चाहता हूँ कि इन

सवालों को हल किया जाए। प्रशासन में सुधार लाया जाए। प्रशासन से अफसरशाही को समाप्त किया जाय। प्रेसिडेंट रूल में भी प्रशासन में सधार लाय जा सकता है। आज बिहार के अन्दर प्रेसिडेंट रूल में जो अफसरशाही है वह जनता की भावनाओं की उपेक्षा कर रही है। समाजवाद की जब बात को जाती है तो उसके लिए ये बुनियादी सवाल हैं जिनके बिना आा समाजवाद नहीं ला सकते हैं। अफसरशाही पर बिना लगाम लगाए समाजवाद नहीं लाया जा सकता है। आपकी भावनायें और कलनायें हो सकती है लेकिन उमके बाबजूद बिना इन बातों को किए हुए समाजवाद नहीं लाया जा सकता है। इसलिए मेरा कहना है कि जब तक इन संशोधनों को न लाया जाए तब तक बिहार की समस्यायें हल नहीं की जा सकती हैं

श्री राम शेखर प्रसाद सिंह (छपरा) : माननीय सभापति जी, आजकल बिहार में राष्ट्रपति शासन है। राष्ट्रपति शासन जनता का शासन है या आटोक्रैसी रूल है, इसका फर्क बताना होगा क्योंकि जनता में इसके बारे में भ्रम उत्पन्न होता है। राष्ट्रपति शासन पुलिस राज्य की तरह से नहीं होना चाहिए, बल्कि जनता की डिमान्ड्स और उनके दुखदर्द को पहुंचाने का एक जरिया होना चाहिए। सेकेण्ड सर्प्लिमेंट्री डिमान्ड्स पर, अगर आज स्टेट लेजिस्लेचर होता तो मेरा ख्याल है तीन चार रोज तक बहस होती। लेकिन राष्ट्रपति शासन में जनहित का भावनाओं और दिक्कतों को सरकार तक पहुंचाने में दिक्कत होती है, यह बात इसी से प्रतीत होती है कि यहां पर सेकेण्ड सर्प्लिमेंट्री डिमान्ड्स के लिए केवल एक घंटे का समय रखा गया है। अगर वहां पर राष्ट्रपति शासन न होता तो एक घंटा तो वहां पर एक सदस्य को ही मिलता। कहने का तात्पर्य यह है कि इसी से ऐसी भावनायें जागृत होती हैं कि शायद राष्ट्रपति शासन में जनता की आवाज सुनने का कोई जरिया नहीं है बल्कि

नौकरशाही जो काम करे उसी की मंजूरी राष्ट्रपति शासन में होती है ।

मैं आपके जरिए मंत्री महोदय और भारत सरकार का ध्यान आकृष्ट करूंगा कि बिहार में राष्ट्रपति शासन है और शायद यह शासन और बढ़े। क्यों बढ़े इसकी जवाबदेही भारत सरकार के ऊपर ही है। आपको जनता की भावनाओं का आदर करके उनके हिमात्र से काम करना चाहिये। मैं उदाहरण के लिये एक चीज कहना चाहता हूँ। छपरा में हास्पिटल है। उसमें जो सिविल सर्जन का दफ्तर है उसमें एक वर्ष से टेलिफोन नहीं है। सिविल सर्जन के घर में टेलीफोन है लेकिन उनके दफ्तर में जिस से हजारों लोगों को टेलिफोन करके बात करनी होगी और मरीजों के बारे में जानकारी प्राप्त करनी होगी, टेलिफोन नहीं है। उन्होंने लिखा-पढ़ी करके अपने घर में लगवा लिया होगा। लेकिन अगर उसकी जरूरत नहीं है तो उसको अपने घर से कटवा कर दफ्तर में लगवा दें, जिससे ज्यादा से ज्यादा लोगों का काम हो सके और वह होता है क्योंकि अस्पताल एक यूटिलिटी कंसर्न है और उसमें टेलिफोन नहीं है। अगर वहां पर जनप्रिय सरकार होती, कोई मिनिस्टर होता तो इस काम में देर न लगती।

मैं आपको बतलाऊं कि जो भी जनहित के कार्य होते हैं उनमें सरकारी नौकरशाही बनने पर न तो उनको कुछ सुनने का समय होता है और न कार्य हो पाता है। अभी आपने सुना होगा कि कुछ दिन पहले ऐडवाइजर्स रिजिम होने के बाद बिहार में आठ नये जिलों का निर्माण हुआ है। एक तरफ आप बतलाते हैं कि रुपयों की कमी है, आप कहते हैं कि जो हमारे पास तरक्की के काम हैं, डेवलपमेंट वर्क है वह नहीं हो सकते, रिलीफ का काम रुका हुआ है। पिछली वाढ़ में छपरा मोनपुर रोड खराब हो गई थी, जिम में एक पुल बनने से उस रोड की मार्फत असम से दिल्ली तक लोग आ जा सकते हैं। फ्लड की वजह से वह खराब हो गई। पी डब्ल्यू डी

की तरफ से न जाने कितने ब्राइटेम दिये गये हैं जिनमें लाख दौ लाख रुपये का खर्च है। लेकिन उसमें भी कम खर्च पर इस सड़क की मरम्मत हो सकती थी और वह काम करने के लायक हो सकती थी। वह तीस मील की सड़क है जिस पर कहीं कहीं कट-अप हो गये हैं। उम रोड को ठीक करवाने में थोड़ा सा पैसा लगता। पहले जो सफ़र मोटरगाड़ी के द्वारा एक घंटे में हो सकता था अब उसमें दो या ढाई घंटे लगते हैं क्योंकि उसकी मरम्मत नहीं हुई है। एक तरफ आठ नये जिले बनाने की बात हो रही है, जिसमें लोगों की तरक्की करनी होगी और उनकी तन्खवाहें बढ़ानी होंगी तथा खर्च ज्यादा होगा और दूसरी तरफ जो नितर्त आवश्यक बात है, जिसके कारण आवागमन रुका हुआ है, उसकी ओर कोई ध्यान नहीं दिया जाता। इसी तरह से और भी बातें हो रही हैं जिनको नहीं होना चाहिये था। जिलों का निर्माण तो एक पालिसी डिसेजन है, यह ग्राम रोजमर्रा का काम नहीं है। मेरा ख्याल है कि इस काम को रोकना चाहिये और जब पापुलर गवर्नमेंट आये तब जिलों का निर्माण होना चाहिये। कारण यह है कि बहुत से ऐसे स्थान हैं जहां पर जिले होने चाहिये लेकिन वहां नहीं बनाये जा रहे हैं और जहां नहीं होने चाहिये, वहां बनाये जा रहे हैं। वहां पर अफसरों की स्वीट-बिल पर जिलों का निर्माण शुरू हुआ है। हो सकता कि कई आवश्यक जगहों पर यह काम हुआ हो, लेकिन ज्यादातर ऐसे ही हुआ है।

कुछ कलेक्टर लोगों की पोस्टों को अपग्रेड करके कमिश्नर बनाया गया है। उसमें कुछ लोगों को खूश करने के लिए अफसरशाही अपने पसन्द के अफसरों को अच्छे प्रोमोटे देने के लिये या और किसी कारण से हो, खर्च बढ़ा रही है, लेकिन डेवलपमेंट का जो काम है उसके लिये न तो उनके पास टाइम है और न उसके बारे में सुनने का अवकाश।

पंचायतों के चुनाव रुके हुए हैं और पंचायत परिषदों को भी कुछ ही जिलों में बनाया गया है।

[श्री रामशेखर प्रसाद सिंह]

अधिकांश जिलों में नहीं बनाई गई, सिर्फ दो तीन जिलों में बनाई गई हैं। पंचायत परिषदें बनने के बाद चुनाव हुए। नियम के मुताबिक पंचायत परिषद् के जो अध्यक्ष होते हैं उन्हें जो अधिकार मिलने चाहिये उनसे भी बिहार सरकार उनको वंचित कर रही है। डेवेलपमेंट के काम के बारे में जो उनके आर्डर होते हैं उनके मुताबिक भी कोई काम नहीं होता है। जो सरकारी मुलाजिम उनके अधीन काम करते हैं वह सब कुछ रोके रहते हैं और जो डेवेलपमेंट का काम पंचायत परिषदों के जरिए होना चाहिये, वह नहीं हो पाता है। अगर आपको पंचायतों को और बिलेज लीडरशिप को एन्करेज करना है तो जिस तरीके से गुजरात और महाराष्ट्र में पंचायत परिषदें बनी हुई हैं उसके ढंग पर बिहार में भी उनको चलवाने का प्रयास आपको करना चाहिये।

इन मांगों में एजुकेशन डिपार्टमेंट के बारे में भी खर्च की मांग की गई है। बिहार में ऐक्ट बनाकर डिस्ट्रिक्ट एजुकेशन प्लानिंग कमेटियां बनी हुई हैं। उनमें नियम के मुताबिक पांच लेजिस्लेचर्स के सदस्य होते हैं और एक पब्लिक मैन रखा जाता है। लेकिन जबसे वहां पर राष्ट्रपति शासन हुआ है तब से जन-प्रतिनिधियों को हटाकर केवल अधिकारियों की ही एजुकेशन प्लानिंग कमिटी बनाई गई है। इससे नुकसान यह होता है किसी जगह पर काम ठीक से नहीं हो सकता है। इस कमिटी को यह देखने का अधिकार होता है कि किस जगह किस स्टेज का स्कूल बनना चाहिये और किस किस को किस तरह के ओहदे पर लिया जाये, मगर यह काम नहीं हो पाता है। आज जो एजुकेशन इन्स्पेक्टर डिस्ट्रिक्ट और ब्लाक लेवल पर होते हैं उनकी रिपोर्ट पर काम होता है जिससे काफी धांधली होती है। मैं मंत्री महोदय से आपके माध्यम से निवेदन करूंगा कि वह सारी रिपोर्टों को मंगा कर पुराने तरीके की एजुकेशन प्लानिंग कमिटीज को रेस्टोर करें अगर एम० एल० एज० को उनका मेम्बर बनाने में कोई दिक्कत है तो उन में एम० पी० को

रखें ताकि ज्यादा से ज्यादा जन-प्रतिनिधित्व उनमें हो सके और ज्यादा से ज्यादा जनता के हक की चीजें उनमें मंजूर हो सकें।

अन्त में मैं कहना चाहता हूँ कि वहां प्रेजिडेंट्स रूल को खत्म करना चाहिये और वहां जनप्रिय सरकार बनानी चाहिये। अगर ऐसा नहीं होगा तो जनता की भावनाओं को आप कुंठित करेंगे।

श्री बेणीशंकर शर्मा (बांका) : सभापति महोदय, मैं बिहार प्रदेश का यह दुर्भाग्य मानता हूँ.....

बैदेशिक व्यापार मंत्री (श्री ब० रा० भगत) : आप बिहार पर क्यों बोल रहे हैं ?

श्री बेणी शंकर शर्मा : क्योंकि मैं वही से चुना गया हूँ।

मैं इसको बिहार का दुर्भाग्य मानता हूँ कि हमें आज यहां बिहार की अनुपूरक अनुदानों की मांगें पास करनी पड़ रही हैं। यह काम तो बिहार की असेम्बली का होना चाहिये था और जिस कार्य में हम यहां एक घंटा लगा रहे हैं उसमें वहां के चुने हुए प्रतिनिधि शायद दो तीन दिन लगाने। तब कहीं हम बिहार की समस्याओं के ऊपर रोशनी डाल सकते थे। इस सदन से हम एक घंटे के अन्दर कितनी रोशनी डाल सकेंगे, यह मेरी समझ में नहीं आता। फिर भी मैं यथा-सम्भव आपके सामने कुछ कहने की कोशिश करूंगा।

आज बिहार में राष्ट्रपति शासन है और हमारे राजनीति के मोहरों की चालों के बीच में बिहार की जनता पिसी जा रही है। वहां ला एण्ड आर्डर की जो व्यवस्था है उसको आप जानते हैं। मैं हत्याओं, चोरियों, और डकैतियों की बात नहीं करता, क्योंकि यह तो बहुत आम बातें हो गई हैं। लेकिन बिहार में आज एक नए ढंग का जो वातावरण पैदा हो गया है उसकी ओर मैं आपका ध्यान आकर्षित करना चाहता हूँ।

बिहार बंगाल के बहुत नजदीक है, इसलिए बंगाल में जो हवा बहती है वह बिहार में भी आती है। बंगाल में कम्युनिस्टों का जोर है। वहां पर नक्सलाइट हैं, सी० पी० (एम) हैं। और न जाने क्या-क्या हैं। आज हम देखते हैं कि वहां के चीफ मिनिस्टर भी वहां जो ला एण्ड आर्डर की स्थिति है उसके विरुद्ध सत्याग्रह और अनसन कर रहे हैं। बंगाल में आज जो कुछ हो रहा है उसकी नकल पर हमारे यहां गुंडे, बदमाश और शोहदे, जो हर जगह होते हैं, पार्टी विशेष का बिल्ला लगाकर 100-50 की संख्या में इकट्ठे होते हैं और गैर-उज्ज्वार जमीनों की बेदखली के नाम पर जो और लोगों की जमीन होती है और जिस पर धान लगा हुआ होता है, उस पर से उसके असली मालिकों को बेदखल करने की कोशिश करते हैं। इस पर वहां मार-पीट हो जाती है खून-खराबी भी हो जाती है। मैं मंत्री महोदय से प्रार्थना करूंगा कि कम से कम बिहार में डिमाक्रेसी के बजाय जो माबोक्रेसी का बोलबाला हो रहा है उसको रोकने की कोशिश करें।

अभी मेरे मित्र श्री रामशंकर प्रसाद सिंह ने बिहार में नये जिलों के निर्माण के सम्बन्ध में आपका ध्यान आकृष्ट किया था। हमने बिहार के मितालिक जो पार्लियामेंट की कन्सल्टेटिव कमेटी बनी है उसमें भी इस पर चर्चा उठाई थी। हमें इसमें कोई तुक समझ में नहीं आता कि जब बिहार में जनतन्त्रीय शासन नहीं है तब कोई ऐसी अहमियत का मसला क्यों उठाया जा रहा है। इन जिलों के निर्माण में कम से कम सात या आठ करोड़ रुपया सालाना खर्च होगा और साथ ही लोगों को भी असन्तोष होगा। मुझे आज ही नौगछिया से एक तार मिला है कि नौगछिया को भागलपुर जिले से काट कर वेंगसराय जिले में मिलान की कोशिश की जा रही है जिसका वहां के लोग विरोध कर रहे हैं। वहां के लोगों की बहुत सी ऐसी समस्याएँ हैं जो वहां की जनता के प्रतिनिधि ही हल कर सकते हैं। जो गवर्नर

साहब के दो ऐडवाइजर हैं वे क्या-क्या करेंगे? वे जमशेदपुर की हड़ताल का मसला मुलभाव्येंगे या इन समस्याओं को हल करेंगे।

जहां पच्चीस तीस मंत्री काम करते थे वहां वही काम दो एडवाइजर कर रहे हैं और वे चेचारे क्या कर सकते हैं। उन पर मेरे मित्र बहुत नाराज होते हैं। लेकिन वे क्या कर सकते हैं। मैं बिहार में राजनीतिज्ञों से प्रार्थना करूंगा कि वे अपने राजनीतिक मतभेद भुलाकर बिहार की जनता की भलाई के लिए जितनी जल्दी हो राष्ट्रपति शासन का अन्त करें और पापुलर सरकार का गठन करें। वह सरकार चाहे इंडिकेट की हो सिडीक्रेट की हो या एस० एस० पी० की हो, मुझे इससे कोई एतराज नहीं। यह आज की सबसे बड़ी आवश्यकता है। अंग्रेजों का जब राज्य था तब हम कहा करते थे कि हमारा अपना राज्य कहीं अच्छा होगा चाहे उसमें कितनी ही कमियाँ क्यों न हों। उसी तरह राष्ट्रपति शासन से, चाहे किसी पार्टी का शासन हो, वह कहीं अच्छा होगा।

बिहार के मंत्रियों के बारे में मुधोलकर कमीशन की रिपोर्ट प्रकाश हुई है। मैं आप्रह करूंगा कि जो निष्कर्ष उनमें निकाले गये हैं, उनके आधार पर जिन लोगों को दोषी पाया गया उनके खिलाफ जल्दी से जल्दी कार्रवाई की जाए और जनता में जो असंतोष है, उसको दूर किया जाए।

बिहार में पानी की बहुत कमी है। सिंचाई की व्यवस्था भी ठीक नहीं है, जिन इलाकों में थोड़ी बहुत नहरों से सिंचाई हो रही है वहां पहले बारह रुपये प्रति एकड़ सिंचाई की दर थी। उसको बढ़ाकर सोलह रुपये कर दिया गया। अब उसको चौबीस रुपये किया जा रहा है। मैंने डा० राव से बात की थी। उन्होंने कहा है कि यह स्टेट का मामला है, मैं क्या कर सकता हूँ। उन्होंने अन्ध का हवाला दिया। वहां पर एब हाक रेट है। एक और तो हम मालगुजारी

[श्री वेरुण शंकर शर्मा]

जमीन पर से हटाने की बातें कर रहे हैं और दूसरी और सिंचाई के रेट बढ़ा रहे हैं। मैं प्रार्थना करूंगा कि जो रेट बढ़ाया जा रहा है इसका न बढ़ाया जाए।

अब मैं शिक्षकों के बारे में कुछ कहना चाहता हूँ। प्राइमरी शिक्षकों का आप जाना ही है कि उन्हें बहुत कम तन्ख्वाह मिलती है। कम होने के बावजूद भी बिहार में बहुत से ऐसे स्थान हैं जहाँ कि शिक्षकों को महीने से वेतन नहीं दिया गया है। इस को भी आप देखें और ऐसा प्रयत्न करें कि जिनसे इन गरीबों को अपनी मजदूरी तो समय पर मिलती रहे।

अध्यक्ष महोदय, बिहार में काफी इलाकों में जंगल है और उन जंगलों में काफी सम्पत्ति भी है। लेकिन एफोरेस्टेशन के नाम पर जंगलों के लगाने के नाम पर उनका सफाया किया जा रहा है। हजारीबाग और मेरे जिले संथाल परगना में बीड़ी के पत्ते के गाछ काफी होते हैं। उनको केन्दु कहते हैं। ये कामधेनु की तरह से हैं। हर साल काफी मूल्य के पत्ते देते हैं इनका भी सफाया किया जा रहा है। इनकी रक्षा का कोई उपाय नहीं किया गया है। मैं चाहता हूँ कि जंगलों की रक्षा की अच्छी व्यवस्था की जाय।

अध्यक्ष महोदय, बिहार में म्यूनिसिपैलिटियों और नॉटिफाइड एरिया कमेटियों में जो बहुत दिनों से धनी हुई हैं, कोई चुनाव नहीं हुआ है। मैं आग्रह करूंगा कि आप गवर्नर महोदय को आदेश दें कि वह जल्दी से जल्दी इनके चुनाव करायें। जिन के चुनाव नहीं हुए हैं उनके शीघ्र चुनाव करायें।

बिहार में सिल्क और लाख का बहुत पुराना उद्योग है। लेकिन उनके सम्बन्ध में कोई संगठित रूप से काम नहीं किया गया है। भागलपुर और संथाल परगना में सिल्क के कीड़े पाले जाते

हैं। कटोरिया की तरफ जंगलों में लोग अपने तौरसे इनको पालते हैं। उनको इस विषय में शिक्षित करने वाला कोई संगठन नहीं है। भागलपुर में एक सिल्क इंस्टीट्यूट है लेकिन वह गाँवों में जाकर लोगों को उसके कीड़े किम तरह से पाले जायें, किस तरह से उनका विकास किया जाए, इसकी शिक्षा नहीं देता है। अगर इसकी व्यवस्था की जाए तो बिहार में जो बेरोजगारी है, वह बहुत हद तक दूर हो सकती है।

लाख का उद्योग भी ह्यास पर है जिसके उद्धार के लिये कुछ प्रयत्न किया जाना चाहिये।

आज हम यहाँ बिहार के अनुदानों के सम्बन्ध में बात कर रहे हैं। मुझे लगता है कि यह ऐसी बात है जैसे पिता पुत्र का श्राद्ध कर रहा हो। जो अबस्था ~~जहाँ~~ खर की होती है, वैसी ही अबस्था आज हमारी है। यह काम बिहार की असम्बली का था। मैं फिर अन्त में कहना चाहता हूँ कि बिहार के राजनीतिज्ञ अपने मत-भेदों को ताक पर रख कर जनता के हित में जितनी जल्दी हो सके, राष्ट्रपति शासन का अन्त करें। मैं मंत्रीजी से भी प्रार्थना करता हूँ कि वे भी इस काम में सहयोग दें और वहाँ पापुलर सरकार का गठन करावें।

श्री यमुना प्रसाद मंडल (समस्तीपुर) : बिहार भारत का दूसरा सबसे बड़ा प्रान्त है। लेकिन जहाँ तक गरीबी का सम्बन्ध है, वह सबसे ज्यादा गरीब राज्य है। आप वहाँ प्रति व्यक्ति आय को देखें। वह बहुत ही कम है (इंटरप्शन)।

हमारे जोषी साहब कई बार हम लोगों से कहा करते थे कि वह न चल कर वहाँ सत्याग्रह करेंगे और जमीन लोगों को दिलाने के लिए काम करेंगे। लेकिन मैं देखता हूँ कि आज उनका वह जोश भी ठंडा पड़ता जा रहा है। वहाँ व्याप्त गरीबी के बारे में एक मैमोरेण्डम भी प्रधान मंत्री तथा गृह मंत्री को दिया गया था। बिहार राज्य के बहुत अधिक संसद सदस्यों और एम० एल० एच०

ने उस पर हस्ताक्षर किये थे । हमने कहा कि वहां की गरीबी की कुछ दबा होनी चाहिये, उसको दूर करने के लिये कुछ किया जाना चाहिये । जो वहां बड़े बड़े अफसर हैं उन्होंने उसके जवाब में कहा है कि काफी वहां सड़कें बन रही हैं तथा दूसरे विकास के काम हो रहे हैं । मैं समझता हूं कि गरीबी अगर रिपोर्ट इस तरह से लेकर दूर की जा सकती हो तो वह आज कभी की दूर हो गई होती । रिपोर्टों पर विश्वास नहीं किया जा सकता है । यह कागजी कार्रवाई होती है । मैं चाहता हूं कि आप उसकी गरीबी दूर करने की कोई दबा करें ।

विहार पर प्राकृतिक प्रकोप भी बहुत होते हैं । 1967-68 में वहां भयानक अकाल पड़ा था । 1968 में कोसी की बाढ़ आई । इस साल 1969 में गंगा की भयानक बाढ़ आई और ऐसी बाढ़ आई जा शायद 1947-48 में एक बार आई थी । जब यहां सलाहकार समिति की मीटिंग हो रही थी जो विहार में एडवाइजर हैं, मेरे द्वारा प्रश्न उठाये जाने पर उन्होंने जो कुछ कहा तो उसको सुनकर मैं हैरान रह गया, आश्चर्यचकित रह गया । उन्होंने बड़े ही लाइट वे में और विचित्र ढंग से कहा कि गंगा तो महादेव की जटा से निकलती है, उसका मुकाबला करना बड़ा मुश्किल है । इसको सुनकर मुझे लगा कि भगवान ने उन्हें हृदय दिया ही नहीं ।

18.27 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

विहार में गरीबी कम होने के बजाय बढ़ती ही जा रही है । अगर बैंक राष्ट्रीयकरण की बात न होती तो वहां की सिचुएशन, हालात, एक्सप्लोसिव हो गई होती । इस राष्ट्रीयकरण ने लोगों की साइकिलोजी को कुछ चेंज किया है ।

उपाध्यक्ष महोदय, मैं डिमांड नम्बर 19 के सम्बन्ध में कुछ कहना चाहता हूं । यह कृषि से सम्बन्धित है । मैंने देखा है कि इंडियन काउंसिल ऑफ एग्रिकल्चरल रिसर्च ने हमारी काफी मदद की है । अगर उसने मदद न की होती

तो हमारी हालत और भी खराब हो गई होती मैं फारेन ट्रेड की मिनिस्ट्री से कहूंगा कि वहां पर तम्बाकू की खेती बहुत अच्छी होती है और हो सकती है । आप तम्बाकू और जगहों से मंगाते हैं । उसकी उत्तर बिहार में अच्छी खेती हो सकती है । बहुत मुन्दर सिप्रेट और सिगार बनाने के काम में वह आ सकता है । आप उस और ध्यान दें । वही हालत जूट की है । उसकी और भी आप ध्यान दें । गंगा के क्षेत्र में जो भूमि है वहां पर तम्बाकू की खेती काफी बढ़ रही है । लेकिन एक्साइज ड्यूटी तथा दूसरे कारणों से किसान धवरा उठे हैं । वे चाहते नहीं हैं कि वे तम्बाकू की खेती करें । इस वास्ते मैं कहना चाहता हूं कि अगर कृषि पर आपने विशेष ध्यान न दिया तो जो बीमारी है वह मिटने वाली नहीं है ।

साथ ही सिचाई की ओर आप ध्यान दें । मैंने सांचा था कि इन सप्लीमेंटरी डिमांड्स में सिचाई के लिए भी कुछ किया जाएगा । इनमें उसकी बात भी होगी । लेकिन मैंने देखा है कि इसमें अफसरों की नियुक्तियों के लिए तो रुपया मांगा गया है लेकिन उस ओर ध्यान नहीं दिया गया । पेज 13 पर आप 35-35 कार्यपालिका पदाधिकारी रख रहे हैं । अगर जिला परिषदों की स्थापना हो गई होती तो इन पदाधिकारियों की आवश्यकता न पड़ती । लेकिन न कृषि की ओर और न ही सिचाई की ओर आपका ध्यान जा रहा है । वहां व्याप्त गरीबी भावुकतावश नहीं मैं आपके ध्यान में यह बात ला रहा हूं । आपका कृषि की ओर ध्यान नहीं है । गंडक की तरफ, कोसी की तरफ आपका ध्यान नहीं है । दरभंगा सबसे बड़ा जिला है । वहां 54 लाख की आबादी है । परसेंट देश की कुल आबादी का वहां रहता है । आपको सुनकर आश्चर्य होगा कि वहां बहुत कम सिचाई का इंतजाम है । बड़े बड़े अफसरों को बहाल करने के बजाय अगर कुछ स्टेट ट्यूबवैल्व की व्यवस्था की जाती, रूरल इलेक्ट्रिफिकेशन की लाइन्स को ले जाया जाता तो गरीबी को कुछ हद तक कम करने में आपको मदद मिलती । एडवाइजर और

आई ए एस तथा आई सी एस के लोगों को यहां आप भेज देते हैं। उनकी आंखों में आंसू नहीं होते हैं। वे गरीबों की दशा को जानते नहीं हैं . . .

MR. DEPUTY-SPEAKER: He should conclude now.

SHRI YAMUNA PRASAD MANDAL: This is the second biggest State in the country. You have allotted only one hour. The people's representative must have some say on the demands.

कृषि की उन्नति के सम्बन्ध में, उसके आधुनिकीकरण के सम्बन्ध में हमने बार बार आपको कहा है लेकिन हमारा यह दुर्भाग्य है कि उस ओर आपका ध्यान नहीं गया है। बड़े बड़े लोगों का बहाल करने के सिवा और कोई काम नहीं होता है।

मैंने सुना है कि हाल ही में बिहार सरकार का कुछ ख्याल एग्रीकल्चर यूनिवर्सिटी की तरफ गया है। उत्तर बिहार क दरभंगा जिले में पूसा में 1903 में इम्पीरियल एग्रीकल्चर रिसर्च इंस्टीट्यूट कायम किया गया था। 1935 में उसे वहां से हटाकर दिल्ली लाया गया। अब सुनते हैं कि बिहार में कृषि विश्वविद्यालय स्थापित करने पर विचार किया जा रहा है। मैं समझता हूं कि ऐतिहासिक, भौगोलिक और अन्य दृष्टियों से पूसा उसके लिए सर्वथा उपयुक्त स्थान है।

यदि किसी कारण से पश्चिमी कोसी नहर नहीं बनाई जा रही है, तो सरकार को डगमारा बैराज बनवाने की व्यवस्था करनी चाहिए। स्टेट ट्यूबवैल बना कर सिंचाई की व्यवस्था की जानी चाहिए। सरकार कई करोड़ रुपये दे कर रूरल इलैक्ट्रिफिकेशन कार्पोरेशन बना रही है। उत्तर बिहार के दक्षिण में इंडस्ट्रियल बल्ट है, डी० बी० सी० है मगर उत्तर बिहार की भूमि अच्छी है। अगर सरकार इस क्षेत्र के विकास की ओर समुचित ध्यान नहीं देगी, और गत

सत्र में मैंने जो मेमोरान्डम सभा-पटल पर रखा था यदि वह उसके मुताबिक फिर से विचार करके कार्यवाही नहीं करेगी, तो फिर उस गरीब उत्तर-बिहार की क्या स्थिति होगी, इसकी सहज ही कल्पना की जा सकती है।

आवश्यकता इस बात की है कि बिहार में बहुत बड़ी संख्या में बड़े ऊंचे पद क्रीएट न करके वहां स्टेट ट्यूबवैलस और अन्य उपायों से इरिगेशन की व्यवस्था की जाये। अगर सरकार चाहती है कि यह सबसे बड़ा राज्य सब से गरीब न रहे तो उसको इस सम्बन्ध में उचित और प्रभावशील पग उठाने पड़ेंगे। मनीपुर की अनुपूरक मांगों की तरह बिहार जैसे बड़े राज्य की अनुपूरक मांगों पर विचार के लिए भी केवल एक घंटा देना उचित नहीं है।

श्री सत्य नारायण सिंह (वाराणसी): उपाध्यक्ष महोदय, इस वक्त हमारे देश में राजनैतिक अस्थिरता है, बिहार जिस का सब से ज्यादा शिकार है। पुरानी नीकरशाही इस स्थिति से लाभ उठाने के लिए किस तरह से कांशिश कर रही है, मैं आप के सामने उसके कुछ उदाहरण रखना चाहता हूं।

आप जानते हैं कि बिहार एक खेतिहर-प्रधान राज्य है और खेती उस की मुख्य समस्या है। बिहार की समस्या यह है कि वहां सिंचाई कैसे की जाये, उद्योग-धंधे कैसे खोले जायें और जनता के दूसरे हिस्सों की समस्याओं को कैसे हल किया जाये। जब से कांग्रेस में डिविजन हुआ है, तब से जमीन के सम्बन्ध में रेडिकल रिफॉर्म करने की बातें बड़े जोरों से हो रही हैं। जब से यह भ्रावाज उठी है—हालांकि इस बारे में कोई भ्रमली कदम नहीं उठाया गया है—, तब से बड़े बड़े भूस्वामियों ने गरीब किसानों और खेतिहरों पर हमला करना शुरू कर दिया है। बिहार ऐसा प्रदेश है, जहाँ गरीब किसानों और खेतिहर मजदूरों को बटाई पर जमीन बहुत ज्यादा दी जाती है। जब से यह

एनान होने लगा है कि कांग्रेस की तरफ से जमीन सम्बन्धी रेडिकल रिफॉर्म किये जाने वाले हैं, तब से बड़े बड़े भूस्वामी बटाई पर जो जमीन गरीब किसानों और खेतिहर मजदूरों को देते थे, वे उस को बड़े पैमाने पर छीनने की कोशिश कर रहे हैं ।

अखबारों में समाचार आते हैं कि बिहार में चारों तरफ नक्सलाइट्स पैदा हो गये हैं । नक्सलाइट्स कैसे पैदा होते हैं ? क्या आप समझते हैं कि जब एक पक्ष की ओर से जुल्म होगा, अधिकार छीने जायेंगे, लोगों को परेशान किया जायेगा, उन की बेइज्जती की जायेगी, तो क्या लोग कभी उम के खिलाफ नहीं उठेंगे? यहां डेमोक्रेसी की बातें बहुत ज्यादा होती हैं । लेकिन कोई मुझे बताये कि जो जनतन्त्र जनता की इच्छाओं और आकांक्षाओं के मूलाबिक पूरा नहीं उतरता, जो जनता को फल नहीं देता है, क्या वह कभी बचता है । उस प्रकार के जनतन्त्र जनता खत्म कर देती है ।

बिहार में आज भी चारों तरफ जमीन का कानसेन्ट्रेशन, केन्द्रीयकरण, कुछ लोगों के हाथों में बड़े पैमाने पर है । जब यह सरकार चाहती है कि पूजा की इजारेदारी को तोड़ा जाये, तो क्या जमीन की इजारेदारी को नहीं तोड़ा जायेगा? जो जमीन पर काम नहीं करते हैं, मेहनत नहीं करते हैं, घर बैठ कर दूसरों से काम करवाते हैं और उनको परेशान करते हैं, क्या उन लोगों से जमीन ले कर जोतने वालों और मेहनत करने वालों को दी जायेगी या नहीं, यह देश की मुख्य समस्या बन गई है ।

केन्द्रीय सरकार द्वारा जो विभिन्न कमीशन बनाये गये हैं, उन की रिपोर्ट्स को देखने से पता चलता है कि इस समय देश में यदि कोई संकट है, तो वह खेतिहर संकट ही है और इसलिए देश को उस संकट से निकालना आवश्यक है ।

उस इलाके में चारों तरफ बड़े जोरों से दमनचक्र चल रहा है । जब से वहां मंत्रि-मंडल खत्म हो गया है और जन-प्रतिनिधियों का शासन नहीं रहा है, तब से बड़े बड़े भूस्वामी सीधे अफसरों के साथ रिश्ता कायम करके, उन के साथ मिल कर, उन को रिश्वत दे कर, किसानों को परेशान कर रहे हैं ।

एक दिन बालिया जिले के नजदीक बाईर पर ढाई तीन सौ लोगों द्वारा लूट, बल्लम और बन्दूक आदि ले कर हरिजनों की बस्ती पर हमला किया गया, बहुत से आदमियों को मार दिया गया और उन की लाशों को गंगा नदी में बहा दिया गया । आज तक इस बारे में कोई कार्यवाही नहीं की गई है । इस से आप अन्दाजा लगा सकते हैं कि आज वहां पर किस तरह का अत्याचार हो रहा है, लेकिन चूंकि वह अत्याचार कुछ बड़े लोगों की तरफ से हो रहा है और गरीबों पर हो रहा है, इस लिए उम की आवाज इस मदन में नहीं गूँजती है ? मानूँ होता है कि यह मदन केवल बड़े लोगों का मदन है, गरीबों का मदन नहीं है ।

मैं मंत्री महोदय से निवेदन करूँगा कि यह देश गरीब किसानों, खेतिहर मजदूरों और गरीबों का देश है । बिहार में इस प्रकार के खेतिहर मजदूरों और गरीबों का देश है । बिहार में इस प्रकार के अत्याचार हों और उन के बारे में कोई कदम न उठाया जाये और अपराधियों को कोई सजा न दी जाये, तो इस से हमारा जनतन्त्र मुरझित नहीं रहेगा । अगर ये अत्याचार बहुत गये, तो एक नहीं, हजारों नक्सलवाड़ियां पैदा हो जायेंगी और उस को रोकना किसी के बूने की दान नहीं रहेगी । मैं चाहूँगा कि वहां की स्थिति की जांच की जाये, वहां पर जो टैरर पैदा करने की कोशिश की जा रही है, उस का अन्त किया जाये और शान्ति तथा व्यवस्था कायम करने की कोशिश की जाये ।

श्री मुखिका सिंह (श्रीरंगाबाद) : उपाध्यक्ष महोदय, हमारे यहां बिहार में राष्ट्रपति-शासन दो बार हुआ है और उस के बारे में हमारा बहुत ही कटु अनुभव रहा है। राष्ट्रपति शासन के अन्तर्गत नई नई पोस्टम क्रीएट की जा रही हैं, कुछ लोगों की पदोन्नति की जा रही है और कुछ को ट्रांसफर किया जा रहा है। सारा समय इन बातों में ही ज़ाया किया जा रहा है और विकास का सारा काम ठप्प पड़ा हुआ है।

उस शासन में दूरदर्शिता का भी अभाव है। मैं एक उदाहरण देता हूँ। सारे दक्षिणी बिहार में एक ही पेरेंनियल कैनल है—सोन नहर। उमें रिहंद डम से पानी मिलता था, लेकिन अब रिहंद डम पानी देने से इन्कार कर रहा है। अगर नार्थ कोयल स्कीम को कार्यान्वित न किया गया और कोयल के कुटकू स्थान पर डैम न बनाया जा सका, तो पुरानी नहरें भी सूख जायेंगी और नार्थ कोयल हाई लेवल कैनल की योजना भी ठप्प पड़ जायेगी, जिस से कई लाख एकड़ की सिंचाई होगी। मैं निवेदन करना चाहता हूँ कि अगर बिहार सरकार नालायक है और वह इस काम को हाथ में नहीं लेती है, तो केन्द्रीय सरकार इस काम को करे, नहीं तो वर्तमान सोन नहर सूख जायेगी और सारा इलाका मरुभूमि बन जायेगा।

बिहार सब से निर्धन राज्य है, लेकिन वहां बिजली के चार्जिज हाइड्रॉप्ट है : बिजली का रेट 18 पैसे प्रति यूनिट है, सर्विसिंग चार्ज तीन रुपये प्रति फुट है और मिनिमम चार्ज 120 रुपये प्रति हासपावर है। फिर भी एलेक्ट्रिसिटी बोर्ड घाटे में चल रहा है। वहां आफिसरों का राज्य है, लूट है, घूमखोरी का बोलबाला है। समयभाव के कारण में मारी चीजें नहीं रखना चाहता नहीं तो मैं इस सदन में साबित कर देता कि एलेक्ट्रिसिटी बोर्ड कितना बड़ा हम्बग है।

हमारे अधिकारियों की शनिश्चर दृष्टि किसान पर लगी है। उन्हें ऐसा मालूम हो रहा है कि किसान के घर में सोने की गुल्ली उत्पन्न हो रही है। यह हाई ईलिंग बेराइटी और ग्रीन

रेवोल्यूशन के नारे लगा कर लोग जॉक की तरह किसानों को चूसना चाहते हैं। एक तरफ मैंने अभी बताया बिजली के हाइड्रॉप्ट चार्ज, दूसरी ओर नहर का रेट 11 से 16 हुआ अब 19 हो रहा है, तीसरी ओर तीन एकड़ पर अभी एग्रीकल्चरल इनकम टैक्स लगा रहे हैं कि प्रति एकड़ एक हजार रुपये की किसान को बचत हो रही है ग्रीन रेवोल्यूशन से। उन्हें यह भी मालम नहीं कि वहां सिंचाई के लिए बारहमिया नहर नहीं, यह भी मालूम नहीं कि महीने में 25 दिन बिजली बन्द रहती है, बिजली के भरोसे भी जो पम्प से कुछ पैदा करना चाहते हैं धान या गेहूं वह भी नहीं कर पाते हैं, वीज लगता है और इतना कीमती मैन्योर लगता है, लेकिन पानी के अभाव में जल कर खाक हो जाता है। इस स्थिति में तीन एकड़ पर एग्रीकल्चरल इनकम टैक्स यह मान कर कि प्रति एकड़ एक हजार रुपये की बचत होगी, यह कोई पगला ही सोच सकता है कि खेती में इतनी बचत है। ग्रीन रेवोल्यूशन के साथ साथ एक तो बड़ दो रुपये में वह वीज लेते हैं सरकार से, उस के बाद, एक्साइज ड्यूटी लगा कर मैन्योर का दाम बढ़ा दिया है, एक एकड़ में एक पगल में पांच सौ रुपये मैन्योर में लगता है तो खर्च बढ़ गया है और खर्च के हिसाब से ग्रीन रेवोल्यूशन के बावजूद भी पैदा नहीं हो रहा है। समय होता तो मैं एक एक आइटम का हिसाब जोड़ कर बता देता कि आप इनकम कैसे जोड़ते हैं फैंक्ट्रियों में और जमीन में जो हमारी पूंजी है, ट्रैक्टर और वेल में जो हमारा पैसा लगता है, चार पांच वर्ष में वेल मर जाता है, उस का बीयर एंड टीयर का हिसाब और सिंचाई के चार्ज, बिजली के चार्ज, मैन्योर वगैरह इन तमाम चीजों के चाजज लगा कर मैं इन को जोड़ कर साबित कर के दिखा देता कि किसानों को कोई फायदा नहीं होता है और यह तीन एकड़ पर जो इनकम टैक्स लगाने जा रहे हैं यह पागलपन की बात है। इमे रोकना चाहिए। जब तक क्राप इन्श्योरेंस नहीं हो जाय कि फेल्योर हो तो सरकार उस को इन्श्योर कर के घाटा दे तब तक किसी भी तरह किसान पर कोई

भी कर लगाना बहुत साइंटिफिक नहीं होगा, न्यायोचित नहीं होगा ।

श्री केदार पस्वान (रोसेरा) : उपाध्यक्ष महोदय, मैं बिहार की मांगों का विरोध करता हूँ इस के लिए बहुत जबरदस्त कारण है । कारण क्या है कि वहाँ बिहार में राष्ट्रपति शासन होने के बाद भी श्रीर पहले 22 वर्षों में कांग्रेस के सत्तारूढ़ रहने के कारण वहाँ बहुत खराबियां बढ़ गई हैं क्योंकि एक माइल में एक या दो लाख रुपया कोसी बांध पर खर्च हुआ और कोसी बांध में स्यार के भूंड करने से बांध टूट गया । के० एल० राव साहब ने बताया था कि स्यार के भूंड करने से बांध टूट गया और बहुत से गांव डूब गए । मैं कहना चाहता हूँ कि जिस में 2 लाख रुपया एक माइल में खर्च हो और वह बांध स्यार के भूंड में टूट जाय तो उस में शेर के घुसने से क्या होगा इस देश की हालत जो इतनी भ्रष्ट है इस का कारण क्या है ? इसका कारण यही है रुपया ! रुपये पर प्रतिबन्ध लगना चाहिए कि फाजिल रुपया नहीं लगना चाहिए । होता क्या है कि आई ए एम आफिसर जितने हैं वह अपने अपने आदमियों को बांध वगैरह बनाने की कान्ट्रैक्टरी देते हैं और अपने आदमी को पास कर देते हैं । इसीलिए इतना भ्रष्टाचार सब हो रहा है । वह कलेक्टर और जितने बड़े बड़े आदमी हैं, मिनिस्ट्रों को क्यों कहें, वह बेचारे तो सही में नहीं जानते हैं कि वहाँ क्या हो रहा है, वह बड़े बड़े आई ए एम आफिसर धांधली से अपने आदमियों को कान्ट्रैक्टरी दे देते हैं और वही इतना दीवाला मारते हैं । शेरशाह ने पांच वर्ष की भ्रमलदारी में पंजाब से आसाम तक ग्रैंड ट्रंक रोड बनाया हुआ था लेकिन एक बहेड़ी क्षेत्र ऐसा है जहाँ आज दरभंगा से ले कर कुशेश्वर तक करीब 30-40 माइल होगा, उस में 11 वर्ष लग गए । अभी तक पी डब्लू डी तैयार नहीं कर पाया । उस का कारण यही है कि आफिसर अपने आदमियों को कान्ट्रैक्टरी देते हैं और उस में माल फसाते हैं । 65 प्रतिशत रुपया बांध में और सड़क में लगता है और 35 प्रतिशत रुपया मिल कर

सब आफिसर भोजन कर लेते हैं वह छोटे बड़े आफिसर हों चाहे कान्ट्रैक्टर हों या और कोई हों । इस बात का हमें बड़ा दुख है । इस के लिए ऐसा करना चाहिए कि जितने आदमी ऐसे भ्रष्ट हैं उन को चीरहे पर चढ़ा देना चाहिए । इस की जांच करनी चाहिए ।

विद्यार्थी के संबंध में मैं कुछ कहना चाहता हूँ । लड़के जो इम्तहान देते हैं, हम समझते हैं बिहार में यह मामला इतना भ्रष्ट हो गया है कि उन की कापियां विदेश भेजनी चाहिए क्योंकि बड़े बड़े आफिसर अपने लड़कों को, अपने भतीजों को, अपने कुटुम्ब वालों को पास कराते हैं और दूसरे जो पास होने लायक हैं उन को फेल कर देते हैं । जिस राज्य में जो विद्या पास करने लायक हैं उन को फेल कर दें और जो फेल करने लायक हैं उन को पास कर दें, वह राज्य कहाँ तक जा सकता है ? बहुत दुख के साथ कहना पड़ता है कि यह देश बहुत खतरनाक स्थिति में जा रहा है । इस के लिए कुछ सोचना चाहिये । और बहुत मे देशों में हम देख रहे हैं एक और दस का फर्क आमदनी में है । इस देश में डा० लोहिया ने कहा था कि 100 से कम नहीं और 1 हजार से ज्यादा नहीं होना चाहिये लेकिन हालत यह है कि एक चीकीदार की तनख्वाह तो 17 रुपये है और आई जी की साढ़े बाइस सौ रुपये है । यह देश किस तरह आगे बढ़ सकता है ? बेकारी क्या नहीं बढ़ेगी ? बेकारी बढ़ेगी । दिन प्रति दिन, जो थोड़ा बहुत झगड़ा भी हो जाता है, आज हमारे मत्यानारायण बाबू ने कहा कि वह तो मार्क्सवादी कम्युनिस्ट हैं जो ऐसा कराते हैं । जहाँ पेट का दुख होगा, जहाँ रोजी का दुख होगा, वहाँ बेइज्जती होगी, मार्क्सवादी तो क्या हम कौन चीज नहीं बना सकते हैं ? इस देश में ? इस के लिये मैं कहना चाहता हूँ कि बहुत जल्दी सुधार किया जाय, नहीं तो इस देश के लिये बहुत खतरा है और इस देश में हम लोग चाहते हैं कि इस दश में हम सब बहुत करवा देंगे, और सब चीज करने के लिये तैयार हैं ।

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE

(SHRI P. C. SETHI): As far as the Supplementary Demands for grants in respect of Bihar are concerned, the main items of expenditure on revenue account are Rs. 138 lakhs on account of drought and flood relief operations, Rs. 118 lakhs for grants to Universities for meeting increase in expenditure on account of improved pay scales to the staff of Universities and to teaching and non-teaching staff of the constituent colleges, Rs. 50 lakhs for providing mid-day meals to the students of primary and middle schools, Rs. 43 lakhs on account of payment of arrear bills, etc., etc.. Out of the total amount of Rs. 718 lakhs, about Rs. 371 lakhs would be recoverable by receipts, recoveries etc. and, therefore, the total excess demands are still less.

Apart from that, I would also like to point out that, as far as the Fourth Plan outlay is concerned, Bihar has benefited the most in terms of the Fifth Finance Commission's recommendations. In the Fourth Plan outlay for Bihar, the State Government's own resources are Rs. 103.61 crores while the Central assistance will be to the tune of Rs. 338.00 crores, thus, the total will be Rs. 441.61 crores. The Central assistance thus for Bihar would be 76.5 per cent of the total Plan outlay of the State. This proportion, as compared to the Plan assistance which has increased from 47.5 per cent to 65 per cent and then 69.5 per cent and now reaching the figure of 76.5 per cent, is considerably on the very good side. I would also like to mention that this has happened on account of the formula which has been adopted for the backward areas and backward States by the National Development Council. Bihar has benefited by this.

I would not like to go into the details at this moment. I really share the concern and anxiety of the hon. members, Shri Madhukar, Shri Ramsekhar Prasad Singh, Shri Beni Shan-

kar Sharma, Shri Mandal, Shri Satya Narain Singh, Shri Mudrika Sinha and Shri Kedar Paswan, that as far as Bihar's poverty and backwardness is concerned, special effort has to be made, and I am quite sure that on account of this Plan outlay this could be done; as far as Central assistance is concerned, we are moving in that direction.

Anxiety has also been shown that the President's rule is there and, therefore, the democratic forum which should have been given to the people of Bihar, is being denied. I would only like to say that it is upto the local legislators to decide and find out a solution to this problem and I am quite sure that the hon. Members who have shown their concern here in this respect will move in that direction.

As far as the other complaints which have been cited here by the hon. Members with regard to specific charges of corruption or with regard to the trouble which the people might be facing on account of any lack of appreciation or dereliction of duty on the part of Government officials is concerned, if any specific complaints are brought to the notice of the Government, we will certainly look into them. At this moment, as far as these demands are concerned, they are very limited and I hope that the House will pass them.

MR. DEPUTY-SPEAKER: Now I will put all the cut motions in respect of the Supplementary Demands for Grants for Bihar to the vote of the House.

All the cut motions were put and negatived.

MR. DEPUTY-SPEAKER: Now the question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column

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of the Order Paper be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of the following demands entered in the second column thereof—

Demand Nos. 2 to 4, 6, 9 to 13, 15 to 22, 25, 28, 30 to 32, 35 to 40, 42, 43 and 46."

The motion was adopted.

18.52 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 22, 1969/Pausa 1, 1891 (Saka).
